C O N T E N T S

Fifteenth Series, Vol. XXII, Ninth Session, 2011/1933 (Saka)
No. 21, Thursday, December 22, 2011/Pausa 1, 1933 (Saka)

SUBJECT	PAGES
OBITUARY REFERENCE	1
PAPERS LAID ON THE TABLE	2-11
MESSAGES FROM RAJYA SABHA AND BILL AS RETURNED BY RAJYA SABHA WITH AMENDMENT	12-13
COMMITTEE ON ESTIMATES 12th Report	14
COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE Minutes	14
STANDING COMMITTEE ON INFORMATION TECHNOLOGY 27th and 28th Reports	15
STANDING COMMITTEE ON ENERGY 23rd Report	15
STANDING COMMITTEE ON EXTERNAL AFFAIRS Statement	16
STANDING COMMITTEE ON FINANCE 44th to 48th Reports	16-17
STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION 15th Report	17

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS 17
9th and 10th Reports

STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT 18
18th Report

STANDING COMMITTEE ON HOME AFFAIRS 18
156th Report

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 198th Report of the Standing Committee on Industry on Professionalization of Boards of CPSEs, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises

Shri Praful Patel 19

(ii) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Labour on 'Development of Jute Sector', pertaining to the Ministry of Textiles.

Shrimati Panabaka lakshmi 22

MOTION RE: THIRTY-THIRD REPORT OF BUSINESS ADVISORY COMMITTEE 20

GOVERNMENT BILLS - INTRODUCED

(i) THE NATIONAL FOOD SECURITY BILL, 2011 21

(ii) THE LOKPAL AND LOKAYUKTA BILL, 2011 147-181

(iii) THE CONSTITUTION (ONE HUNDRED AND SIXTEENTH AMENDMENT) BILL, 2011 182
(Insertion of new part XIV B)

MATTERS UNDER RULE 377 23-35

(i) Need to introduce a scheme to provide financial assistance to the Safai Karamacharis in the country

Shrimati Botcha Jhansi Lakshmi 23-24

(ii) Need to start laying of railway lines from Ramganjmandi to Jhalawar in Rajasthan and from Agar to Ujjain in Madhya Pradesh

Shri Sajjan Verma 25

(iii) Need to ensure criteria for sanctioning gas allocation certificates to power plants before they get loans from Power Finance Corporations (PFCs)

Shri Ponnam Prabhakar 26

(iv) Need to widen the railway over bridge on Nagpur-Mumbai Highway in Wardha city, Maharashtra

Shri Datta Meghe 27

(v) Need to solve the interstate water disputes between Odisha and Andhra Pradesh with a view to benefit the farmers of Srikakulam and Vizianagaram districts of Andhra Pradesh

Dr. Kruparani Killi 28

(vi) Need to expedite introduction of bi-weekly A.C. Duronto Express train between Madurai and Chennai in Tamil Nadu

Shri N.S.V. Chitthan 29

(vii) Need to construct a new bridge beneath the existing golden bridge over river Narmada in Bharuch Parliamentary Constituency, Gujarat

Shri Mansukhbhai D. Vasava 30

(viii) Need to undertake the expansion of Sone Canal and North Koel Canal in order to provide irrigation facilities to farmers in Gaya Parliamentary Constituency, Bihar.

Shri Hari Manjhi 31

(ix) Need to implement uniform rules for issuance of arm licences in the country

Shri Ashok Argal 31

(x) Need to provide minimum wages to Aanganwadi workers in Jharkhand and regularize their services

Shri Ravindra Kumar Pandey 32

(xi) Need to allocate funds for widening and maintenance of roads under the control of Cantonment Board in Belagum, Karnataka

Shri Suresh Angadi 33

(xii) Need to broadcast programmes in Santhali language by Doordarshran Kendra of Cuttack and Bhubaneswar

Shri Laxman Tudu 34

(xiii) Need to formulate a comprehensive development scheme in Jharkhand to bring people under the influence of naxalism into the mainstream of the country

Shri Kameshwar Baitha 35

THE CONSTITUTION (ONE HUNDRED AND ELEVENTH AMENDMENT) BILL, 2009

(Insertion of new Article 43B) 36-136

Motion to Consider 36-136

Shri Arjun Ram Meghwal 36-40

Dr. M. Thambidurai 40

Shri Sharad Pawar 41-46

Clauses 62-136

Motion to Pass 136

THE LOKPAL BILL, 2011 – WITHDRAWN 146

DISCUSSION UNDER RULE 193

Agrarian crisis in the country and the incidence of suicides by farmers

Shri Basu Deb Acharia 183-189

SUBMISSION BY MEMBERS

Re: Need to rehabilitate Hindus who have migrated from Pakistan 189-191

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, December 22, 2011/Pausa 1, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of our former colleague Shri R.L. Kureel.

Shri R.L. Kureel was a Member of the Sixth Lok Sabha from 1977 to 1979, representing the Mohanlalganj Parliamentary Constituency of Uttar Pradesh.

An advocate by profession, Shri Kureel was an Executive Committee member as well as a member of the Board of Governors of International Jurist Organisation. Shri Kureel had served as an advocate of Supreme Court of India nearly for 30 years. He provided free legal aid to the poor and needy sections of the society.

A man with a scientific bent of mind, Shri Kureel invented a device for utilizing waste heat for production of electricity.

A man of letters, Shri Kureel had numerous publications to his credit

Shri R.L. Kureel passed away on 4th November, 2011 at New Delhi at the age of 72.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01 hrs.

The Members then stood in silence for a short while

11.02 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now papers to be laid.

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) … *

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Madam, on behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 6028/15/11)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 6029/15/11)

* Not recorded

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2010-2011.

(Placed in Library, See No. LT 6030/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 6031/15/11)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2010-2011.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2010-2011, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2010-2011.

(Placed in Library, See No. LT 6032/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Consumer Co-operative Society Limited (Kendriya Bhandar), New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 6033/15/11)

(2) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(Placed in Library, See No. LT 6034/15/11)

(3) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(Placed in Library, See No. LT 6035/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2010-2011.

(Placed in Library, See No. LT 6036/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2010-2011.

(Placed in Library, See No. LT 6037/15/11)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2010-2011.

(ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 6038/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Madam, on behalf of Shri S. Gandhiselvan, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2010-2011.

(Placed in Library, See No. LT 6039/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(Placed in Library, See No. LT 6040/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2010-2011.

(ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 6041/15/11)

(b) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2010-2011.

(ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 6042/15/11)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2010-2011.

(Placed in Library, See No. LT 6043/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008:-

(i) The Limited Liability Partnership (Amendment) Rules, 2011 published in Notification No. G.S.R. 796(E) in Gazette of India dated the 4th November, 2011.

(ii) The Limited Liability Partnership (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 680(E) in Gazette of India dated the 14th September, 2011.

(Placed in Library, See No. LT 6044/15/11)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

(i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 749(E) in Gazette of India dated the 5th October, 2011.

(ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 23rd September, 2011.

(iii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 618(E) in Gazette of India dated the 11th August, 2011.

(Placed in Library, See No. LT 6045/15/11)

(5) A copy of Competition Commission of India (General) Amendment Regulations, 2011 (Hindi and English versions) published in the Notification No. G.S.R. L-3/2/Regin-Gen.(Amdt)/2011/CCI in Gazette of India dated the 22nd November, 2011 under sub-section (3) of Section 64 of the Competition Act, 2002.

(Placed in Library, See No. LT 6046/15/11)

(6) A copy of the Petroleum (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 857(E) in Gazette of India dated 2nd December, 2011, under sub-section (4) of Section 29 of the Petroleum Act , 1934.

(Placed in Library, See No. LT 6047/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): Madam, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(Placed in Library, See No. LT 6048/15/11)

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2009-2010.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 6049/15/11)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(Placed in Library, See No. LT 6050/15/11)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(Placed in Library, See No. LT 6051/15/11)

(7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

S.No.	Name of the Institutions	Accounting Year(s)
1.	RST , Nagpur	2009-10 & 2010-11
2.	CNCI, Kolkata	2009-10 & 2010-11
3.	MNJIO, Hyderabad	2008-09 to 2010-11
4.	Kidwai Memorial Institute of Oncology, Banglore	2007-08 to 2010-11
5.	GCRI, Ahmedabad	2007-08 to 2010-11
6.	B.B. Cancer Institute, Guwahati	2007-08 to 2010-11
7.	Kamla Nehru Memorial Hospital, Allahabad	2007-08 to 2010-11
8.	Kasturba Health Society, Sewagram, Wardha (MG)	2010-11
9.	North Eastern Indira Gandhi Institute of Health & Medical Science, Shillong	2010-11
10.	Medical Council of India, Delhi	2010-11
11.	National Academy of Medical Sciences, Delhi	2010-11
12.	National Board of Examination	2010-11
13.	Post graduate Institute of Medical Education & Research, Chandigarh	2010-11
14.	All India Institute of Medical Sciences, New Delhi	2010-11
15.	All India Institute of Speech & Hearing, Mysore	2010-11
16.	National Institute of Health & Family Welfare, New Delhi	2010-11
17.	International Institute of Population Studies, Mumbai	2010-11
18.	Hindustan Latex Ltd., Thiruvanthapuram	2010-11
19.	National Population Stabilization Fund	2010-11
20.	L.G.B. Regional Institute of Mental Health,	2010-11

	Tezpur	
21.	Regional Institute of Medical Sciences, Imphal, Manipur	2010-11
22.	JIPMER, Puducherry	2010-11
23.	Food Safety & Standard Authority Of India, New Delhi	2010-11
24.	Indian Pharmacopoeia Commission, Ghaziabad	2010-11
25.	Central Council for Research in Yoga and Naturopathy (CCRYN), New Delhi	2010-11
26.	Morarji Desai National Institute of Yoga, New Delhi	2010-11
27.	National Institute of Naturopathy, Pune	2010-11
28.	Central Council for Research in Homoeopathy, New Delhi	2010-11
29.	National Institute of Homoeopathy, Kolkata	2010-11
30.	Central Council of Homoeopathy, New Delhi	2010-11
31.	Indian Medicines Pharmaceutical Corporation Ltd., Mohan	2010-11
32.	Central Council for Research in Ayurvedic & Siddha, New Delhi	2010-11
33.	Central Council for Research in Unani Medicine, New Delhi	2010-11
34.	National Institute of Unani Medicine, Banglore	2010-11
35.	National Institute of Ayurveda, Jaipur	2010-11
36.	Institute of Post Graduate Teaching & Research in Ayurveda, Jamnagar	2010-11
37.	Rashtriya Ayurved Vidyapeeth, New Delhi	2010-11
38.	Indian Council of Medical Research, New Delhi	2010-11
39.	AIDS Prevention and Control Project (APAC), Chennai	2010-11

(Placed in Library, See No. LT 6052/15/11)

(8) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 426(E) in Gazette of India dated 2nd June, 2011, under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act , 1994.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT 6053/15/11)

11.03 hrs.

MESSAGES FROM RAJYA SABHA AND BILL AS RETURNED BY RAJYA SABHA WITH AMENDMENT *

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December, 2011, agreed without any amendment to the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 12th December, 2011."

(ii) 'I am directed to inform the Lok Sabha that the Academy of Scientific and Innovative Research Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 5th September, 2011, has been passed by the Rajya Sabha at its sitting held on the 21st December, 2011, with the following amendments:-

CLAUSE 9

1. That at page 7, *for* line 7, the following shall be substituted, namely:-

   "(2) The Academy shall make"

2. That at page 7, line 11, *after* the word "citizens" the following shall be *inserted*, namely:-

5 of 2007

"and any exemption from making such reservation under the proviso to clause (b) of section 4 of the Central Educational Institutions (Reservation in Admission) Act, 2006 shall not be applicable to this Academy."

* Laid on the Table

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Madam Speaker, I lay on the Table the Academy of Scientific and Innovative Research Bill, 2011, as returned by Rajya Sabha with amendment on the 21st December, 2011.

11.04 hrs.

COMMITTEE ON ESTIMATES
12th Report

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): Madam, I beg to present the Twelfth Report (Hindi and English versions) of Committee on Estimates on action taken by the Government on the recommendations contained in the Seventh Report of the Committee (Fifteenth Lok Sabha) on the subject 'Sports – Policy, Infrastructure and Training Facilities' pertaining to the Ministry of Youth Affairs & Sports (Department of Sports).

11.04½ hrs.

Committee on Absence of Members from the Sittings of the House
Minutes

डॉ. बलीराम (लालगंज): महोदया, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति की दिनांक 14 दिसम्बर, 2011 को हुई पांचवीं बैठक का कार्यवाही सारांश (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

11.05 hrs.

STANDING COMMITTEE ON INFORMATION TECHNOLOGY
27th and 28th Reports

SHRI RAO INDERJIT SINGH (GURGAON): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2011-12):-

(1) Twenty-seventh Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Twenty-third Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) relating to the Ministry of Communications and Information Technology (Department of Information Technology).

(2) Twenty-eighth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Twenty-fourth Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) relating to the Ministry of Communications and Information Technology (Department of Posts).

11.05¼ hrs.

STANDING COMMITTEE ON ENERGY
23rd Report

SHRI P.C. CHACKO (THRISSUR): I beg to present the Twenty-third Report (Hindi and English versions) of the Committee on Energy on Action Taken by the Government on the recommendations contained in their Fourteenth Report on 'Transmission and Distribution Systems and Networks'.

11.05½ hrs.

STANDING COMMITTEE ON EXTERNAL AFFAIRS
Statement

SHRI ANANTH KUMAR (BANGALORE SOUTH): I beg to lay on the Table the Statement (Hindi and English versions) showing action taken by the Government on the recommendations contained in the Seventh Report (Fifteenth Lok Sabha) of the Standing Committee on External Affairs on the replies to the recommendations contained in the Third Report (Fifteenth Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2010-2011.

11.06 hrs.

STANDING COMMITTEE ON FINANCE
44th to 48th Reports

SHRI YASHWANT SINHA (HAZARIBAGH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Finance (2011 – 12):-

(1) Forty-fourth Report on Action Taken by the Government on the recommendations contained in the Thirty-third Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).

(2) Forty-fifth Report on Action Taken by the Government on the recommendations contained in the Thirty-fourth Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Finance (Department of Revenue).

(3) Forty-sixth Report on Action Taken by the Government on the recommendations contained in the Thirty-fifth Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Planning.

(4) Forty-seventh Report on Action Taken by the Government on the recommendations contained in the Thirty-sixth Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Statistics and Programme Implementation.

(5) Forty-eighth Report on Action Taken by the Government on the recommendations contained in the Thirty-seventh Report (Fifteenth Lok Sabha) on Demands for Grants (2011-12) of the Ministry of Corporate Affairs.

11.06½ hrs.

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
15th Report

SHRI VILAS MUTTEMWAR (NAGPUR): I beg to present the Fifteenth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12) on "The Forward Contracts (Regulation) Amendment Bill, 2010" pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

11.07 hrs.

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS
9th and 10th Reports

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas (2011-12):-

(1) Ninth Report on 'Challenges of Under-recoveries of Petroleum Products'.

(2) Tenth Report on Action Taken by the Government on the recommendations contained in the Eighth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2011-12) of the Ministry of Petroleum and Natural Gas'.

.

11.07½ hrs.

Standing Committee on Social Justice and Empowerment
18th Report

श्री दारा सिंह चौहान (घोसी): महोदया, मैं 'अनुसूचित जनजाति और अन्य परम्परागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006' -उसके अधीन बनाए गए नियम का कार्यान्वयन, विषय पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (पंद्रहवीं लोक सभा) के दसवें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 18वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

11.07¾ hrs.

STANDING COMMITTEE ON HOME AFFAIRS
156th Report

DR. KAKOLI GHOSH DASTIDAR (BARASAT): I beg to lay the One Hundred and Fifty-sixth Report (Hindi and English Versions) of the Standing Committee on Home Affairs on Action Taken by Government on the recommendations/ observations contained in the One Hundred and Forty Second Report on Implementation of Central Scheme of Modernisation of Prison Administration.

11.08 hrs.

STATEMENTS BY MINISTER

(i) Status of implementation of the recommendations contained in the 198th Report of the Standing Committee on Industry on Professionalization of Boards of CPSEs, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises*

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 198th Report of the Standing committee on Industry on Professionalization of Boards of CPSEs, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises in pursuance of the Direction issued by the hon. Speaker, Lok Sabha vide Parliamentary Bulletin Part II dated 1.9.2004.

MADAM SPEAKER: Shrimati Panabaka Lakshmi – Not present.

* Laid on the Table and also placed in Library, See No. LT 6054/15/11

11.09 hrs.

MOTION RE: THIRTY-THIRD REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I beg to move:

> "That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on 21st December, 2011."

MADAM SPEAKER: The question is:

> "That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on 21st December, 2011."

The motion was adopted.

11.10 hrs.

GOVERNMENT BILLS -- INTRODUCED

(i) THE NATIONAL FOOD SECURITY BILL*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg to move for leave to introduce a Bill to provide for food and nutritional security, in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices, to people to live a life with dignity and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for food and nutritional security, in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices, to people to live a life with dignity and for matters connected therewith or incidental thereto."

The motion was adopted.

PROF. K.V. THOMAS: I introduce** the Bill.

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, हमने कार्य स्थगन प्रस्ताव का नोटिस दिया है, उसे सुन लिया जाये।...(व्यवधान)

श्री आर.के.सिंह पटेल (बांदा): महोदया, सच्चर कमेटी की रिपोर्ट लागू कराइये।...(व्यवधान)

MADAM SPEAKER: Shrimati Panabaka Lakshmi.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.12.2011

** Introduced with the recommendation of the President

11.10½ hrs.

STATEMENTS BY MINISTER – CONTD.

(ii) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Labour on 'Development of Jute Sector', pertaining to the Ministry of Textiles*

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, in pursuance of direction 73 (A) of the hon. Speaker, Lok Sabha published in Lok Sabha Parliamentary Bulletin-Part-II dated September 1, 2004, I beg to lay this statement on the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Labour on 'Development of Jute Sector'.

The Standing Committee on Labour examined and presented its Sixteenth Report in the Lok Sabha on 8th March, 2011. The recommendations of the Committee focus on 'Development of Jute Sector'. The recommendations contained in the report have been examined in the Ministry of Textiles, and a statement on the action taken/proposed to be taken on these recommendations was submitted to the Standing Committee on Labour on 10th August, 2011. The Ministry of Textiles is committed to implement the recommendations of the Committee in their true spirit.

I also lay herewith the status of implementation of these recommendations on the Table of the House.

---

* Laid on the Table and also placed in Library, See No. LT 6055/15/11

11.11 hrs.

MATTERS UNDER RULE 377*

MADAM SPEAKER: Hon. Members, the matters under rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to introduce a scheme to provide financial assistance to the Safai Karamacharis in the country

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): I would like to bring to the notice of the Government regarding the plight of the manual scavengers in Vizianagaram district, Andhra Pradesh.

Even after 63 years of independence, it is really shameful that some people earn their livelihood by cleaning human excreta with their hands. Over the years, books have been written, committees and commissions have been set up, laws have been enacted and crores of rupees have been spent to eradicate manual scavenging. But the practices of manual scavenging still continues in the country.

Several State Governments have denied in court about the existence of manual scavenging despite evidences.

Manual scavengers are prone to skin diseases over a short period of time. In this country out of total number of scavengers, 95 per cent are women scavengers. In Andhra Pradesh which I represent, there are 13 lakh sweeper-scavengers. There is an urgent need to rehabilitate them by providing hand-gloves and masks in

* Treated as laid on the Table

absence of which, they are falling prey to diseases like respiratory problem, gastroenteritis, particularly skin diseases.

It is a matter of great sorrow that the community engaged in this job is looked down and isolated from the main society. Though Dry Latrines Act was enacted in 1993, still half of the States are yet to implement it. Now, the manual scavenging job has been outsourced. But the people who are continuing this occupation are not getting any financial help like senior citizen pension. Apart from this, they are overburdened with occupation-related diseases. They are feeling helpless and facing constant health risks and looking forward for financial help from the Government. In spite of introduction of automatic scavenging, their condition has not been improved. Government should take immediate remedial measures in the matter.

A scheme to provide financial assistance to safai karmacharis should be formulated immediately like the schemes for extension of financial assistance to handicapped persons.

(ii) Need to start laying of railway lines from Ramganjmandi to Jhalawar in Rajasthan and from Agar to Ujjain in Madhya Pradesh

श्री सज्जन वर्मा (देवास): वर्ष 2009 में बजट भाषण में जोर देकर कहा गया था कि जो क्षेत्र अनुसूचित जाति/अनुसूचित जनजाति बाहुल्य है एवं विकास की दौड़ में पीछे रह गए हैं उन क्षेत्रों में सबसे पहले बिना लाभ-हानि के आधार पर नई रेलवे लाईन बिछाई जाएगी । मध्य प्रदेश में ऐसे दो संसदीय क्षेत्र - देवास, शाजापुर एवं उज्जैन जोकि अनुसूचित जाति/अनुसूचित जनजाति के लिए आरक्षित क्षेत्र हैं एवं विकास की दिशा में पिछड़े हुए हैं, यहां पर विगत वर्षों में तत्कालीन रेलमंत्री ने एक नई रेलवे लाईन रामगंजमंडी से झालावाड़ होते हुए आगर एवं उज्जैन तक बिछाने के सर्वे कार्य का भूमि पूजन एक बड़े समारोह में किया था । इस नई रेलवे लाईन का सर्वे कार्य पूर्ण होकर इसकी डी.पी.आर. भी बन चुकी है । लेकिन आज तक इस रेल लाईन की कार्य योजना को प्लानिंग कमीशन में स्वीकृति के लिए नहीं भेजा गया है । जब-जब इस रेलवे लाईन के बारे में माननीय रेल मंत्री जी को पत्र लिखा गया एवं लोक सभा में प्रश्न उठाया गया तो जवाब मिला कि ये रेलवे लाईन घाटे की है, नहीं बनाई जा सकती है । महामहिम राष्ट्रपति जी एवं रेलमंत्री जी के कहे हुए शब्द कहीं मिथ्या होकर न रह जाएं ।

अतः मेरा केन्द्र सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र देवास की इस महत्वपूर्ण योजना की स्वीकृति प्लानिंग कमीशन से करवाकर 2012-2013 के बजट में सम्मिलित किया जाए ।

(iii) Need to ensure criteria for sanctioning gas allocation certificates to power plants before they get loans from Power Finance Corporations (PFCs)

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the kind attention of the august House regarding the important issue of loans given by Power Finance Corporations to Power Plants which are having gas allocation certificates prior to the construction of such power plants .

The power plants require gas allocation. Recently, EGoM has adopted a criteria that the gas should be allocated to the ongoing projects only. But it is evident that the private players are setting up power plants and taking loans from Power Finance Corporation without any gas allocation in the initial stages. Later, the private companies are insisting that they need gas allocation because they have already set up the power plants and taken the loans from Power Finance Corporation and if the Power Plants are closed , it is not their responsibility to re-pay the loan amount to PFCs. During the last one decade, many power plants especially Nedunoor project of 2100 MW gas based Combined Cycle Power Plant in my Karimnagar Parliamentary Constituency was closed down due to the non-allocation of gas for which the reasons are not known. I have already represented this to Hon'ble Prime Minister, Hon'ble Minister for Petroleum & Natural Gas. Not action has been taken on the request. Whereas, during the last one decade, many private players have constructed power plants and earned a huge amount by selling the same to various State Governments and for other purposes, which is actually not in the national interest. PFCs may incur heavy losses by giving the loans to the power plants on the verge of close.

In this regard, I request the Hon'ble Minister for Power, through the Chair, to kindly include and ensure criteria for sanctioning of gas allocation certificate before the Government or private Power Plants get the loans through PFCs in order to protect the national interest of our country.

(iv) Need to widen the railway over bridge on Nagpur-Mumbai Highway in Wardha city, Maharashtra

श्री दत्ता मेघे (वर्धा): महोदया, मैं सरकार का ध्यान इस तरफ दिलाना चाहता हूं कि मेरे चुनाव क्षेत्र वर्धा शहर में जो रेलवे का पुराना पुल है उसे चौड़ा करने की सख्त आवश्यकता है ।

मेरे चुनाव क्षेत्र वर्धा शहर रेलवे स्टेशन के फ्लाई ओव्हर को चौड़ा करने की मांग कई बार कर चुके हैं, लेकिन अभी तक इस दिशा में कोई कार्यवाही नहीं हुई है । नागपुर-मुम्बई हाई-वे पर यह रेलवे का पुल है, जिसके नीचे से रेल गाड़ियां जाती हैं । किंतु रेलवे के पुल की चौड़ाई कम होने के बावजूद ट्रैफिक का जाम होना और दुर्घटनाएं होना आम बात हो गई है । जिस कारण लोगों में असंतोष है ।

मैं माननीय रेल मंत्री जी से प्रार्थना करता हूं कि वह वर्धा शहर की इस समस्या को जल्द से जल्द निपटाए और पुल की चौड़ाई का कार्य शीघ्रता से शुरू करे ।

(v) Need to solve the interstate water disputes between Odisha and Andhra Pradesh with a view to benefit the farmers of Srikakulam and Vizianagaram districts of Andhra Pradesh

DR. KRUPARANI KILLI (SRIKAKULAM): There are four inter-state rivers namely Vamsadhara, Bahuda, Mahendratanaya and Nagavali, which originate from Odisha, and flow through Andhra Pradesh to join Bay of Bengal. These rivers are the main source of irrigation in Srikakulam and Vizianagaram districts of Northern Andhra Pradesh. Due to very minor interstate disputes between Odisha and Andhra Pradesh, the districts of Andhra Pradesh are unable to utilize the river water and continue to be backward districts. Most of the farmers and agricultural labourers are migrating to the other parts of the country due to drought and unemployment. About 20,000 acres of agricultural land situated near Bahuda, Mahendratanaya river and Nagavali rivers is not getting water for irrigation. The pending State-II works on river Vamsadhara alone will irrigate 1.2 lakh acres of land . The disputes relating to all the above four rivers between Odisha and Andhra Pradesh are to be resolved so as to benefit the farmers of Srikakulam and Vizianagaram districts of Andhra Pradesh.

Hence, I request the Hon'ble Minister for Water Resources to kindly look into the issues and resolve the inter-state water disputes between Odisha and Andhra Pradesh at the earliest for the benefit of farmers and agricultural labourers.

(vi) Need to expedite introduction of bi-weekly A.C. Duronto Express train between Madurai and Chennai in Tamil Nadu

SHRI N.S.V. CHITTHAN (DINDIGUL): The Minister of Railways in her speech while presenting the railway budget for the year 2011-2012 (Budget speech para no. 34) announced that a Bi-weekly A.C. Duronto Express will be introduced between Madurai and Chennai. Madurai and Chennai is a vital sector of the Railways having very heavy traffic. Passengers are not able to get accommodation for months together. Since the Government of Tamil Nadu has recently steeply increased the bus fare, the railway is the cheap mode of transport for common man. It is reasonable to increase the frequency of trains between Madurai and Chennai.

The Omni bus operators are fleecing money from the travellers by way of demanding exorbitant rate by way of ticket from those who travel in their buses.

More than 10 months have passed since the Railway Minister announced on the floor of the House to introduce bi-weekly A.C. Duronto Express between Madurai and Chennai but nothing has been done in this regard.

I urge upon the Hon'ble Minister of Railways to introduce bi-weekly AC Duronto Express train between Madurai and Chennai for the convenience of the passengers who live in that sector immediately.

(vii) Need to construct a new bridge beneath the existing golden bridge over river Narmada in Bharuch Parliamentary Constituency, Gujarat

श्री मनसुखभाई डी. वसावा (भरूच): मेरे संसदीय क्षेत्र भरूच अंतर्गत अंकलेश्वर एवं दहेज क्षेत्र में देश एवं विदेश के कई बड़े-बड़े उद्योग कार्यरत है जिसमें काम करने वाले कामगार हजारों की संख्या में नर्मदा नदी पर अंग्रेजों के जमाने से बने गोल्डन ब्रिज नामक पुल से अपने छोटे चार पहिए एवं दो पहिए के वाहनों से गुजरते हैं । पुल पर सुबह एवं शाम अत्यंत जाम हो जाने के कारण उद्योगों में काम करने वाले अधिकारी गण एवं कामगारों को अपने कार्यस्थल में पहुंचने में अक्सर देरी हो जाती है । इसी पुल से सूरत जाने वाले छोटे वाहनों को जाम में फँस जाने पर काफी दिक्कत होती है । इस पुल के नीचे एक और पुल बनाए जाने की संभावना है । अगर गोल्डन ब्रिज के नीचे एक और पुल बन जाए तो आने वाले समय में होने वाली भीषण दिक्कत का सामना करने में लोग सक्षम होंगे । यह सत्य है कि आने वाले समय पर इस पुल पर यातायात बढ़ेगा और भीषण जाम की आशंका है, अच्छा होगा कि आने वाली समस्या का निराकरण समय से पहले कर लें ।

सदन के माध्यम से अनुरोध है कि मेरे संसदीय क्षेत्र भरूच में नर्मदा नदी पर बने गोल्डन ब्रिज के नीचे एक और पुल बनाया जाए ।

(viii) Need to undertake the expansion of Sone Canal and North Koel canal in order to provide irrigation facilities to farmers in Gaya Parliamentary Constituency, Bihar.

श्री हरी माझी (गया): मैं सदन का ध्यान मेरे संसदीय क्षेत्र गया, बिहार की ओर जल संसाधन मंत्री का ध्यान दिलाना चाहता हूं । मेरे संसदीय क्षेत्र गया से सटे पश्चिम क्षेत्र औरंगाबाद जिला में सोन नहर एवं उत्तरी कोयल नहर से सिंचाई होती है जबकि गया में सिंचाई की कोई पक्की व्यवस्था नहीं है और इसके कारण अनेकों एकड़ भूमि सिंचाई के अभाव में बंजर पड़ी हुई है ।

मैं माननीय जल संसाधन मंत्री जी से मांग करता हूं कि उपरोक्त दोनों नहरों का विस्तार किया जाए और गया जिला के किसानों को सिंचाई के लिए पानी उपलब्ध कराया जाए । इन नहरों के विस्तार से सैकड़ों किसानों की भूमि की सिंचाई हो सकेगी ।

(ix) Need to implement uniform rules for issuance of arm licences in the country

श्री अशोक अर्गल (भिंड): देश के नागरिक आत्म रक्षा हेतु शस्त्र लाइसेंस प्राप्त करते हैं । लाइसेंस लेने से पहले थाना, अतिरिक्त पुलिस अधीक्षक, पुलिस अधीक्षक, कलेक्टर एवं शासन की अनुमति मिलने पर शस्त्र लाइसेंस बनता है । लेकिन आज देश में भिन्न शस्त्र लाइसेंस नियम लागू हैं जिसके तहत एक विशिष्ट श्रेणी के लोगों को प्राप्त लाइसेंस संपूर्ण भारत में वैध है जबकि आम लोगों को प्राप्त शस्त्र लाइसेंस की वैधता राज्य की सीमाओं तक ही सीमित है जिससे आम लोगों को इस नियम से परेशानी होती है ।

मेरा सरकार से अनुरोध है कि संपूर्ण देश में सभी लोगों के लिए समान शस्त्र लाइसेंस नियम लागू करें एवं शस्त्र लाइसेंस की वैधता सभी लोगों के लिए संपूर्ण भारत में लागू करें ।

(x) Need to provide minimum wages to Aanganwadi workers in Jharkhand and regularize their services

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): झारखंड राज्य के अंतर्गत आंगनबाड़ी सेविका/सहायिका की संख्या लगभग् 30 हजार से अधिक है जो ग्रामीण क्षेत्र समाज के उपेक्षित वर्ग के बच्चों भविष्य निर्माण हेतु शिक्षा एवं देख रेख का कार्य करती है । इतना ही नहीं, ये जनगणना एवं स्वास्थ्य संबंधी कई सामजिक कार्यों में भी हिस्सा लेती है । इनके बच्चों का भविष्य अंधकारमय है, क्योंकि इनका मानदेय सरकार द्वारा प्रदत्त राशि एवं न्यूनतम मजदूरी के बराबर भी नहीं है । इनके द्वारा इस संदर्भ में विभिन्न स्तर पर विभिन्न संगठनों द्वारा सरकारी कर्मचारी घोषित किए जाने हेतु आंदोलन एवं मांग की जाती रही है ।

अतः भारत सरकार से मेरा आग्रह है कि इन सेविकाओं/सहायिकाओं को सरकार द्वारा कम से कम निर्धारित न्यूनतम मजदूरी दी जाए एवं इन्हें सरकारी कर्मचारी के रूप में स्थायी नियुक्ति की जाए ।

(xi) Need to allocate funds for widening and maintenance of roads under the control of Cantonment Board in Belagum, Karnataka

SHRI SURESH ANGADI (BELGAUM): Belgaum is regarded as second Capital city of Karnataka and fastest growing city. Developmental activities like construction of roads or its improvements etc. are being undertaken by the State Government. But, some stretches of the roads in the city, under the control of Cantonment Board/Military Engineering Services, are in dilapidated condition. The main roads connecting the National Highway (NH-4A) and city roads under the control of Cantonment Board also need repair. Due to narrowness of the roads and increase in vehicular traffic movements, fatal accidents are occurring. A stretch of road opposite to Kagal Hospital, near Mahadev Temple, Belgaum and General Thimayya road, the most used road which connect busy locality of Tilakwadi, is in a horrific state and a nightmare to travel on it.

The Belgaum Cantonment Board should maintain the stretches of roads under their control. However, it is learnt that these roads could be maintained by the Board only if they are provided with additional/special grant of funds for this purpose.

Therefore, I urge upon the Ministry of Defence to allocate additional/special grant of funds to the Belgaum Cantonment Board for widening/maintenance of the roads under their control in the interest of the people of Belgaum.

(xii) Need to broadcast programmes in Santhali language by Doordarshran Kendra of Cuttack and Bhubaneswar

SHRI LAXMAN TUDU (MAYURBHANJ): The Santhali language mostly spoken in the district of Mayurbhanj, Keonjhar, Sundergarh, Balasore, Khurda, Nalco and Bhubaneswar of Odisha. The Santhali Language is one of the recognized languages under the Eighth Schedule to the Constitution of India. The people of adjoining West Bengal and Jharkhand areas are availing the programmes broadcast in Santhali language. But the Doordarshan Kendras of Cuttack and Bhubaneswar are not broadcasting any programme in Santhali language. So most of the people are deprived of the benefit of schemes related to rural development and tribal development because they are not understanding and getting timely knowledge of above schemes and programme sponsored by the Government of India or Government of Odisha. The required awareness and awakening is not generated among the people knowing the Santhali language.

I would like to make a request to the Government to instruct the Doordarshan Kendra of Cuttack and Bhubaneswar to dedicate some hours for broadcasting of programmes related to development schemes of tribal and rural areas as well as entertainment programme in Santhali Language so that backward and tribal community can be brought into national mainstream.

(xiii) Need to formulate a comprehensive development scheme in Jharkhand to bring people under the influence of naxalism into the mainstream of the country

श्री कामेश्वर बैठा (पलामू): मैं नक्सल प्रभावित झारखंड राज्य के नक्सलियों को मुख्यधारा में लाने के लिए विभिन्न लाभकारी योजनाओं को लागू करने हेतु मांग करता हूं कि नक्सल प्रभावित क्षेत्रों में ये योजनाएं अविलंब लागू की जाए जिससे इन लोगों को देश की मुख्य धारा से जोड़ा जा सके । तथा नक्सल की समस्या से मुक्ति पाया जा सके ।

नक्सलियों को कैसे मुख्यधारा में लाया जाये । सरकार को इस बिंदु पर अधिक संवेदनशील होने की आवश्यकता है ।

अतः सरकार का ध्यान इस बिंदु पर आकृष्ट करते हुए यह मांग करता हूँ ।

11.11½ hrs.

THE CONSTITUTION (ONE HUNDRED AND ELEVENTH AMENDMENT BILL, 2009 (Insertion of new article 43B) – contd.

MADAM SPEAKER: Now, we will take up Item No. 25, Shri Arjun Ram Meghwal.

श्री लालू प्रसाद (सारण): अध्यक्ष महोदया, हम बोलें क्या? ...(व्यवधान)

अध्यक्ष महोदया : ऐसा है, मैं आप लोगों को बोलने के लिए समय दूँगी। आप ज़रा सा यह बिल हो जाने दीजिए। आप बैठ जाइए।

...(व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): हमने कार्य-स्थगन प्रस्ताव का नोटिस भी दिया है। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। मैं समय दूँगी।

श्री अर्जुन राम मेघवाल (बीकानेर): माननीय अध्यक्ष महोदया, मैं आपका धन्यवाद करता हूँ कि आपने मुझे इस कांस्टीट्यूशनल अमैंडमैंट बिल पर बोलने का मौका दिया जो सहकारी समितियों से संबंधित है।

अध्यक्ष महोदया, यह बिल लोक सभा में 30 नवंबर, 2009 को इंट्रोड्यूस हुआ था और फिर यह बिल स्टैन्डिंग कमेटी में गया। स्टैन्डिंग कमेटी की सिफारिशों के अनुसार यह संशोधन लाया गया है। संशोधन के अनुसार संविधान के भाग चार में संशोधन किया गया है जो नीति निर्देशक तत्वों से संबंधित है। आर्टिकल 243 से लेकर आगे जो कोआपरेटिव सोसाइटीज़ की बात इसमें कही गई है, यह संविधान की सातवीं अनुसूची में सम्मिलित है और राज्य सूची की प्रविष्टि 32 पर इसका अंकन किया गया है। मैं यह बताना चाहता हूँ कि इस देश में जो कोआपरेटिव सोसाइटीज़ का जो ढाँचा है, वह एक तो है शॉर्ट टर्म स्ट्रक्चर का है, जिसमें ग्राम सेवा सहकारी समिति आती है, सैन्ट्रल कोआपरेटिव बैंक्स आते है, एपैक्स बैंक्स आते है। दूसरा है लाँग टर्म स्ट्रक्चर में, जिसमें प्राइमरी लैन्ड डैवलपमैंट बैंक्स आते हैं, स्टेट लैवल डैवलपमैंट बैंक्स आते हैं और एक डेयरी से संबंधित ढाँचा है जिसमें मिल्क की कोआपरेटिव सोसाइटीज़ आती हैं, मिल्क यूनियन्स आती हैं और फिर मिल्क फैडरेशन आता है। एक फर्टिलाइज़र से संबंधित ढाँचा है। इसमें भी कोआपरेटिव सैक्टर का बहुत बड़ा तंत्र है। फर्टिलाइज़र सैक्टर में मार्केटिंग सैक्टर है, तहसील लैवल पर क्रय-विक्रय सहकारी समितियाँ हैं और स्टेट लैवल पर भी, जैसे मैं राजस्थान से आता हूँ तो वहाँ राजफैड है, ऐसी ही अन्य राज्यों में एजेन्सियाँ हैं जो सपोर्ट प्राइस को देखती हैं।

मैं आपके माध्यम से कहना चाहता हूँ कि यह जो संशोधन आ रहा है, यह तो एक वैलकम स्टैप है, लेकिन जो सहकारिता आंदोलन था, उस आंदोलन में एक मूल मंत्र था - "एक सबके लिए और सब एक के लिए"। यह मूल मंत्र सहकारिता का था। इस मूल मंत्र को छोड़कर कुछ चीज़ें इस अमैंडमैंट में लाई गई हैं। सहकारिता आन्दोलन का एक ओर मूल मंत्र था कि बिचौलियों से छुटकारा दिलाने के लिए सहकारी आंदोलन की शुरूआत हुई थी। कोई गाँव का आदमी लोन लेने जाता था तो किसी साहूकार के पास जाना पड़ता था। तब यह सिस्टम बना कि क्रैडिट फैसिलिटी उस गाँव के आदमी को कैसे मिले। तो जीएसएस की स्थापना हुई। उसमें शॉर्ट टर्म लोन और लॉंग टर्म लोन देने की बात आई, कोआपरेटिव के माध्यम से लोन देने की बात आई। यह स्ट्रक्चर खड़ा किया गया। यह जो अमैंडमैंट आ रहा है, इसमें मुख्य बात यह है कि बोर्ड छः महीने से ज्यादा सस्पैन्ड नहीं रहेगा। ...(व्यवधान)

अध्यक्ष महोदया : हम आपकी बात इत्मीनान से सुनेंगे, आप थोड़ा धैर्य रखिए। सदन भी सुनेगा। आप बैठ जाइए।

...(व्यवधान)

श्री अर्जुन राम मेघवाल : यह एक मुख्य बात इसमें आयी है कि बोर्ड छः महीने से ज्यादा सस्पैंड नहीं रहेगा। यह एक वैलकम स्टैप है।...(व्यवधान)

श्री शैलेन्द्र कुमार : महोदया, हम लोगों की बात सुन लीजिए।...(व्यवधान)

अध्यक्ष महोदया : हम सुनेंगे।

...(व्यवधान)

श्री अर्जुन राम मेघवाल : राज्य सरकारों को पैनल्टी लगाने का इसमें जिक्र किया गया है। बोर्ड की एक्सपायरी से पहले ही चुनाव करा लिए जाएंगे। यह बात इसमें कही गई है।...(व्यवधान)

श्री लालू प्रसाद : महोदया, हम खड़े हैं, पहले हमारी बात सुन ली जाए।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

श्री लालू प्रसाद : मैं प्वाइंट ऑफ आर्डर पर खड़ा हूं।...(व्यवधान)

अध्यक्ष महोदया : किस नियम पर है? नियम बताइए!

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

अध्यक्ष महोदया : हम आपकी बात पूरे इतमिनान से सुन लेंगे। बैठ जाइए।

...(व्यवधान)

श्री लालू प्रसाद : इस डिबैट में दो घंटे लगेंगे।...(व्यवधान)

अध्यक्ष महोदया : नहीं, दो घंटे नहीं लगेंगे। आप बैठ जाइए।

...(व्यवधान)

11.15 hrs.

At this stage, Shri Lalu Prasad, Shri Shailendra Kumar and some other hon. members came and stood on the floor near the Table

...(व्यवधान)

श्री अर्जुन राम मेघवाल : लेकिन मैं आपके माध्यम से बताना चाहता हूं कि कोआपरेटिव सेक्टर में एनपीए बहुत बढ़ा है।...(व्यवधान) नॉन परफार्मिंग एसैट्स बढ़ने का सबसे बड़ा कारण है, शोर्ट टर्म का तो एनपीए कम हुआ है, लेकिन लोंग टर्म का एनपीए कम नहीं हुआ है।...(व्यवधान) लोंग टर्म का एनपीए कम नहीं होने का कारण लोंग टर्म लोन देने की सरकार की पॉलिसी ठीक नहीं है। इस संशोधन में इस तंत्र को ठीक करने का प्रयास नहीं किया गया है। इसका हम विरोध करते हैं।...(व्यवधान) मैं जिक्र करना चाहता हूं, कि हाउस को आर्डर में कीजिए मैं बोलना चाहता हूं।...(व्यवधान)

* Not recorded

11.16 hrs.

At this stage, Shri Lalu Prasad, Shri Shailendra Kumar and some other hon. members went back to their seats

श्री अर्जुन राम मेघवाल : अध्यक्ष जी, बिल का जो स्टेटमेंट ऑफ आब्जेक्ट एण्ड रिजन्स लिखा हुआ है, उसके पैरा तीन में यह उल्लेख है कि हम इस कोआपरेटिव सोसायटीज के सिस्टम को डेमोक्रेटिक करेंगे।...(व्यवधान) हम इस कोआपरेटिव सोसायटीज के सिस्टम को प्रोफेशनल करेंगे, हम कोआपरेटिव सोसायटीज के सिस्टम को आटोनोमस करेंगे और हम इस कोआपरेटिव सोसायटी के सिस्टम को इकोनोमिकली साउंड करेंगे।...(व्यवधान) ये चार मूल उद्देश्य इस बिल में कहे गए हैं।...(व्यवधान) लेकिन इनके सबके मूल में जो उद्देश्य हैं, वह अभी भी गायब हैं। मैं यह बताना चाहता हूं कि चौधरी ब्रह्म प्रकाश की अध्यक्षता में एक समिति नाइन्टिज़ के दशक में बनी थी, उसने भी कुछ सिफारिशें कीं थी। ...(व्यवधान) उसके बाद राज्यों में सहकारी मंत्रियों के लगातार कोओपरेटिव्ज़ के सम्मेलन होते रहे, उनमें भी बहुत अच्छी सिफारिशें आयीं और उसके बाद वैद्यनाथ समिति बनी, उसने भी कहा कि क्रेडिट स्ट्रक्चर इस देश में कैसा होना चाहिए।...(व्यवधान) उन सारी सिफारिशों का इसमें समावेश नहीं किया गया है।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

(Interruptions).....[*]

श्री अर्जुन राम मेघवाल : मैं आपके माध्यम से यह बताना चाहता हूं कि विभिन्न प्रान्तों के सहकारी मंत्रियों के सम्मेलन में जो विचार आया था, वह यह था-

> "A strong need has been felt for amending the Constitution so as to keep the co-operatives free from unnecessary outside interferences and also to ensure their autonomous organisational set up and their democratic functioning."

... (*Interruptions*)

[*] Not recorded

11.19 hrs.

At this stage, Shri Lalu Prasad, Shri Shailendra Kumar and some other hon. members came and stood on the floor near the Table

...(व्यवधान)

श्री अर्जुन राम मेघवाल : यह उद्देश्य इस बिल का था। लेकिन इस बिल में यह बात गायब है कि लागत मुल्य पर संसाधन उपलब्ध कैसे होंग? बिचौलियों का चक्कर कैसे समाप्त होगा।...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री अर्जुन राम मेघवाल : मैं आपके माध्यम से यह बताना चाहता हूं कि जो बोर्ड ऑफ डायरेक्टरस में 21 मैम्बर का कैप लगाया गया है, यह ठीक नहीं है।...(व्यवधान) पांच साल का पीरियड किया गया है। एक सीट एससी और एसटी की की गई है।...(व्यवधान)

अध्यक्ष महोदया : आप इतनी लंबी बात मत बोलिए। अब समाप्त कीजिए।

...(व्यवधान)

श्री अर्जुन राम मेघवाल : मेरा अनुरोध है कि एक सीट एससी और एक सीट एसटी की करें। एक ही सीट है, जिसमें उसको वोट का अधिकार नहीं है।...(व्यवधान)

MADA SPEAKER: All right, please take your seat.

(Interruptions) ... *

अध्यक्ष महोदया : अब आप बैठ जाए। हो गया और कितनी लंबी बात बोलेंगे।

...(व्यवधान)

श्री अर्जुन राम मेघवाल : मैं यह कहना चाहता हूं कि लोन का जो स्ट्रक्चर है, वह नाबार्ड की शतों के अनुसार हो तथा इसकी पालना सुनिश्चित करने के प्रावधान इस अधिनियम में हो।

अध्यक्ष महोदया : आप बैठ जाइए। आपका भाषण हो गया है।

...(व्यवधान)

* Not recorded

DR. M. THAMBIDURAI (KARUR): I oppose introduction of this Bill.

MADAM SPEAKER: Now, the hon. Minister will reply.

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what the hon. Minister is saying.

… (*Interruptions*) ... *

* Not recorded

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): Madam Speaker, at the very outset, I would like to thank all the hon. Members of this House for giving such overwhelming support to the proposed Bill.… (*Interruptions*) I congratulate the hon. Members for their keen interest and concern for strengthening the cooperative sector in the country, which has emerged as one of the most important institutions to serve the economically weaker sections of the society.… (*Interruptions*)

I am very grateful to the hon. Members who have given very useful suggestions for making improvements in the governance of cooperative societies in the country. … (*Interruptions*)

Madam, as I have already indicated in my speech yesterday, the cooperative movement has seen considerable growth in many important sectors of the economy. … (*Interruptions*)

Madam, with your permission, may I lay the rest of my speech on the Table of the House?

MADAM SPEAKER: Yes.

SHRI SHARAD PAWAR: *An overwhelming majority of about six lakh cooperatives are registered under the respective State Cooperative Societies Act. Only about 600 Multi-State Cooperative Societies are registered in the country under the Multi-State Cooperative Societies Act, 2002, which is a Central Act. Therefore, the States have to primarily take steps to strengthen the cooperatives in the country. The Government of India is always prepared to guide and support the States in this endeavour.

The cooperative movement in the world is more than 200 years old. In our country also, cooperative style of working has been part of our life and prevalent for centuries. However, the cooperative societies were formally incorporated when the Cooperative Credit Societies Act, 1904 was passed. The State of Assam and

….. This part of the speech was laid on the Table.

Tamil Nadu were the first to introduce cooperative banks to provide credit to the weaker sections of the people. The cooperative societies namely Rajahauli Village Bank, Jorhat, Jorhat Cooperative Town Bank and Charigaon Village Bank, Jorhat in Assam and Tirur Primary Agricultural Cooperative Bank Limited, in Tamil Nadu were constituted in the year 1904. This was closely followed by the cooperatives registered in Madhya Pradesh, Punjab, Odisha, Karnataka and West Bengal in the year 1905.

A Model Cooperative Societies Act was finalized in 1990 on the recommendations of an Expert Committee under the chairmanship of Ch. Brahm Prakash to take the cooperative movement forward and suggest a future direction for cooperatives. However, since 'Cooperation' is a State subject, certain difficulties were experienced in making amendment in the State Cooperative Acts on the lines of Model Cooperatives Act. Subsequently, Parallel Cooperative Legislation for self-reliant cooperatives have been proposed for the governance of those cooperatives, which have not received any assistance from the government. So far, only 9 States have enacted this Parallel Cooperative Act, which provides for more autonomous and democratic functioning of cooperatives.

The Parliament has also enacted the Multi State Cooperative Societies Act for promoting cooperative societies with objects not confined to one State and serving the interests of members in more than one State. The Multi State Cooperative Societies Act with its progressive provisions for the democratic member control and autonomous functioning, has helped to create successful national level cooperatives such as IFFCO and KRIBHCO.

The IFFCO was registered on November 3, 1967 as a cooperative society. The society is primarily engaged in production and distribution of fertilizers. It is a unique venture in which the farmers of the country through their own cooperative societies created this new institution to safeguard their interests. The number of cooperative societies associated with IFFCO have risen from 57 in 1967 to 39,824 at present. IFFCO's annual capacity has been increased to 3.69 million tonnes of

Urea and NPK/DAP equivalent to 1.71 million tonnes. In addition, essential agro-inputs for crop production are made available to the farmers through a chain of 158 Farmers Service Centre (FSC). IFFCO has promoted several institutions and organizations to work for the welfare of farmers.

KRIBHCO has setup a Fertilizer Complex to manufacture Urea, Ammonia & Bio-fertilizers at Hazira in the State of Gujarat. Late Shrimati Indira Gandhi, former Prime Minister of India laid the Foundation Stone on February 5, 1982. Annual capacity for Urea and Ammonia is 1.729 million MT and 1.003 million MT respectively. The Bio fertilizer plant has a capacity of 250 MT per year capacity. Ten Seed Processing Plants are also in operation in various states.

Gujarat Cooperative Milk Marketing Federation Ltd. (GCMMF) was established in 1973. It is India's largest food product marketing organization with dairy milk procurement of approx 12 million lit (peak period) per day from 15,712 village milk cooperative societies, 17 member unions covering 24 districts, and 3 million milk producer members. It is the Apex organization of the Dairy Cooperatives of Gujarat, popularly known as 'AMUL', which aims to provide remunerative returns to the farmers and also serve the interest of consumers by providing quality products. Its success has not only been emulated in India but serves as a model for rest of the World. GCMMF is India's largest exporter of Dairy Products. It has been accorded a "Trading House" status. For its consistent adherence to quality, customer focus and dependability, GCMMF has received numerous awards and accolades over the years.

I am very happy to inform Hon'ble Members that the right to form cooperative societies is proposed to be made a Fundamental Right under Article 19 (1) (c) of the Constitution as recommended by the Standing Committee on Agriculture. It is expected that this would give boost to the cooperative movement and enthuse the people to actively participate in the cooperative as a matter of right. This would significantly increase the interest and responsiveness of the members and strengthen the cooperative movement further.

Many hon. Members have suggested that there should be employees representation in the management of the cooperative societies. The employees of any working organization play a key role in ensuring success of the organization. In a way, the long term interests of the employees are closely linked to the well-being of the organization in which they work. They can play a very useful role in the organization to meet its objectives. The proposed amendment provides for having the functional Directors on the Board of a cooperative society to utilize their experience and expertise for improving the functioning of the society. These functional Directors would be the employees of the society. There is also a provision for co-option of the persons who have the expertise in the field related to objects and activities undertaken by the society, as members of the Board. The employees, among others, would also be eligible for being appointed as members of the Board of the society in this category. Further provisions, if required, in this regard, may be brought up by the States in their respective Cooperative Societies Act.

Many hon. Members have given their views on the supersession and suspension of the Board of Directors by the Government. While some members advocate more powers to the Government to supercede the Boards of even those societies where there is no financial assistance from the Government, others feel that this power should either be taken away or it should be severely restricted. I am of the view that the power to supercede or suspend the board of a cooperative society should be used only in exceptional circumstances; only in those cases, where there is serious negligence in the performance of duty or where serious irregularities prejudicial to the interests of the society are committed. However, it has been noticed that there are many instances of supersession and suspension of the Board on very routine and less serious grounds. It is also found that elections are not held for many years for the societies which seriously affects their democratic member control and autonomous functioning. As per the report furnished by NABARD, elections are yet to be held in the States of Andhra

Pradesh, Manipur, Odisha and Tamil Nadu. We have tried to build up proper checks and balances to ensure that the power of supersession and suspension is not used indiscriminately or frivolously. The proposed Constitutional amendment specifies the major cases where such supersession or suspension may be resorted and it also limits such action in respect of those societies where some financial assistance has been provided by the Government. It also provides for mandatory conduct of elections within six months of such supersesson by an independent authority. Thus, adequate safeguards have been built in to prevent the misuse of this power by the concerned officers.

An issue has been raised whether the cooperative societies are covered under the provisions of the RTI Act. The RTI Act secures access to information under the control of public authorities for citizens in order to promote transparency and accountability in their working. As most of the cooperative societies would not fall under the category of 'Public Authority', therefore, they may not be covered under the provisions of this Act. However, there have been certain orders from various Courts in this regard. The High Court of Kerala in WP No. 1417 of 2009 - Thalapalam Service Cooperative Vs Union of India & Others has held that whether a society is a public authority, is a disputed question of fact, which is to be resolved by the authorities under RTI Act. However, it is in the interest of cooperative societies to have well-informed active members, which only can ensure successful functioning of the cooperative institutions. In view of this, it has been provided in the proposed amendment that the members of the cooperative society would be entitled to secure important information about the working and business of the society. This would bring in much desired transparency and fairness in the working of the societies.

The proposed amendment would go a long way to address the problems and deficiencies that the cooperatives face today. It would not only ensure the autonomous and democratic functioning of the cooperatives but enhance the public faith in these institutions. It would also ensure the accountability of

management to the members and other stakeholders and also provide for deterrence for violation of the provisions of the law. It is expected that the cooperative movement would be further strengthened by this amendment and would be able to serve the members particularly those from economically weaker sections much better.*

MADAM SPEAKER: Hon. Members, before I put the motion for consideration of the Bill to the vote of the House, I may inform the House that this being a Constitution (Amendment) Bill, voting has to be by Division.

1121 hours

Let the Lobbies be cleared—

…(व्यवधान)

11.25 hrs.

At this stage, Shri Lalu Prasad, Shri Shailendra Kumar and some other hon. members went back to their seats

MADAM SPEAKER: Now, the Lobbies have been cleared.

Now, the Secretary-General to inform the House about the procedure regarding operating the automatic vote recording machine.

SECRETARY-GENERAL: Hon. Members, who have not been allotted Division Numbers so far, will be supplied at their seats with Ayes/Noes printed slip for recording their votes. On the slips, they may kindly record the votes of their choice by signing and writing legibly their names, identity card numbers given to them temporary/permanent identify cards supplied to the Members, Constituency and State/Union Territories and the date at the place specified on the slip. Members who decide to record abstention, my ask for the abstention slip.

Operation of the Automatic Vote Recording Machine: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only;
2. As may kindly be seen, the "red bulbs above Display Boards" on either side of the hon. Speaker's Chair are already glowing. This means the Voting System has been activated;

3. For voting, please press the following two buttons simultaneously immediately after sounding of first gong, namely

One "red" button in front of the hon. Member on the headphone plate and

Also

any one of the following buttons fixed on the top of desk of seats:

Ayes - Green colour
Noes - Red colour
Abstain - Yellow colour

4. It is essential to keep both the buttons pressed till the second gong sound is heard and the red bulbs are "off".

IMPORTANT: The hon. Members may please note that the vote will not be registered if both buttons are not kept pressed simultaneously till the sounding of the second gong.

5. Please do not press the amber button (P) during division.
6. Hon. Members can actually “see” their vote on Display Boards and on their Desk Unit.
7. In case, vote is not registered, they may call for voting through slips.

MADAM SPEAKER: Hon. Members, I shall now put the motion for consideration to the vote of the House.

The question is:

"That the Bill further to amend the Constitution of India, be taken into consideration."

The Lok Sabha divided:

DIVISION NO. 1 **11.27 hrs.**

AYES

Aaron Rashid, Shri J.M.

Acharia, Shri Basu Deb

Adhi Sankar, Shri

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahamed, Shri E.

Ahir, Shri Hansraj G.

Alagiri, Shri S.

Ananth Kumar, Shri

Angadi, Shri Suresh

Antony, Shri Anto

Awale, Shri Jaywant Gangaram

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Badal, Shrimati Harsimrat Kaur

Baghel, Shrimati Sarika Devendra Singh

Bahuguna, Shri Vijay

Bairwa, Shri Khiladi Lal

Bais, Shri Ramesh

Baite, Shri Thangso

Bajwa, Shri Pratap Singh

*Bakshi, Shri Subrata

Baliram, Dr.

* Voted through slip

Bandyopadhyay, Shri Sudip

Banerjee, Shri Ambica

Banerjee, Shri Kalyan

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Basavaraj, Shri G. S.

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Bhadana, Shri Avtar Singh

Bhaiya, Shri Shivraj

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biju, Shri P.K.

Bishnoi, Shri Kuldeep

Bundela, Shri Jitendra Singh

Chacko, Shri P.C.

Chang, Shri C.M.

Chakravarty, Shrimati Bijoya

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chauhan, Shri Sanjay Singh

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chitthan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

Choudhary, Shri Nikhil Kumar

Chowdhary, Shrimati Santosh

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasgupta, Shri Gurudas

Dasmunsi, Shrimati Deepa

Dastidar, Dr. Kakoli Ghosh

De, Dr. Ratna

Deshmukh, Shri K.D.

Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Devegowda, Shri H.D.

Dhanapalan, Shri K. P.

Dhotre, Shri Sanjay

Dhruvanarayana, Shri R.

Dhurve, Shrimati Jyoti

Dikshit, Shri Sandeep

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Gohain, Shri Rajen

Gouda, Shri Shivarama

Guddu, Shri Premchand

Haldar, Dr. Sucharu Ranjan

Haque, Shri Mohd. Asrarul

Haque, Sk. Saidul

*Hari, Shri Sabbam

Hasan, Shrimati Tabassum

Hassan, Dr. Monazir

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jadhav, Shri Baliram

*Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jain, Shri Pradeep

Jaiswal, Dr. Sanjay

*Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jatua, Shri Choudhury Mohan

Jawale, Shri Haribhau

Jena, Shri Srikant

Jeyadurai, Shri S. R.

Jhansi Lakshmi, Shrimati Botcha

Jigajinagi, Shri Ramesh

Jindal, Shri Naveen

Joshi, Dr. C.P.

---

* Voted through slip

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Mahesh

Joshi, Shri Pralhad

Judev, Shri Dilip Singh

Kachhadia, Shri Naranbhai

Kashyap, Shri Dinesh

Kataria, Shri Lalchand

Kateel, Shri Nalin Kumar

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khaire, Shri Chandrakant

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Ramesh

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kurup, Shri N. Peethambara

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Lingam, Shri P.

Madam, Shri Vikrambhai Arjanbhai

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Mahato, Shri Narahari

Mahtab, Shri Bhartruhari

Majhi, Shri Pradeep

Maken, Shri Ajay

*Mani, Shri Jose K.

Manjhi, Shri Hari

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Mitra, Shri Somen

*Moily, Shri M. Veerappa

Mukherjee, Shri Pranab

Muttemwar, Shri Vilas

Naik, Dr. Sanjeev Ganesh

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Napoleon, Shri D.

Narayanrao, Shri Sonawane Pratap

Narayanasamy, Shri V.

---

* Voted through slip

Naskar, Shri Gobinda Chandra

Natarajan, Shri P.R.

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Noor, Kumari Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Rajaram

Pala, Shri Vincent H.

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandey, Kumari Saroj

Pandey, Shri Gorakhnath

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

*Paranjpe, Shri Anand Prakash

Paswan, Shri Kamlesh

Patel, Shri Devji M.

Patel, Shri Kishanbhai V.

Patel, Shri Lalubhai Babubhai

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

*Patil, Dr. Padmasinha Bajirao

Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Sanjay Dina

Patil, Shri Pratik

* Voted through slip

Paul, Shri Tapas

Pawar, Shri Sharad

*Potai, Shri Sohan

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Purandeswari, Shrimati D.

Purkayastha, Shri Kabindra

Raghavan, Shri M.K.

Raghavendra, Shri B.Y.

Rahman, Shri Abdul

Rajagopal, Shri L.

Rajesh, Shri M.B.

Rajukhedi, Shri Gajendra Singh

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramshankar, Prof.

Rana, Shri Jagdish Singh

Rana, Shri Rajendrasinh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Nama Nageswara

Rao, Shri Rayapati Sambasiva

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Rawat, Shri Harish

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Reddy, Shri Anantha Venkatarami

Reddy, Shri K.J.S.P

* Voted through slip

Reddy, Shri M. Venugopala

Reddy, Shri M. Sreenivasulu

Reddy, Shri S. Jaipal

Reddy, Shri S.P.Y.

Roy, Prof. Saugata

Roy, Shri Mahendra Kumar

Roy, Shrimati Shatabdi

Saha, Dr. Anup Kumar

Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sai Prathap, Shri A.

Sampath, Shri A.

Sangma, Kumari Agatha

*Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Scindia, Shrimati Yashodhara Raje

Selja, Kumari

*Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shanavas, Shri M.I.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Shekhawat, Shri Gopal Singh

* Voted through slip

*Shivaji, Shri Adhalrao Patil

Shivkumar, Shri K. alias J.K. Ritheesh

Shukla, Shri Balkrishna Khanderao

Sibal, Shri Kapil

Siddeshwara, Shri G.M.

Singh, Chaudhary Lal

Singh, Dr. Bhola

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Bhoopendra

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Ijyaraj

Singh, Shri Jaswant

Singh, Shri Jitendra

Singh, Shri Murari Lal

*Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Rajnath

Singh, Shri Rakesh

Singh, Shri Sukhdev

*Singh, Shri Sushil Kumar

Singh, Shri Uday

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Virbhadra

Singh, Shrimati Meena

Singla, Shri Vijay Inder

Sinha, Shri Yashwant

* Voted through slip

Siricilla, Shri Rajaiah

Sivaprasad, Dr. N.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Bharatsinh

Solanki, Shri Makansingh

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shri Lalji

Tandon, Shrimati Annu

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thamaraiselvan, Shri R.

Thambidurai, Dr. M.

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tomar, Shri Narendra Singh

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Vasava, Shri Mansukhbhai D.

Venugopal, Shri D.

Verma, Shri Sajjan

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wakchaure, Shri Bhausaheb Rajaram

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

Yadav, Shri Sharad

MADAM SPEAKER: Hon. Members, subject to correction*, the result of the Division is:

Ayes: 317

Noes: Nil

Abstain : 001

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill. Since there is a Government Amendment for inserting a new clause 1A to the Bill, the hon. Minister may first move Motion No. 5 under Rule 388 for suspension of clause 1 of the Rule 88 of the Rules of Procedure.

* The following Members also recorded and corrected their votes through slips.
Ayes 317+S/s Subrata Bakshi, Sabbam Hari, Dr. Manda Jagannath,
S/s Shriprakash Jaiswal, Jose K. Mani, M. Veerappa Moily, Anand Prakash Paranjpe, Dr. Padmasinha Bajirao Patil
S/s Sohan Potai, Takam Sanjay, S, Semmalai, Andhalrao Patil Shivaji, N. Dharam Singh, Sushil Kumar Singh = 331
Abstain 1 – Shri Sanjay Takam wrongly voted for Abstain. Later on he corrected through slip for 'Ayes'= 0

Motion Re: Suspension of Rule 80 (i)

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): Madam, I beg to move:

> "That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.3 to the Constitution (One hundred and Eleventh Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

MADAM SPEAKER: The question is:

> "That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.3 to the Constitution (One hundred and Eleventh Amendment) Bill, 2009 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 1A Amendment of Article 19

Amendment made:

'1A. In Part III of the Constitution, in article 19, in clause (1), in sub-clause (c), after the words "or unions", the words "or co-operative societies" shall be inserted.'.

(3)

(Shri Sharad Pawar)

MADAM SPEAKER: The Lobbies are already cleared.

The question is:

"That new clause 1A be added to the Bill."

The Lok Sabha divided:

DIVISION NO. 2 **11.30 hrs.**

AYES

Aaron Rashid, Shri J.M.
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Aditya Nath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ahir, Shri Hansraj G.
Alagiri, Shri S.
*Anandan, Shri M.
Ananth Kumar, Shri
Angadi, Shri Suresh
Antony, Shri Anto
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baalu, Shri T.R.
'Baba', Shri K.C. Singh
Babar, Shri Gajanan D.
Babbar, Shri Raj
Baghel, Shrimati Sarika Devendra Singh
Bahuguna, Shri Vijay
Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh

* Voted through slip

Baite, Shri Thangso

*Bajwa, Shri Pratap Singh

*Bakshi, Shri Subrata

Baliram, Dr.

Bandyopadhyay, Shri Sudip

Banerjee, Shri Ambica

Banerjee, Shri Kalyan

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Basavaraj, Shri G. S.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Bhadana, Shri Avtar Singh

Bhaiya, Shri Shivraj

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biju, Shri P.K.

Bishnoi, Shri Kuldeep

Bundela, Shri Jitendra Singh

Chacko, Shri P.C.

Chang, Shri C.M.

Chakravarty, Shrimati Bijoya

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chitthan, Shri N.S.V.

Choudhary, Shri Harish

Choudhary, Shri Nikhil Kumar

Chowdhary, Shrimati Santosh

Chowdhury, Shri Bansa Gopal

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasgupta, Shri Gurudas

Dasmunsi, Shrimati Deepa

Dastidar, Dr. Kakoli Ghosh

De, Dr. Ratna

Deka, Shri Ramen

Deshmukh, Shri K.D.

Devi, Shrimati Ashwamedh

Devegowda, Shri H.D.

Dhanapalan, Shri K. P.

Dhotre, Shri Sanjay

Dhruvanarayana, Shri R.

Dhurve, Shrimati Jyoti

Dias, Shri Charles

Dikshit, Shri Sandeep

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Gohain, Shri Rajen

Gouda, Shri Shivarama

Guddu, Shri Premchand

Haque, Shri Mohd. Asrarul

Haque, Sk. Saidul

Hari, Shri Sabbam

Hassan, Dr. Monazir

Hazari, Shri Maheshwar

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jaiswal, Dr. Sanjay

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jatua, Shri Choudhury Mohan

Jawale, Shri Haribhau

Jena, Shri Srikant

Jeyadurai, Shri S. R.

Jhansi Lakshmi, Shrimati Botcha

Jigajinagi, Shri Ramesh

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Mahesh

Joshi, Shri Pralhad

Judev, Shri Dilip Singh

Kachhadia, Shri Naranbhai

Karwaria, Shri Kapil Muni

Kashyap, Shri Dinesh

Kataria, Shri Lalchand

Kateel, Shri Nalin Kumar

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khaire, Shri Chandrakant

Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Ramesh

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

*Kurup, Shri N. Peethambara

Lakshmi, Shrimati Panabaka

Lingam, Shri P.

* Voted through slip

Madam, Shri Vikrambhai Arjanbhai

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Mahato, Shri Narahari

Mahtab, Shri Bhartruhari

Majhi, Shri Pradeep

Maken, Shri Ajay

Mani, Shri Jose K.

Manjhi, Shri Hari

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Mitra, Shri Somen

*Moily, Shri M. Veerappa

Mukherjee, Shri Pranab

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Naik, Dr. Sanjeev Ganesh

Naik, Shri Shripad Yesso

* Voted through slip

*Namdhari, Shri Inder Singh

Napoleon, Shri D.

Narayanrao, Shri Sonawane Pratap

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Natarajan, Shri P.R.

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Noor, Kumari Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Rajaram

Pala, Shri Vincent H.

Palanimanickam, Shri S.S.

*Pandey, Kumari Saroj

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

Paranjpe, Shri Anand Prakash

Paswan, Shri Kamlesh

Patel, Shri Devji M.

Patel, Shri Kishanbhai V.

Patel, Shri Lalubhai Babubhai

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

Patil, Dr. Padmasinha Bajirao

* Voted through slip

Patil, Shri A.T. Nana

*Patil, Shri C.R.

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Paul, Shri Tapas

Pawar, Shri Sharad

Potai, Shri Sohan

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Purandeswari, Shrimati D.

Purkayastha, Shri Kabindra

Raghavan, Shri M.K.

Raghavendra, Shri B.Y.

Rahman, Shri Abdul

Rajagopal, Shri L.

Rajesh, Shri M.B.

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramshankar, Prof.

Rana, Shri Jagdish Singh

Rana, Shri Kadir

Rana, Shri Rajendrasinh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri Nama Nageswara

Rao, Shri Rayapati Sambasiva

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Rawat, Shri Harish

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Reddy, Shri Anantha Venkatarami

Reddy, Shri K.J.S.P

Reddy, Shri M. Venugopala

Reddy, Shri M. Sreenivasulu

Reddy, Shri S. Jaipal

Reddy, Shri S.P.Y.

Roy, Prof. Saugata

Roy, Shrimati Shatabdi

Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sai Prathap, Shri A.

*Sampath, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Scindia, Shrimati Yashodhara Raje

Selja, Kumari

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shanavas, Shri M.I.

Shariq, Shri S.D.

Sharma, Shri Jagdish

Shekhawat, Shri Gopal Singh

*Shivaji, Shri Adhalrao Patil

* Voted through slip

Shivkumar, Shri K. alias J.K. Ritheesh

Shukla, Shri Balkrishna Khanderao

Sibal, Shri Kapil

Siddeshwara, Shri G.M.

Singh, Chaudhary Lal

Singh, Dr. Bhola

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Bhoopendra

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Ijyaraj

Singh, Shri Jaswant

Singh, Shri Jitendra

Singh, Shri Murari Lal

*Singh, Shri N. Dharam

Singh, Shri R.P.N.

Singh, Shri Rajnath

Singh, Shri Rakesh

Singh, Shri Sukhdev

Singh, Shri Uday

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Virbhadra

Singh, Shrimati Meena

Singla, Shri Vijay Inder

Sinha, Shri Yashwant

Siricilla, Shri Rajaiah

Sivaprasad, Dr. N.

---

* Voted through slip

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Bharatsinh

Solanki, Shri Makansingh

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shri Lalji

Tandon, Shrimati Annu

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

*Tewari, Shri Manish

Thamaraiselvan, Shri R.

Thambidurai, Dr. M.

Thomas, Prof. K.V.

*Thomas, Shri P.T.

*Tirkey, Shri Manohar

Tiwari , Shri Bhisma Shankar alias Kushal

Toppo, Shri Joseph

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Vasava, Shri Mansukhbhai D.

Venugopal, Shri D.

* Voted through slip

Verma, Shri Sajjan

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wasnik, Shri Mukul

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

Yadav, Shri Sharad

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 320

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

New Clause 1A was added to the Bill.

Clause 2 Insertion of new Article 43B

MADAM SPEAKER: Adv. A. Sampath has tabled notice for moving an amendment to clause 2.

Shri Sampath, are you moving Amendment No.6?

SHRI A. SAMPATH (ATTINGAL): Madam Speaker, I beg to move:

"Page 1, line 11,--

after "societies:

insert "and also provide financial aid to ensure social justice." (6)

MADAM SPEAKER: I shall now put amendment No.6 moved by Shri A. Sampath to the vote of the House.

The amendment was put and negatived.

MADAM SPEAKER: The Lobbies are already cleared. I shall now put clause 2 to the vote of the House. The question is:

"That clause 2 stand part of the Bill."

The Lok Sabha divided:

---

* The following Members also recorded their votes through slips
Ayes 320 + S/s M. Anandan, Pratap Singh Bajwa, Subrata Bakshi, N. Peetamber Kurup, M. Veerappa Moily, Inder Singh Namdhari, Kumari Saroj Pandey,
S/s C.R. Patil, A. Sampath, Adhalrao Patil Shivaji, N. Dharam Singh, Manish Tewari, P.T. Thomas, Manohar Tirkey = 334

SHRI SHARAD PAWAR: Madam, I want fresh voting again. I want fresh Division.

SHRI T.R. BAALU (SRIPERUMBUDUR): Fresh voting could be done. There is no bar. We can go for fresh voting.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, perhaps some of the hon. Members could not really follow the procedure. Earlier, there was a motion for amendment moved by an hon. Member, which was to be negatived, they thought that the division is being followed in respect of that amendment. … (*Interruptions*)

Madam, it happens. Therefore, I would urge you and this is a very valid request that I am making, to kindly consider putting it to vote again. That will facilitate things. … (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES : Madam, that is permissible.

Madam, what normally happens is that before the division, you may also ask for the voice vote to be followed by division. … (*Interruptions*)

SHRI T.R. BAALU : Madam, it is a system failure. … (*Interruptions*)

MADAM SPEAKER: Hon. Members, please take your seats. Do not create any confusion. It is a very serious matter. We are in the process of having a constitutional amendment. Please take it seriously and pay attention to what is happening.

Now, I have received a request from the hon. Minister of Parliamentary Affairs that a large number of Members want correction of their votes. I have gone through the rules.

… (*Interruptions*)

MADAM SPEAKER: Please do not disturb.

… (*Interruptions*)

MADAM SPEAKER: I have gone through the rules. I would like to have a sense of the House whether this division should be done again. So, please raise your hands.

… (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Once division is done, it cannot be done again. … (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Madam, I am on a point of order. Under what rule is it allowed? … (*Interruptions*)

MADAM SPEAKER: No. Let the Speaker decide now. Please sit down.

… (*Interruptions*)

MADAM SPEAKER: Let me take the decision. Please sit down.

… (*Interruptions*)

MADAM SPEAKER: I find that a majority of Members want a division again.

Let the Lobbies be opened so that other Members can come and then the Lobbies be cleared.

… (*Interruptions*)

MADAM SPEAKER: Please sit down. There should be no confusion.

… (*Interruptions*)

MADAM SPEAKER: Let the Lobbies be cleared.

… (*Interruptions*)

MADAM SPEAKER: Hon. Members, please keep quiet. Please let us not have any confusion this time. There was confusion last time.

Hon. Minister made a request. So, as a very special case, which is not to be quoted in future as a precedent, I am allowing division.

The Lobbies are cleared. The Question "That clause 2 do stand part of the Bill" is already before the House.

The Lok Sabha divided:

DIVISION NO. 3 **11.52 hrs.**

AYES

Aaron Rashid, Shri J.M.

Adhi Sankar, Shri

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahamed, Shri E.

Ahir, Shri Hansraj G.

Ahmed, Shri Sultan

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Antony, Shri Anto

Argal, Shri Ashok

Awale, Shri Jaywant Gangaram

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babar, Shri Gajanan D.

Babbar, Shri Raj

Badal, Shrimati Harsimrat Kaur

Baghel, Shrimati Sarika Devendra Singh

Bahuguna, Shri Vijay

Bairwa, Shri Khiladi Lal

Bais, Shri Ramesh

Baite, Shri Thangso

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

*Bakshi, Shri Subrata

Baliram, Dr.

Bandyopadhyay, Shri Sudip

Banerjee, Shri Ambica

Banerjee, Shri Kalyan

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Barq, Dr. Shafiqur Rahman

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

Beg, Dr. Mirza Mehboob

Besra, Shri Devidhan

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhaiya, Shri Shivraj

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Bishnoi, Shri Kuldeep

Bundela, Shri Jitendra Singh

Chacko, Shri P.C.

Chang, Shri C.M.

Chakravarty, Shrimati Bijoya

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

* Voted through slip

Chauhan, Shri Dara Singh

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chauhan, Shri Sanjay Singh

Chavan, Shri Harishchandra

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chitthan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

Choudhary, Shri Nikhil Kumar

Choudhry, Shrimati Shruti

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Dastidar, Dr. Kakoli Ghosh

De, Dr. Ratna

Deka, Shri Ramen

Deora, Shri Milind

Deshmukh, Shri K.D.

Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Dhanapalan, Shri K. P.

Dhotre, Shri Sanjay

Dhruvanarayana, Shri R.

Dhurve, Shrimati Jyoti

Dias, Shri Charles

Dikshit, Shri Sandeep

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Gohain, Shri Rajen

Gouda, Shri Shivarama

Guddu, Shri Premchand

Gulshan, Shrimati Paramjit Kaur

Haldar, Dr. Sucharu Ranjan

Haque, Shri Mohd. Asrarul

Hari, Shri Sabbam

Hassan, Dr. Monazir

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jaiswal, Dr. Sanjay

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jatua, Shri Choudhury Mohan

Jawale, Shri Haribhau

Jena, Shri Mohan

Jena, Shri Srikant

Jeyadurai, Shri S. R.

Jhansi Lakshmi, Shrimati Botcha

Jigajinagi, Shri Ramesh

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

*Joshi, Shri Mahesh

Joshi, Shri Pralhad

Judev, Shri Dilip Singh

Kachhadia, Shri Naranbhai

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kataria, Shri Lalchand

Kateel, Shri Nalin Kumar

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khaire, Shri Chandrakant

Khan, Shri Hassan

* Voted through slip

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Ramesh

Kumar, Shri Virendra

Kumar, Shri Vishwa Mohan

Kumari, Shrimati Chandresh

Kumari, Shrimati Putul

Kurup, Shri N. Peethambara

Laguri, Shri Yashbant

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Madam, Shri Vikrambhai Arjanbhai

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahato, Shri Baidyanath Prasad

Mahtab, Shri Bhartruhari

Majhi, Shri Pradeep

Maken, Shri Ajay

Mani, Shri Jose K.

Manjhi, Shri Hari

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Govind Prasad

Mishra, Shri Mahabal

Mitra, Shri Somen

Moily, Shri M. Veerappa

Mukherjee, Shri Pranab

Munda, Shri Karia

Muttemwar, Shri Vilas

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Napoleon, Shri D.

Narah, Shrimati Ranee

Narayanrao, Shri Sonawane Pratap

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Noor, Kumari Mausam

Ola, Shri Sis Ram

*Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

* Voted through slip

Pal, Shri Rajaram

Pala, Shri Vincent H.

Palanimanickam, Shri S.S.

Pandey, Dr. Vinay Kumar

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

Paranjpe, Shri Anand Prakash

Paswan, Shri Kamlesh

Patel, Shri Devji M.

Patel, Shri Kishanbhai V.

Patel, Shri Lalubhai Babubhai

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

Patil, Dr. Padmasinha Bajirao

Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Paul, Shri Tapas

Pawar, Shri Sharad

Potai, Shri Sohan

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Pradhan, Shri Nityananda

Punia, Shri P. L.

Purandeswari, Shrimati D.

Purkayastha, Shri Kabindra

Raghavan, Shri M.K.

Raghavendra, Shri B.Y.

Rahman, Shri Abdul

Rai, Shri Prem Das

Rajagopal, Shri L.

Rajendran, Shri C.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramshankar, Prof.

Rana, Shri Jagdish Singh

Rana, Shri Rajendrasinh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri K. Narayan

Rao, Shri Nama Nageswara

Rao, Shri Rayapati Sambasiva

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Rawat, Shri Harish

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Reddy, Shri Anantha Venkatarami

Reddy, Shri K.J.S.P

Reddy, Shri M. Venugopala

Reddy, Shri M. Sreenivasulu

Reddy, Shri S. Jaipal

Reddy, Shri S.P.Y.

Roy, Prof. Saugata

Roy, Shrimati Shatabdi

Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sai Prathap, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Sayeed, Shri Hamdullah

Scindia, Shri Jyotiraditya M.

Scindia, Shrimati Yashodhara Raje

Selja, Kumari

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shanavas, Shri M.I.

Shariq, Shri S.D.

Sharma, Shri Jagdish

*Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

*Shivaji, Shri Adhalrao Patil

Shivkumar, Shri K. alias J.K. Ritheesh

Shukla, Shri Balkrishna Khanderao

Sibal, Shri Kapil

Siddeshwara, Shri G.M.

Singh, Chaudhary Lal

Singh, Dr. Bhola

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

* Voted through slip

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Bhoopendra

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Ijyaraj

Singh, Shri Jaswant

Singh, Shri Jitendra

Singh, Shri Murari Lal

Singh, Shri N. Dharam

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri R.P.N.

Singh, Shri Radha Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rajnath

Singh, Shri Rakesh

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

*Singh, Shri Virbhadra

Singh, Shrimati Meena

Singh, Shrimati Rajesh Nandini

Singla, Shri Vijay Inder

Sinha, Shri Yashwant

Siricilla, Shri Rajaiah

Sivaprasad, Dr. N.

* Voted through slip

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Bharatsinh

Solanki, Shri Makansingh

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shri Lalji

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thamaraiselvan, Shri R.

Thambidurai, Dr. M.

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tiwari , Shri Bhisma Shankar alias Kushal

Tomar, Shri Narendra Singh

Toppo, Shri Joseph

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Vardhan, Shri Harsh

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

Venugopal, Shri D.

Verma, Shri Sajjan

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wakchaure, Shri Bhausaheb Rajaram

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

Yadav, Shri Sharad

NOES

Acharia, Shri Basu Deb

Bauri, Shrimati Susmita

Biju, Shri P.K.

Devegowda, Shri H.D.

Dome, Dr. Ram Chandra

Haque, Sk. Saidul

Lingam, Shri P.

Majumdar, Shri Prasanta Kumar

Malik, Shri Sakti Mohan

Natarajan, Shri P.R.

Panda, Shri Prabodh

Rajesh, Shri M.B.

Roy, Shri Mahendra Kumar

Sampath, Shri A.

Singh, Shri Jagdanand

Tirkey, Shri Manohar

MADAM SPEAKER: Subject to correction [*], the result of the division is:

Ayes: 369

Noes: 016

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Insertion of new part IX B

MADAM SPEAKER: There is a Government amendment to clause 3. Now, the Minister to move Amendment No. 4.

Amendment made:

Page 5, line 33, --

for "the Constitution (One Hundred and Eleventh Amendment) Act, 2009".

substitute "the Constitution (Ninety-seventh Amendment) Act, 2011". (4)

(Shri Sharad Pawar)

MADAM SPEAKER: Advocate A. Sampath has tabled notice for six amendments to Clause 3. Shri Sampath, are you moving your amendment numbers 7 to 12?

SHRI A. SAMPATH (ATTINGAL): Madam Speaker, I request your permission to move these amendments because these amendments are very very important. I request your permission to move them. I press the amendments. Thank you.

Page 2, line 18,--

after "any other person to be elected"

[*] The following Members also recorded their votes through slips
Ayes 369 + S/s Subrata Bakshi, Mahesh Joshi, Asaduddin Owaisi, Madan Lal Sharma, Adhalrao Patil Shivaji, Virbhadra Singh = 375

insert “or nominated”. (7)

Page 3, line 14,--

after “the election of a board shall be conducted”
insert “atleast 3 months”. (8)

Page 3, line 25,--

after “six months”
insert “in total during the tenure of a board”. (9)

Page 3, line 35,--

for “shall not”
substitute “may”. (10)

Page 3, line 36,--

after “or kept under suspension”
insert “even”. (11)

Page 3, line 37,--

after “by the Government”
insert “if any of the provisions of sub-clauses (i) to (v) of clause (1) of article 243ZL is violated”. (12)

MADAM SPEAKER: I shall now put Amendment Nos. 7 to 12 moved by Shri A. Sampath to the vote of the House.

The amendments were put and negatived.

MADAM SPEAKER: The Lobbies are already cleared.

… (*Interruptions*)

MADAM SPEAKER: I shall now put clause 3, as amended, to the vote of the House.

… (*Interruptions*)

अध्यक्ष महोदया: शांत हो जाएं, क्या कर रहे हैं।

...(व्यवधान)

अध्यक्ष महोदया: कृपया शांति से बैठें। हम संविधान में संशोधन कर रहे हैं, ज़रा शांत हो जाएं और शोर न करें।

...(व्यवधान)

MADAM SPEAKER: Please, let us have order in the House. What is this happening? Why are you standing? Who is standing? Please sit down. Next time, I am not going to wait and I will go on reading.

The Lobbies are already cleared. I shall now put clause 3, as amended, to the vote of the House.

The question is:

"That clause 3, as amended, stand part of the Bill."

The Lok Sabha divided:

DIVISION NO. 4 **11.57 hrs.**

AYES

Aaron Rashid, Shri J.M.
Adhi Sankar, Shri
Aditya Nath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ahir, Shri Hansraj G.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Alagiri, Shri S.
Amlabe, Shri Narayan Singh
*Anandan, Shri M.
Ananth Kumar, Shri
Antony, Shri Anto
Argal, Shri Ashok
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baalu, Shri T.R.
'Baba', Shri K.C. Singh
Babar, Shri Gajanan D.
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur
Baghel, Shrimati Sarika Devendra Singh
Bahuguna, Shri Vijay
Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh
Baite, Shri Thangso
Baitha, Shri Kameshwar

* Corrected through slip

Bajwa, Shri Pratap Singh

*Bakshi, Shri Subrata

Bandyopadhyay, Shri Sudip

Banerjee, Shri Ambica

Banerjee, Shri Kalyan

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Besra, Shri Devidhan

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhaiya, Shri Shivraj

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biju, Shri P.K.

Bishnoi, Shri Kuldeep

Bundela, Shri Jitendra Singh

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chang, Shri C.M.

Chakravarty, Shrimati Bijoya

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chauhan, Shri Sanjay Singh

Chavan, Shri Harishchandra

Chidambaram, Shri P.

Chinta Mohan, Dr.

* Voted through slip

Chitthan, Shri N.S.V.
Choudhary, Shri Bhudeo
Choudhary, Shri Harish
Choudhary, Shri Nikhil Kumar
Choudhry, Shrimati Shruti
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Das, Shri Ram Sundar
Dasmunsi, Shrimati Deepa
Dastidar, Dr. Kakoli Ghosh
De, Dr. Ratna
Deka, Shri Ramen
Deora, Shri Milind
Deshmukh, Shri K.D.
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dikshit, Shri Sandeep
Dome, Dr. Ram Chandra
Dubey, Shri Nishikant
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gadhvi, Shri Mukesh Bhairavdanji
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Gawali, Shrimati Bhavana Patil
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gohain, Shri Rajen
Gouda, Shri Shivarama
Guddu, Shri Premchand
Gulshan, Shrimati Paramjit Kaur
Haldar, Dr. Sucharu Ranjan
Haque, Shri Mohd. Asrarul
Haque, Sk. Saidul
Hari, Shri Sabbam
Hassan, Dr. Monazir
Hossain, Shri Abdul Mannan
Hussain, Shri Ismail
Jadhav, Shri Baliram
Jagannath, Dr. Manda
Jagathrakshakan, Dr. S.
Jain, Shri Pradeep
Jaiswal, Dr. Sanjay
Jaiswal, Shri Shriprakash
Jakhar, Shri Badri Ram
Jardosh, Shrimati Darshana
Jat, Shrimati Poonam Veljibhai
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
Jena, Shri Mohan
Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jigajinagi, Shri Ramesh
Jindal, Shri Naveen
Joshi, Dr. C.P.

Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Mahesh
Joshi, Shri Pralhad
Judev, Shri Dilip Singh
Kachhadia, Shri Naranbhai
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kateel, Shri Nalin Kumar
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khaire, Shri Chandrakant
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Kaushalendra
Kumar, Shri Ramesh
Kumar, Shri Virendra
Kumar, Shri Vishwa Mohan
Kumari, Shrimati Chandresh
Kumari, Shrimati Putul
Kurup, Shri N. Peethambara
Laguri, Shri Yashbant
Lakshmi, Shrimati Panabaka
Lalu Prasad, Shri
Lingam, Shri P.
Madam, Shri Vikrambhai Arjanbhai
Mahajan, Shrimati Sumitra
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Mahato, Shri Baidyanath Prasad

Mahato, Shri Narahari
Mahtab, Shri Bhartruhari
Majhi, Shri Pradeep
Majumdar, Shri Prasanta Kumar
Maken, Shri Ajay
Malik, Shri Sakti Mohan
Mani, Shri Jose K.
Manjhi, Shri Hari
Maran, Shri Dayanidhi
Masram, Shri Basori Singh
Mcleod, Shrimati Ingrid
Meena, Shri Namo Narain
Meena, Shri Raghuvir Singh
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Mitra, Shri Somen
Moily, Shri M. Veerappa
Mukherjee, Shri Pranab
Munda, Shri Karia
Muttemwar, Shri Vilas
Naik, Dr. Sanjeev Ganesh
Naik, Shri P. Balram
Naik, Shri Shripad Yesso
Namdhari, Shri Inder Singh
Napoleon, Shri D.
Narah, Shrimati Ranee
Narayanrao, Shri Sonawane Pratap
Narayanasamy, Shri V.
Naskar, Shri Gobinda Chandra
Natarajan, Shri P.R.
Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay
Nishad, Capt. Jai Narain Prasad
Noor, Kumari Mausam
Ola, Shri Sis Ram
Owaisi, Shri Asaduddin
Pal, Shri Jagdambika
Pal, Shri Rajaram
Pala, Shri Vincent H.
Palanimanickam, Shri S.S.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Kumari Saroj
Pandey, Shri Gorakhnath
Pandey, Shri Rakesh
Pandey, Shri Ravindra Kumar
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patel, Shri Devji M.
Patel, Shri Kishanbhai V.
Patel, Shri Lalubhai Babubhai
Patel, Shri Praful
Patel, Shri Somabhai Gandalal Koli
Patel, Shrimati Jayshreeben
Pathak, Shri Harin
Patil, Dr. Padmasinha Bajirao
Patil, Shri A.T. Nana
Patil, Shri C.R.
Patil, Shri Sanjay Dina
Patil, Shri Pratik
Patle, Shrimati Kamla Devi
Paul, Shri Tapas
Pawar, Shri Sharad
*Potai, Shri Sohan

* Voted through slip

Prabhakar, Shri Ponnam
Pradhan, Shri Amarnath
Pradhan, Shri Nityananda
Punia, Shri P. L.
Purandeswari, Shrimati D.
Purkayastha, Shri Kabindra
Raghavan, Shri M.K.
Raghavendra, Shri B.Y.
Rahman, Shri Abdul
Rajagopal, Shri L.
Rajesh, Shri M.B.
Raju, Shri M.M. Pallam
Rajukhedi, Shri Gajendra Singh
Ram, Shri Purnmasi
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramshankar, Prof.
Rana, Shri Jagdish Singh
Rana, Shri Rajendrasinh
Rane, Shri Nilesh Narayan
Rao, Dr. K.S.
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rathod, Shri Ramesh
Rathwa, Shri Ramsinh
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Ray, Shri Bishnu Pada
Ray, Shri Rudramadhab
Reddy, Shri Anantha Venkatarami
Reddy, Shri K.J.S.P
Reddy, Shri M. Venugopala
Reddy, Shri M. Sreenivasulu
Reddy, Shri S. Jaipal
Reddy, Shri S.P.Y.
Roy, Prof. Saugata

Roy, Shri Mahendra Kumar
Roy, Shrimati Shatabdi
Saha, Dr. Anup Kumar
Sahay, Shri Subodh Kant
Sahu, Shri Chandu Lal
Sai, Shri Vishnu Dev
Sai Prathap, Shri A.
Sampath, Shri A.
Sangma, Kumari Agatha
Sanjoy, Shri Takam
Sardinha, Shri Francisco Cosme
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Scindia, Shrimati Yashodhara Raje
Selja, Kumari
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shanavas, Shri M.I.
Shariq, Shri S.D.
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivaji, Shri Adhalrao Patil
Shivkumar, Shri K. alias J.K. Ritheesh
Shukla, Shri Balkrishna Khanderao
Sibal, Shri Kapil
Siddeshwara, Shri G.M.
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Ajit
Singh, Shri Bhoopendra
Singh, Shri Dushyant

Singh, Shri Ganesh
Singh, Shri Ijyaraj
Singh, Shri Jaswant
Singh, Shri Jitendra
Singh, Shri Murari Lal
Singh, Shri N. Dharam
Singh, Shri Pradeep Kumar
Singh, Shri R.P.N.
Singh, Shri Radha Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Sukhdev
*Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Shri Vijay Bahadur
Singh, Shri Virbhadra
Singh, Shrimati Meena
Singh, Shrimati Rajesh Nandini
Singla, Shri Vijay Inder
Sinha, Shri Yashwant
Siricilla, Shri Rajaiah
Sivaprasad, Dr. N.
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Bharatsinh
Solanki, Shri Makansingh

* Voted through slip

*Sugavanam, Shri E.G.
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Taviad, Dr. Prabha Kishor
Taware, Shri Suresh Kashinath
Tewari, Shri Manish
Thamaraiselvan, Shri R.
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thirumaavalavan, Shri Thol
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Vardhan, Shri Harsh
Vasava, Shri Mansukhbhai D.
Venugopal, Shri D.
Verma, Shri Sajjan
Viswanathan, Shri P.
Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Wasnik, Shri Mukul
Yadav, Prof. Ranjan Prasad

* Voted through slip

Yadav, Shri Arun
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan
Yadav, Shri Madhusudan
Yadav, Shri Sharad

NOES

Acharia, Shri Basu Deb

Barq, Dr. Shafiqur Rehman

Devegowda, Shri H.D.

Dudhgaonkar, Shri Ganeshrao Nagoroa

Kumar, Shri P.

Venugopal, Dr. P.

MADAM SPEAKER: Subject to correction*, the result of the division is:

Ayes: 374

Noes: 007

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

Clause 3, as amended, was added to the Bill.

Clause 1 Short Title and Commencement

MADAM SPEAKER: There is a Government amendment to clause 1. Now, the Minister to move Amendment No. 2.

Amendment made:

Page 1, lines 3 and 4, --

for "the Constitution (One Hundred and Eleventh Amendment) Act, 2009"

substitute "the Constitution (Ninety-seventh Amendment) Act, 2011". (2)

(Shri Sharad Pawar)

* The following Members also recorded and corrected their votes through slip
Ayes 374 + S/s M. Anandan, Subrata Bakshi, Sohan Potai, Sushil Kumar Singh, E.G. Sugavanam = 379

Noes 7 - Shri M. Anandan wrongly voted for Noes. Later on, he corrected through slip for Ayes =6

12.00 hrs.

MADAM SPEAKER: The Lobbies have already been cleared.

The question is:

"That clause 1, as amended, stand part of the Bill"

The Lok Sabha divided:

DIVISION NO. 5 **12.0¼ hrs.**

AYES

Aaron Rashid, Shri J.M.

Acharia, Shri Basu Deb

Adhi Sankar, Shri

Aditya Nath, Yogi

Adsul, Shri Anandrao

Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahamed, Shri E.

Ahir, Shri Hansraj G.

Ahmed, Shri Sultan

Ajmal, Shri Badruddin

Alagiri, Shri S.

Amlabe, Shri Narayan Singh

Anandan, Shri M.

Ananth Kumar, Shri

Angadi, Shri Suresh

Antony, Shri Anto

Argal, Shri Ashok

Awale, Shri Jaywant Gangaram

Azad, Shri Kirti

Azharuddin, Mohammed

Baalu, Shri T.R.

'Baba', Shri K.C. Singh

Babar, Shri Gajanan D.

Babbar, Shri Raj

Badal, Shrimati Harsimrat Kaur

Baghel, Shrimati Sarika Devendra Singh

Bahuguna, Shri Vijay

Bairwa, Shri Khiladi Lal

Bais, Shri Ramesh

Baite, Shri Thangso

Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

*Bakshi, Shri Subrata

Bandyopadhyay, Shri Sudip

Banerjee, Shri Ambica

Banerjee, Shri Kalyan

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

Baske, Shri Pulin Bihari

Beg, Dr. Mirza Mehboob

Besra, Shri Devidhan

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhaiya, Shri Shivraj

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biju, Shri P.K.

Bishnoi, Shri Kuldeep

Bundela, Shri Jitendra Singh

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chang, Shri C.M.

Chakravarty, Shrimati Bijoya

* Voted through slip

Chaudhary, Shri Arvind Kumar

Chaudhary, Dr. Tushar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Prabhatsinh P.

Chauhan, Shri Sanjay Singh

Chavan, Shri Harishchandra

Chidambaram, Shri P.

Chinta Mohan, Dr.

Chitthan, Shri N.S.V.

Choudhary, Shri Bhudeo

Choudhary, Shri Harish

Choudhary, Shri Nikhil Kumar

Choudhry, Shrimati Shruti

Chowdhary, Shrimati Santosh

Chowdhury, Shri Adhir

'Commando', Shri Kamal Kishor

Das, Shri Bhakta Charan

Das, Shri Ram Sundar

Dasmunsi, Shrimati Deepa

Dastidar, Dr. Kakoli Ghosh

Deka, Shri Ramen

Deora, Shri Milind

Deshmukh, Shri K.D.

Devegowda, Shri H.D.

Devi, Shrimati Ashwamedh

Devi, Shrimati Rama

Dhanapalan, Shri K. P.

Dhotre, Shri Sanjay

Dhruvanarayana, Shri R.

Dhurve, Shrimati Jyoti

Dias, Shri Charles

Dikshit, Shri Sandeep

Dome, Dr. Ram Chandra

Dubey, Shri Nishikant

Dudhgaonkar, Shri Ganeshrao Nagorao

Dutt, Shrimati Priya

Elangovan, Shri T.K.S.

Engti, Shri Biren Singh

Ering, Shri Ninong

Gadhvi, Shri Mukesh Bhairavdanji

Gaikwad, Shri Eknath Mahadeo

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka

Gandhi, Shrimati Sonia

Gandhiselvan, Shri S.

Gavit, Shri Manikrao Hodlya

Gawali, Shrimati Bhavana Patil

Geete, Shri Anant Gangaram

Ghatowar, Shri Paban Singh

Gogoi, Shri Dip

Gohain, Shri Rajen

Gouda, Shri Shivarama

Guddu, Shri Premchand

Gulshan, Shrimati Paramjit Kaur

Haldar, Dr. Sucharu Ranjan

Haque, Shri Mohd. Asrarul

Hari, Shri Sabbam

Hasan, Shrimati Tabassum

*Hassan, Dr. Monazir

* Voted through slip

Hossain, Shri Abdul Mannan

Hussain, Shri Ismail

Jadhao, Shri Prataprao Ganpatrao

Jadhav, Shri Baliram

Jagannath, Dr. Manda

Jagathrakshakan, Dr. S.

Jahan, Shrimati Kaisar

Jain, Shri Pradeep

Jaiswal, Dr. Sanjay

Jaiswal, Shri Gorakh Prasad

Jaiswal, Shri Shriprakash

Jakhar, Shri Badri Ram

Jardosh, Shrimati Darshana

Jat, Shrimati Poonam Veljibhai

Jatua, Shri Choudhury Mohan

Jawale, Shri Haribhau

Jena, Shri Mohan

Jena, Shri Srikant

Jeyadurai, Shri S. R.

Jhansi Lakshmi, Shrimati Botcha

Jindal, Shri Naveen

Joshi, Dr. C.P.

Joshi, Dr. Murli Manohar

Joshi, Shri Kailash

Joshi, Shri Mahesh

Joshi, Shri Pralhad

Judev, Shri Dilip Singh

Kachhadia, Shri Naranbhai

Karunakaran, Shri P.

Karwariya, Shri Kapil Muni

Kashyap, Shri Virender

Kaswan, Shri Ram Singh

Kataria, Shri Lalchand

Kateel, Shri Nalin Kumar

Kaur, Shrimati Preneet

Kaypee, Shri Mohinder Singh

Khaire, Shri Chandrakant

Khan, Shri Hassan

Khandela, Shri Mahadeo Singh

Kharge, Shri Mallikarjun

Khatri, Dr. Nirmal

Khursheed, Shri Salman

Killi, Dr. Kruparani

Kowase, Shri Marotrao Sainuji

Krishnasswamy, Shri M.

Kumar, Shri Kaushalendra

Kumar, Shri P.

Kumar, Shri Ramesh

Kumar, Shri Virendra

Kumari, Shrimati Chandresh

Kumari, Shrimati Putul

Kurup, Shri N. Peethambara

Laguri, Shri Yashbant

Lakshmi, Shrimati Panabaka

Lalu Prasad, Shri

Lingam, Shri P.

Madam, Shri Vikrambhai Arjanbhai

Mahajan, Shrimati Sumitra

Mahant, Dr. Charan Das

Maharaj, Shri Satpal

Mahato, Shri Narahari

Mahtab, Shri Bhartruhari

Majhi, Shri Pradeep

Maken, Shri Ajay

Malik, Shri Sakti Mohan

Mani, Shri Jose K.

Manjhi, Shri Hari

Maran, Shri Dayanidhi

Masram, Shri Basori Singh

Mcleod, Shrimati Ingrid

Meena, Shri Namo Narain

Meena, Shri Raghuvir Singh

Meghe, Shri Datta

Meghwal, Shri Arjun Ram

Meghwal, Shri Bharat Ram

Meinya, Dr. Thokchom

Mirdha, Dr. Jyoti

Mishra, Shri Mahabal

Mitra, Shri Somen

Moily, Shri M. Veerappa

Mukherjee, Shri Pranab

Munda, Shri Karia

Muttemwar, Shri Vilas

Nagar, Shri Surendra Singh

Naik, Dr. Sanjeev Ganesh

Naik, Shri P. Balram

Naik, Shri Shripad Yesso

Namdhari, Shri Inder Singh

Napoleon, Shri D.

Narah, Shrimati Ranee

Narayanrao, Shri Sonawane Pratap

Narayanasamy, Shri V.

Naskar, Shri Gobinda Chandra

Natrajan, Kumari Meenakshi

Nirupam, Shri Sanjay

Nishad, Capt. Jai Narain Prasad

Noor, Kumari Mausam

Ola, Shri Sis Ram

Owaisi, Shri Asaduddin

Pal, Shri Jagdambika

Pal, Shri Rajaram

Pala, Shri Vincent H.

Palanimanickam, Shri S.S.

Panda, Shri Prabodh

Pandey, Dr. Vinay Kumar

Pandey, Shri Gorakhnath

Pandey, Shri Rakesh

Pandey, Kumari Saroj

Pandey, Shri Ravindra Kumar

Pangi, Shri Jayaram

Paranjpe, Shri Anand Prakash

Paswan, Shri Kamlesh

Patel, Shri Devji M.

Patel, Shri Kishanbhai V.

Patel, Shri Lalubhai Babubhai

Patel, Shri Praful

Patel, Shri Somabhai Gandalal Koli

Patel, Shrimati Jayshreeben

Pathak, Shri Harin

Patil, Shri A.T. Nana

Patil, Shri C.R.

Patil, Shri Sanjay Dina

Patil, Shri Pratik

Patle, Shrimati Kamla Devi

Paul, Shri Tapas

Pawar, Shri Sharad

Potai, Shri Sohan

Prabhakar, Shri Ponnam

Pradhan, Shri Amarnath

Pradhan, Shri Nityananda

Punia, Shri P. L.

Purandeswari, Shrimati D.

Purkayastha, Shri Kabindra

Raghavan, Shri M.K.

Raghavendra, Shri B.Y.

Rahman, Shri Abdul

Rai, Shri Prem Das

Rajagopal, Shri L.

Rajendran, Shri C.

Rajesh, Shri M.B.

Raju, Shri M.M. Pallam

Rajukhedi, Shri Gajendra Singh

Ram, Shri Purnmasi

Ramachandran, Shri Mullappally

Ramasubbu, Shri S.S.

Ramshankar, Prof.

Rana, Shri Jagdish Singh

Rana, Shri Kadir

Rana, Shri Rajendrasinh

Rane, Shri Nilesh Narayan

Rao, Dr. K.S.

Rao, Shri K. Narayan

Rao, Shri Nama Nageswara

Rao, Shri Rayapati Sambasiva

Rathod, Shri Ramesh

Rathwa, Shri Ramsinh

Rawat, Shri Ashok Kumar

Rawat, Shri Harish

Ray, Shri Bishnu Pada

Ray, Shri Rudramadhab

Reddy, Shri Anantha Venkatarami

Reddy, Shri K.J.S.P

Reddy, Shri M. Venugopala

Reddy, Shri M. Sreenivasulu

Reddy, Shri S. Jaipal

Reddy, Shri S.P.Y.

Roy, Prof. Saugata

Roy, Shri Mahendra Kumar

Roy, Shrimati Shatabdi

Sahay, Shri Subodh Kant

Sahu, Shri Chandu Lal

Sai, Shri Vishnu Dev

Sai Prathap, Shri A.

Sampath, Shri A.

Sangma, Kumari Agatha

Sanjoy, Shri Takam

Sardinha, Shri Francisco Cosme

Sayeed, Shri Hamdullah

*Scindia, Shri Jyotiraditya M.

Scindia, Shrimati Yashodhara Raje

Selja, Kumari

Semmalai, Shri S.

Sethi, Shri Arjun Charan

Shanavas, Shri M.I.

* Voted through slip

Shariq, Shri S.D.

Sharma, Shri Jagdish

Sharma, Shri Madan Lal

Shekhawat, Shri Gopal Singh

Shetkar, Shri Suresh Kumar

Shinde, Shri Sushilkumar

Shivaji, Shri Adhalrao Patil

Shivkumar, Shri K. alias J.K. Ritheesh

Shukla, Shri Balkrishna Khanderao

Sibal, Shri Kapil

Siddeshwara, Shri G.M.

Singh, Chaudhary Lal

Singh, Dr. Bhola

Singh, Dr. Raghuvansh Prasad

Singh, Dr. Sanjay

Singh, Rao Inderjit

Singh, Shri Ajit

Singh, Shri Bhoopendra

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Ijyaraj

Singh, Shri Jagdanand

Singh, Shri Jitendra

Singh, Shri Murari Lal

Singh, Shri N. Dharam

Singh, Shri Pashupati Nath

Singh, Shri Pradeep Kumar

Singh, Shri R.P.N.

Singh, Shri Radha Mohan

Singh, Shri Rajiv Ranjan Singh alias Lalan

Singh, Shri Rajnath

Singh, Shri Rakesh

Singh, Shri Sukhdev

Singh, Shri Sushil Kumar

Singh, Shri Uday

Singh, Shri Uday Pratap

Singh, Shri Vijay Bahadur

Singh, Shri Virbhadra

Singh, Shrimati Meena

Singh, Shrimati Rajesh Nandini

Singla, Shri Vijay Inder

Sinha, Shri Yashwant

Siricilla, Shri Rajaiah

Sivaprasad, Dr. N.

Sivasami, Shri C.

Solanki, Dr. Kirit Premjibhai

Solanki, Shri Bharatsinh

Solanki, Shri Makansingh

Sugavanam, Shri E.G.

Suklabaidya, Shri Lalit Mohan

Sule, Shrimati Supriya

Sushant, Dr. Rajan

Swamy, Shri Janardhana

Swaraj, Shrimati Sushma

Tagore, Shri Manicka

Tamta, Shri Pradeep

Tandon, Shri Lalji

Tandon, Shrimati Annu

Tanwar, Shri Ashok

Taviad, Dr. Prabha Kishor

Taware, Shri Suresh Kashinath

Tewari, Shri Manish

Thamaraiselvan, Shri R.

Thambidurai, Dr. M.

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thomas, Prof. K.V.

Thomas, Shri P.T.

Tirath, Shrimati Krishna

Tirkey, Shri Manohar

Tomar, Shri Narendra Singh

Toppo, Shri Joseph

Tudu, Shri Laxman

Udasi, Shri Shivkumar

Upadhyay, Shrimati Seema

Vardhan, Shri Harsh

Vasava, Shri Mansukhbhai D.

Venugopal, Dr. P.

Venugopal, Shri D.

Verma, Shri Sajjan

Viswanathan, Shri P.

Vivekanand, Dr. G.

Vundavalli, Shri Aruna Kumar

Vyas, Dr. Girija

Wakchaure, Shri Bhausaheb Rajaram

Wasnik, Shri Mukul

Yadav, Prof. Ranjan Prasad

Yadav, Shri Arun

Yadav, Shri Dinesh Chandra

Yadav, Shri Hukmadeo Narayan

Yadav, Shri Madhusudan

Yadav, Shri Sharad

MDAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 390

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

Clause 1, as amended, was added to the Bill.

* The following Members also recorded their votes through slips
Ayes 390 + S/s Subrata Bakshi, Dr. Monazir Hassan, Shri Jyotiraditya M. Scindia = 393

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Sixtieth"

substitute "Sixty-second". (1)

(Shri Sharad Pawar)

MADAM SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill.

SHRI SHARAD PAWAR: I beg to move:

"That the Bill, as amended, be passed."

MADAM SPEAKER: The Lobbies have already been cleared.

The question is:

"That the Bill, as amended, be passed."

The Lok Sabha divided:

DIVISION NO. 6 **12.01 hrs.**

AYES

Aaron Rashid, Shri J.M.
Acharia, Shri Basu Deb
Adhi Sankar, Shri
Aditya Nath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahamed, Shri E.
Ahir, Shri Hansraj G.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Alagiri, Shri S.
Amlabe, Shri Narayan Singh
Anandan, Shri M.
Ananth Kumar, Shri
Angadi, Shri Suresh
Antony, Shri Anto
Argal, Shri Ashok
Awale, Shri Jaywant Gangaram
Azad, Shri Kirti
Azharuddin, Mohammed
Baalu, Shri T.R.
'Baba', Shri K.C. Singh
Babar, Shri Gajanan D.
Babbar, Shri Raj
Badal, Shrimati Harsimrat Kaur
Baghel, Shrimati Sarika Devendra Singh
Bahuguna, Shri Vijay
Bairwa, Shri Khiladi Lal
Bais, Shri Ramesh
Baite, Shri Thangso
Baitha, Shri Kameshwar

Bajwa, Shri Pratap Singh

*Bakshi, Shri Subrata

Bandyopadhyay, Shri Sudip

Banerjee, Shri Ambica

Banerjee, Shri Kalyan

Bansal, Shri Pawan Kumar

Bapiraju , Shri K.

Basavaraj, Shri G. S.

Basheer, Shri Mohammed E.T.

*Baske, Shri Pulin Bihari

Bauri, Shrimati Susmita

Beg, Dr. Mirza Mehboob

Besra, Shri Devidhan

Bhadana, Shri Avtar Singh

Bhagat, Shri Sudarshan

Bhagora, Shri Tara Chand

Bhaiya, Shri Shivraj

Bhujbal, Shri Sameer

Bhuria, Shri Kanti Lal

Biju, Shri P.K.

Bishnoi, Shri Kuldeep

Bundela, Shri Jitendra Singh

Bwiswmuthiary, Shri Sansuma Khunggur

Chacko, Shri P.C.

Chang, Shri C.M.

Chakravarty, Shrimati Bijoya

Chaudhary, Dr. Tushar

Chaudhary, Shri Arvind Kumar

Chaudhary, Shri Jayant

Chauhan, Shri Dara Singh

Chauhan, Shri Mahendrasinh P.

Chauhan, Shri Prabhatsinh P.

Chavan, Shri Harishchandra

Chidambaram, Shri P.

* Voted through slip

Chinta Mohan, Dr.
Chitthan, Shri N.S.V.
Choudhary, Shri Bhudeo
Choudhary, Shri Harish
Choudhary, Shri Nikhil Kumar
Choudhry, Shrimati Shruti
Chowdhary, Shrimati Santosh
Chowdhury, Shri Adhir
'Commando', Shri Kamal Kishor
Das, Shri Bhakta Charan
Das, Shri Ram Sundar
Dasmunsi, Shrimati Deepa
Dastidar, Dr. Kakoli Ghosh
De, Dr. Ratna
Deka, Shri Ramen
Deora, Shri Milind
Deshmukh, Shri K.D.
Devi, Shrimati Ashwamedh
Devi, Shrimati Rama
Devegowda, Shri H.D.
Dhanapalan, Shri K. P.
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dias, Shri Charles
Dikshit, Shri Sandeep
Dome, Dr. Ram Chandra
Dubey, Shri Nishikant
Dudhgaonkar, Shri Ganeshrao Nagorao
Dutt, Shrimati Priya
Elangovan, Shri T.K.S.
Engti, Shri Biren Singh
Ering, Shri Ninong
Gadhvi, Shri Mukesh Bhairavdanji
Gaikwad, Shri Eknath Mahadeo
Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shrimati Maneka
Gandhi, Shrimati Sonia
Gandhiselvan, Shri S.
Gavit, Shri Manikrao Hodlya
Gawali, Shrimati Bhavana Patil
Geete, Shri Anant Gangaram
Ghatowar, Shri Paban Singh
Gogoi, Shri Dip
Gohain, Shri Rajen
Gouda, Shri Shivarama
Guddu, Shri Premchand
Gulshan, Shrimati Paramjit Kaur
Haldar, Dr. Sucharu Ranjan
Haque, Shri Mohd. Asrarul
*Haque, Sk. Saidul
Hari, Shri Sabbam
Hassan, Dr. Monazir
Hossain, Shri Abdul Mannan
Hussain, Shri Ismail
Jadhao, Shri Prataprao Ganpatrao
Jadhav, Shri Baliram
Jagannath, Dr. Manda
Jagathrakshakan, Dr. S.
Jahan, Shrimati Kaisar
Jain, Shri Pradeep
Jaiswal, Dr. Sanjay
Jaiswal, Shri Gorakh Prasad
Jaiswal, Shri Shriprakash
Jakhar, Shri Badri Ram
Jardosh, Shrimati Darshana
Jat, Shrimati Poonam Veljibhai
Jatua, Shri Choudhury Mohan
Jawale, Shri Haribhau
Jena, Shri Mohan

* Voted through slip

Jena, Shri Srikant
Jeyadurai, Shri S. R.
Jhansi Lakshmi, Shrimati Botcha
Jigajinagi, Shri Ramesh
Jindal, Shri Naveen
Joshi, Dr. C.P.
Joshi, Dr. Murli Manohar
Joshi, Shri Kailash
Joshi, Shri Mahesh
Joshi, Shri Pralhad
Judev, Shri Dilip Singh
Kachhadia, Shri Naranbhai
Karwaria, Shri Kapil Muni
Kashyap, Shri Virender
Kaswan, Shri Ram Singh
Kataria, Shri Lalchand
Kateel, Shri Nalin Kumar
Kaur, Shrimati Preneet
Kaypee, Shri Mohinder Singh
Khaire, Shri Chandrakant
Khan, Shri Hassan
Khandela, Shri Mahadeo Singh
Kharge, Shri Mallikarjun
Khatri, Dr. Nirmal
Khursheed, Shri Salman
Killi, Dr. Kruparani
Kowase, Shri Marotrao Sainuji
Krishnasswamy, Shri M.
Kumar, Shri Kaushalendra
Kumar, Shri P.
Kumar, Shri Ramesh
Kumar, Shri Virendra
Kumar, Shri Vishwa Mohan
Kumari, Shrimati Chandresh
Kumari, Shrimati Putul
Kurup, Shri N. Peethambara

Laguri, Shri Yashbant
Lakshmi, Shrimati Panabaka
Lalu Prasad, Shri
Lingam, Shri P.
Madam, Shri Vikrambhai Arjanbhai
Mahajan, Shrimati Sumitra
Mahant, Dr. Charan Das
Maharaj, Shri Satpal
Mahato, Shri Baidyanath Prasad
*Mahato, Shri Narahari
Mahtab, Shri Bhartruhari
Majhi, Shri Pradeep
Maken, Shri Ajay
Malik, Shri Sakti Mohan
Mani, Shri Jose K.
Manjhi, Shri Hari
Maran, Shri Dayanidhi
Masram, Shri Basori Singh
Mcleod, Shrimati Ingrid
Meena, Shri Namo Narain
Meena, Shri Raghuvir Singh
Meghe, Shri Datta
Meghwal, Shri Arjun Ram
Meghwal, Shri Bharat Ram
Meinya, Dr. Thokchom
Mirdha, Dr. Jyoti
Mishra, Shri Govind Prasad
Mishra, Shri Mahabal
Mitra, Shri Somen
Moily, Shri M. Veerappa
Mukherjee, Shri Pranab
Munda, Shri Karia
Muttemwar, Shri Vilas
Naik, Dr. Sanjeev Ganesh

* Voted through slip

Naik, Shri P. Balram
Naik, Shri Shripad Yesso
Namdhari, Shri Inder Singh
Napoleon, Shri D.
Narah, Shrimati Ranee
Narayanrao, Shri Sonawane Pratap
Narayanasamy, Shri V.
Naskar, Shri Gobinda Chandra
Natarajan, Shri P.R.
Natrajan, Kumari Meenakshi
Nirupam, Shri Sanjay
Nishad, Capt. Jai Narain Prasad
Noor, Kumari Mausam
Ola, Shri Sis Ram
Owaisi, Shri Asaduddin

Pal, Shri Jagdambika
Pal, Shri Rajaram
Pala, Shri Vincent H.
Panda, Shri Prabodh
Pandey, Dr. Vinay Kumar
Pandey, Kumari Saroj
Pandey, Shri Gorakhnath
Pandey, Shri Rakesh
Pandey, Shri Ravindra Kumar
Pangi, Shri Jayaram
Paranjpe, Shri Anand Prakash
Paswan, Shri Kamlesh
Patel, Shri Devji M.
Patel, Shri Kishanbhai V.
Patel, Shri Lalubhai Babubhai
Patel, Shri Praful
Patel, Shri Somabhai Gandalal Koli
Patel, Shrimati Jayshreeben
Pathak, Shri Harin
Patil, Dr. Padmasinha Bajirao

Patil, Shri A.T. Nana
Patil, Shri C.R.
Patil, Shri Sanjay Dina
Patil, Shri Pratik
Patle, Shrimati Kamla Devi
Paul, Shri Tapas
Pawar, Shri Sharad
Potai, Shri Sohan
Prabhakar, Shri Ponnam
Pradhan, Shri Amarnath
Pradhan, Shri Nityananda
Punia, Shri P. L.
Purandeswari, Shrimati D.
Purkayastha, Shri Kabindra
Raghavan, Shri M.K.
Raghavendra, Shri B.Y.
Rahman, Shri Abdul
Rai, Shri Prem Das
Rajagopal, Shri L.
Rajbhar, Shri Ramashankar
Rajendran, Shri C.
Rajesh, Shri M.B.
Raju, Shri M.M. Pallam
Rajukhedi, Shri Gajendra Singh
Ram, Shri Purnmasi
Ramachandran, Shri Mullappally
Ramasubbu, Shri S.S.
Ramshankar, Prof.
Rana, Shri Jagdish Singh
Rana, Shri Rajendrasinh
Rane, Shri Nilesh Narayan
Rao, Dr. K.S.
Rao, Shri K. Narayan
Rao, Shri Nama Nageswara
Rao, Shri Rayapati Sambasiva
Rathod, Shri Ramesh

Rathwa, Shri Ramsinh
Rawat, Shri Ashok Kumar
Rawat, Shri Harish
Ray, Shri Bishnu Pada
Ray, Shri Rudramadhab
Reddy, Shri Anantha Venkatarami
Reddy, Shri K.J.S.P.
Reddy, Shri M. Venugopala
Reddy, Shri M. Sreenivasulu
Reddy, Shri S. Jaipal
Reddy, Shri S.P.Y.
Roy, Prof. Saugata
Roy, Shri Mahendra Kumar
Roy, Shrimati Shatabdi
Sahay, Shri Subodh Kant
Sahu, Shri Chandu Lal
Sai, Shri Vishnu Dev
Sai Prathap, Shri A.
Sampath, Shri A.
Sangma, Kumari Agatha
Sanjoy, Shri Takam
Sardinha, Shri Francisco Cosme
Sayeed, Shri Hamdullah
Scindia, Shri Jyotiraditya M.
Scindia, Shrimati Yashodhara Raje
Selja, Kumari
Semmalai, Shri S.
Sethi, Shri Arjun Charan
Shanavas, Shri M.I.
Shariq, Shri S.D.
Sharma, Shri Jagdish
Sharma, Shri Madan Lal
Shekhawat, Shri Gopal Singh
Shetkar, Shri Suresh Kumar
Shinde, Shri Sushilkumar
Shivaji, Shri Adhalrao Patil

Shivkumar, Shri K. alias J.K. Ritheesh
Shukla, Shri Balkrishna Khanderao
Sibal, Shri Kapil
Siddeshwara, Shri G.M.
Singh, Chaudhary Lal
Singh, Dr. Bhola
Singh, Dr. Raghuvansh Prasad
Singh, Dr. Sanjay
Singh, Rao Inderjit
Singh, Shri Ajit
Singh, Shri Bhoopendra
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Ijyaraj
Singh, Shri Jagdanand
Singh, Shri Jaswant
Singh, Shri Jitendra
Singh, Shri Murari Lal
Singh, Shri N. Dharam
Singh, Shri Pashupati Nath
Singh, Shri Pradeep Kumar
Singh, Shri R.P.N.
Singh, Shri Radha Mohan
Singh, Shri Rajiv Ranjan Singh alias Lalan
Singh, Shri Rajnath
Singh, Shri Rakesh
Singh, Shri Sukhdev
Singh, Shri Sushil Kumar
Singh, Shri Uday
Singh, Shri Uday Pratap
Singh, Shri Vijay Bahadur
Singh, Shri Virbhadra
Singh, Shrimati Meena
Singh, Shrimati Rajesh Nandini
Singla, Shri Vijay Inder
Sinha, Shri Yashwant

Siricilla, Shri Rajaiah
Sivaprasad, Dr. N.
Solanki, Dr. Kirit Premjibhai
Solanki, Shri Bharatsinh
Solanki, Shri Makansingh
Sugavanam, Shri E.G.
Suklabaidya, Shri Lalit Mohan
Sule, Shrimati Supriya
Swamy, Shri Janardhana
Swaraj, Shrimati Sushma
Tagore, Shri Manicka
Tamta, Shri Pradeep
Tandon, Shri Lalji
Tandon, Shrimati Annu
Tanwar, Shri Ashok
Taviad, Dr. Prabha Kishor
Taware, Shri Suresh Kashinath
Tewari, Shri Manish
Thamaraiselvan, Shri R.
Thambidurai, Dr. M.
Tharoor, Dr. Shashi
Thirumaavalavan, Shri Thol
Thomas, Prof. K.V.
Thomas, Shri P.T.
Tirath, Shrimati Krishna
Tirkey, Shri Manohar
Tiwari , Shri Bhisma Shankar alias Kushal
Tomar, Shri Narendra Singh
Toppo, Shri Joseph
Tudu, Shri Laxman
Udasi, Shri Shivkumar
Upadhyay, Shrimati Seema
Vardhan, Shri Harsh
Vasava, Shri Mansukhbhai D.
Venugopal, Dr. P.
Venugopal, Shri D.

Verma, Shri Sajjan
Viswanathan, Shri P.
Vivekanand, Dr. G.
Vundavalli, Shri Aruna Kumar
Vyas, Dr. Girija
Wakchaure, Shri Bhausaheb Rajaram
Wasnik, Shri Mukul
Yadav, Prof. Ranjan Prasad
Yadav, Shri Arun
Yadav, Shri Dinesh Chandra
Yadav, Shri Hukmadeo Narayan
Yadav, Shri Madhusudan
Yadav, Shri Sharad

NOES

Majumdar, Shri Prasanta Kumar

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 394

Noes: 001

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, is passed by the requisite majority, in accordance with the provisions of article 368 of the Constitution.

Hon. Members, since a new clause 1A has been added to the Bill, it may be renumbered as clause 2 and the subsequent clauses may also be reserialised accordingly.

The Lobbies may be opened.

---

* The following Members also recorded their votes through slips
Ayes 394 + S/s Subrata Bakshi, Pulin Bihari Baske, S.K. Saidul Haque, Shri Narahari Mahato = 398

MADAM SPEAKER: We shall now take up the 'Zero Hour'. Shri Lalu Prasad to speak.

श्री लालू प्रसाद (सारण): अध्यक्ष महोदय, मैं सवाल उठाना चाहता हूं कि कल बताया गया था कि लोकपाल बिल प्रिंट नहीं हुआ है और रात को सभी सांसदों को पहुंचा दिया जाएगा। रात से लेकर यहां आने से पहले हम लोगों ने सारे कागजात ढूंढ़े, लेकिन कहीं भी लोकपाल बिल की कापी नहीं मिली। इलेक्ट्रानिक मीडिया में रिलीज कर दिया गया। यह प्रिविलेज का मामला नंबर एक बनता है। दूसरा, यह कसरत इसलिए की गई कि यहां अभी आने के बाद सभी माननीय सदस्यों को जो लोकपाल बिल सर्कुलेट हुआ है, आपको मालूम है, सारी दुनिया को मालूम है कि सोशल जस्टिस हमारे जहन में है, शैड्यूल्ड कास्ट्स, शैड्यूल्ड ट्राइब्स, ओबीसी, वूमेन और माइनोरिटी का 50 प्रतिशत रिजर्वेशन सभी जगह सब लेयर पर स्वीकार किया गया था। यही हम लोगों को बताया भी गया था, हमने वेरिफाई भी किया था लेकिन अब जो विलंब इस बिल को पेश करने में हुआ है, रात को नहीं मिला, प्रिटिंग का बहाना बनाया गया, रात भर आरएसएस और बीजेपी द्वारा आपरेट करके मुसलमानों को हटवा दिया गया।...(व्यवधान) यहां से यह देखा जाएगा कि कांग्रेस पार्टी और बीजेपी, आरएसएस की मिलीभगत हो कर ...(व्यवधान) इसीलिए यह विंलब हुआ है। मैं पढ़ता हूं - लोकपाल और लोकायुक्त के सदस्यों से 50 प्रतिशत सदस्य अनुसूचित जातियों, अनुसूचित जनजातियों और पिछड़े वर्गों और महिलाओं से होंगे।...(व्यवधान)

अध्यक्ष महोदया : लालू जी, देखिए। जो बिल इंट्रोड्यूज नहीं हुआ है, उसमें से मत पढ़िए।

...(व्यवधान)

श्री लालू प्रसाद : आप सुन लीजिए।

अध्यक्ष महोदया : यह इंट्रोड्यूज नहीं हुआ है। आप उसमें से मत पढ़िए।

...(व्यवधान)

श्री लालू प्रसाद : क्या इस देश के माइनोरिटी नागरिक नहीं हैं? यह साजिश हुई है।...(व्यवधान) यह सर्कुलेट हो गया।...(व्यवधान) माइनोरिटी को किसी न किसी बहाने छांटा गया है। यह बिल्कुल इनकम्पलीट है। माइनोरिटी को क्यों छांटा?...(व्यवधान) आरएसएस, बीजेपी के दबाव में कांग्रेस यह काम करके यह बिल लाई है, इसे हम बर्दाश्त नहीं करते और न हम इसे स्वीकार करेंगे।...(व्यवधान) सुधार कर लाइए। माइनोरिटी को रखिए। हम लोग पांच मिनट में संविधान बदल रहे हैं। संविधान का बहाना बनाकर इस देश की माइनोरिटी को साजिश के साथ, इनके इशारे से, इनके डर से हटाया गया है। आरएसएस और बीजेपी का एक हाथ है। ...(व्यवधान) इसे सुधारकर लाइए और तब पेश कीजिए। हम इसे माइनोरिटी रहित

लोकपाल बिल को पढ़ेंगे, देखेंगे, हाउस ने जो तय करना होगा, करेगा। ये मिले हुए हैं। इनके दबाव से आरएसएस, बीजेपी के दबाव से माइनोरिटी को छांटा गया। यह साजिश हुई है।...(व्यवधान)

MADAM SPEAKER: Now, I give the floor to Shri Gurudas Dasgupta. Nothing else will go on record.

(Interruptions) ... *

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय अध्यक्ष महोदया, हमने कार्य स्थगन का नोटिस दिया था।...(व्यवधान)

अध्यक्ष महोदया : हम आपको बुलवाएंगे।

12.08 hrs.

At this stage, Shri Shailendra Kumar, Shri Ghanshyam Anuragi came and stood on the floor near the Table

अध्यक्ष महोदया : आपको इनके बाद बुलवाएंगे। ...(व्यवधान)

12.08½ hrs.

At this stage, Shri Shailendra Kumar, Shri Ghanshyam Anuragi went back to their seats

अध्यक्ष महोदया : श्री गुरुदास गुप्ता जी को सुन लीजिए। आप बैठिए।

...(व्यवधान)

अध्यक्ष महोदया : आपको भी बुलवाएंगे।

...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record, except what Shri Gurudas Dasgupta is saying.

(Interruptions) ... *

SHRI GURUDAS DASGUPTA (GHATAL): How can I speak? ... (*Interruptions*)

अध्यक्ष महोदया : उनकी बात सुन लीजिए। उनकी बात तो सुनिए।

* Not recorded

...(व्यवधान)

डॉ. शफ़ीकुर्रहमान बर्क (सम्भल): क्या माइनोरिटी नागरिक नहीं हैं? ...(व्यवधान)

अध्यक्ष महोदया : ठीक है। आपने बोल लिया है अब इनकी बात भी सुन लीजिए।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.10 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha reassembled at Fourteen of the Clock

(Mr. Deputy-Speaker *in the Chair*)

उपाध्यक्ष महोदय : श्री मुलायम सिंह जी बोलिए।

श्री मुलायम सिंह यादव (मैनपुरी): माननीय उपाध्यक्ष महोदय, आपका बहुत-बहुत धन्यवाद। मैं ज्यादा समय नहीं लूंगा। इसके बाद माननीय लालू जी को भी कुछ कहना है। हम दो बातें कहना चाहते हैं। उपाध्यक्ष महोदय, सच्चर समिति की सिफारिशें लागू नहीं की जा रही हैं। मेरा आरोप यह है कि सच्चर समिति इसी कांग्रेस सरकार ने ही बैठाया और रिपोर्ट भी इसी कांग्रेस सरकार के पास है। सच्चर समिति की सिफारिशें क्यों नहीं लागू की जा रही हैं? सरकार रिपोर्ट को क्यों दबाए बैठी है? सच्चर समिति में मुसलमानों के लिए क्या सिफारिशें की गई हैं, यह हमने पढ़ा है, आपने भी पढ़ा है। इसमें कहा गया है कि बिना आरक्षण के मुसलमानों का इस समाज में अच्छा हाल नहीं हो सकता है। ...(व्यवधान) मुसलमान कहें या माइनॉरिटी कह लीजिए। दूसरी बात, हम कहना चाहते हैं कि लोकपाल बिल से मुसलमानों को, माइनॉरिटीज को क्यों बाहर किया गया? चाहे मुसलमान हों, चाहे सिख हों, इन्हें बाहर क्यों किया गया? आपको पता नहीं है कि विशेषकर लोग मुस्लिम विरोधी हैं, असली बात यह है। इसलिए मेरा आरोप है कि जो सदन की इतनी महत्वपूर्ण समिति बनती है, उसमें मुसलमानों को क्यों अलग कर दिया जाता है? इसी तरह से मेरे ये दो सवाल हैं। इन सवालों के जवाब से हमें संतुष्ट करें। यहां मिनिस्टर बैठे हैं, माननीय शरद पवार बैठे हैं। वे यहां एलान करें कि सच्चर कमेटी की सिफारिशों को लागू किया जाएगा और लोकपाल बिल में मुसलमानों को भी रखा जाएगा, माइनॉरिटीज को भी रखा जाएगा।

माननीय शरद पवार जी, यहां बैठे हैं, वे सीनियर है। ...(व्यवधान) आप भी पीछे बैठे हैं, मिनिस्टर साहब, वे मुख्यमंत्री भी रहे हैं। चिदम्बरम साहब, आप भी पीछे बैठे हैं। आप इतने दुःखी क्यों रहते हैं?...(व्यवधान)

उपाध्यक्ष महोदय : कृपया समाप्त करें।

श्री मुलायम सिंह यादव : उपाध्यक्ष जी, मेरी आपसे प्रार्थना है कि सदन बहुत शांतिपूर्वक तरीके से चलेगा, आपके नेतृत्व में चलेगा, आपकी अध्यक्षता में चलेगा। मैं अपनी दो बातें यहां आपके सामने रखता हूं। इसे कांग्रेस स्वीकार करें, सरकार स्वीकार करे और सदन में ही जवाब दे। ...(व्यवधान)

उपाध्यक्ष महोदय : जिन्हें एसोसिएट करना हैं, वे एसोसिएट कर दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय : दोनों कैसे खड़े हो गए? दोनों कैसे बोलेंगे? एक को बुलाएंगे न?

...(व्यवधान)

श्री शरद यादव (मधेपुरा): उपाध्यक्ष जी, जब ऑल पार्टी मीटिंग हुई थी, उसमें आम सहमति थी कि जो वीकर सेक्शन के लोग हैं, वे लोकपाल में इन्कॉरपोरेट किए जाएंगे। लेकिन रिजर्वेशन का जो दायरा है, उसमें ही लोग आए हैं, लेकिन मैं इस सदन में एक बात बताना चाहता हूं कि मुस्लिम की भी वास्ट मेजोरिटी जो है, वह बैक्वर्ड क्लासेज में 70-78 प्रतिशत है। ...(व्यवधान)

उपाध्यक्ष महोदय : कृपया बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय : और कुछ भी रिकॉर्ड में नहीं जाएगा, सिर्फ शरद यादव जी की बात रिकॉर्ड में जाएगी।

...(व्यवधान) *

श्री शरद यादव : मेरा यह कहना है कि अभी जो सूरत हैं, जो हालात हैं जिसमें सरकार लोकपाल बिल लाई है, इसमें माइनॉरिटीज के लोगों को रखने के इन्तजाम की बात कही गयी थी। लेकिन जब रिजर्वेशन की सब कैटेगेरीज को रखना है ...(व्यवधान)

उपाध्यक्ष महोदय : लोकपाल बिल तो अभी आया नहीं है। जब आएगा तो उसकी बात कीजिएगा। जो बात रखनी है, फिर रखिएगा।

...(व्यवधान)

उपाध्यक्ष महोदय : यह जब इंट्रोड्यूस होगा तब न?

...(व्यवधान)

श्री बसुदेव आचार्य (बांकुरा): सर, मुलायम सिंह यादव जी ने जो सवाल रखा है, सच्चर कमेटी की सिफारिश और उसके साथ जस्टिस रंगनाथ मिश्रा कमेटी, ये दोनों कमेटियों की सिफारिश ...(व्यवधान)

उपाध्यक्ष महोदय: कृपया शांति बनाए रखें। जो माननीय सदस्य बोल रहे हैं, उन्हें बोलने दीजिए।

...(व्यवधान)

उपाध्यक्ष महोदय: कृपया श्री बसुदेव आचार्य जी को अपनी बात खत्म करने दीजिए।

---

* Not recorded

...(व्यवधान)

उपाध्यक्ष महोदय: आप बसुदेव आचार्य जी के बाद आप बोलना।

...(व्यवधान)

उपाध्यक्ष महोदय: एक बार में एक व्यक्ति ही बोलेगा। आप बैठ जाइए।

...(व्यवधान)

श्री बसुदेव आचार्य : सभापति महोदय, मेरी आपके माध्यम से मांग है कि सरकार ने इन दोनों कमेटी की रिकोमेंडेशंस के ऊपर क्या कार्यवाही की है?...(व्यवधान) इसके ऊपर सरकार बयान दे। ...(व्यवधान)

उपाध्यक्ष महोदय: कृपया आप बैठ जाइए।

...(व्यवधान)

श्री बसुदेव आचार्य : पश्चिम बंगाल में राज्य सरकार दस फीसदी आरक्षण सामाजिक...(व्यवधान)

उपाध्यक्ष महोदय: उन्होंने पहले बोला है।

...(व्यवधान)

उपाध्यक्ष महोदय: आप बैठ जाइए।

...(व्यवधान)

श्री बसुदेव आचार्य : जो पिछड़े माइनोरिटी के लोग हैं, उन्हें दस फीसदी आरक्षण दिया है।...(व्यवधान)

उपाध्यक्ष महोदय: कृपया आप बैठ जाइए।

...(व्यवधान)

श्री बसुदेव आचार्य (बांकुरा): जस्टिस रंगनाथ मिश्रा कमेटी की सिफारिश के मुताबिक,...(व्यवधान)

उपाध्यक्ष महोदय: सिर्फ बसुदेव आचार्य जी की बात रिकार्ड में जाएगी, अन्य किसी की बात रिकार्ड में नहीं जाएगी।

...(व्यवधान) *

श्री बसुदेव आचार्य : लोकपाल गठन करने के लिए जो बिल इंट्रोड्यूस होगा, वह बिल सर्कुलेट हुआ है। उसमें एससी, एसटी, वूमैन, ओबीसी और उसके साथ माइनोरिटी, जो बैकवर्ड हैं, सोशली, एजुकेशनली, those who are backward, उनको भी लाना चाहिए। ऑल पार्टी मीटिंग में यह सुझाव रखा गया था, ...(व्यवधान) ये जो बिल सर्कुलेट किया है, it is quite surprising that it is missing.... (*Interruptions*) I repeat that it is missing.

उपाध्यक्ष महोदय: कृपया आप बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय: श्री दारा सिंह चौहान जी, आप बोलिए।

...(व्यवधान)

उपाध्यक्ष महोदय: सिर्फ दारा सिंह जी की बात रिकार्ड में जाएगी, अन्य किसी की बात रिकार्ड में नहीं जाएगी।

...(व्यवधान) *

श्री दारा सिंह चौहान (घोसी): इस तरह हम कैसे बोलेंगे।...(व्यवधान)

उपाध्यक्ष महोदय: आप बैठ जाइए।

...(व्यवधान)

उपाध्यक्ष महोदय: दारा सिंह चौहान जी, आप बोलिए।

...(व्यवधान)

श्री दारा सिंह चौहान : सर, हाउस आर्डर में लाइए।...(व्यवधान)

उपाध्यक्ष महोदय: बसुदेव आचार्य जी, आप इतनी देर तक बोले हैं, अब आप बैठ जाइए।

...(व्यवधान)

* Not recorded

SHRI BASU DEB ACHARIA : Sir, what is going on in the House? … (*Interruptions*) You called me to speak. They are protesting it. Why are they protesting?… (*Interruptions*)

उपाध्यक्ष महोदय: दारा सिंह चौहान जी, आप बोलिए। Nothing else will go on record.

(Interruptions) ... *

…(व्यवधान)

श्री दारा सिंह चौहान : उपाध्यक्ष जी, बार-बार सरकार की तरफ से माइनोरिटी के सवाल को उछाला जा रहा है...(व्यवधान)

उपाध्यक्ष महोदय: आप सच्चर कमेटी पर बोल रहे हैं न? यह सच्चर कमेटी के सम्बन्ध में है। लोकपाल बिल अभी इण्ट्रोड्यूस नहीं हुआ है, अभी वह हाउस में आया नहीं है।

…(व्यवधान)

श्री दारा सिंह चौहान : सबसे पहली बात यह है कि आपने कल कहा था कि बोलने की अनुमति बहुत सारी पार्टी के सदस्यों को नहीं दी गई है। बार-बार सरकार की तरफ से माइनोरिटी के सवाल को लेकर गुमराह किया जा रहा है, ऑल पार्टी मीटिंग में हमारी पार्टी ने कहा था...(व्यवधान)

उपाध्यक्ष महोदय: अभी लोकपाल बिल पर नहीं बोलना है, सच्चर कमेटी पर बोलना है। अभी जो मुलायम सिंह जी ने मुद्दा उठाया है, उस पर बोलना है।

…(व्यवधान)

श्री दारा सिंह चौहान : लोकपाल बिल में समिति ने कहा कि एस.सी., एस.टी., माइनोरिटी की महिलाओं को रखा जायेगा, मैं पूछना चाहता हूं कि इसमें माइनोरिटी को क्यों नहीं रखा गया?...(व्यवधान)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): यह बिल अभी इण्ट्रोड्यूस नहीं हुआ, अभी इस पर ज्यादा मत कहिये। ...(व्यवधान)

श्री दारा सिंह चौहान : फिर क्यों माइनोरिटी को लाकर खड़ा कर दिया गया, यह इण्ट्रोड्यूस हो जायेगा, तब इस पर चर्चा कराइये।...(व्यवधान)

उपाध्यक्ष महोदय: अभी लोकपाल बिल के सम्बन्ध में बात नहीं करनी है। अभी जो मामला उठा है, उस पर बात करनी है।

---

* Not recorded

...(व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 3.30 p.m.

14.11 hrs.

The Lok Sabha then adjourned till
Thirty Minutes past Fifteen of the Clock.

15.30 hrs.

The Lok Sabha re-assembled at Thirty Minutes past Fifteen of the Clock.

(Shri Francisco Cosme Sardinha *in the Chair*)

… (*Interruptions*)

MR. CHAIRMAN : Hon. Members, you will get your time. Please take your seats.

… (*Interruptions*)

श्री लालू प्रसाद (सारण): एक बात सुनिये, यह सब क्या है? ...(व्यवधान)

MR. CHAIRMAN: He is withdrawing the Bill.

… (*Interruptions*)

SHRI YASHWANT SINHA (HAZARIBAGH): Mr. Chairman, Sir, where is the notice to withdraw the Bill? … (*Interruptions*)

श्री लालू प्रसाद : अब नया बिल आया है, तो स्टैंडिंग कमेटी में भेजिए। ...(व्यवधान)

15.31 hrs.

THE LOKPAL BILL, 2011

MR. CHAIRMAN : Now we take up item no. 22. Shri V. Narayanasamy.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, I beg to move for leave to withdraw the Bill to provide for the establishment of the institution of Lokpal to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

> "That leave be granted to withdraw the Bill to provide for the establishment of the institution of Lokpal to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI V. NARAYANASAMY: Sir, I withdraw the Bill.

15.32 hrs.

THE LOKPAL AND LOKAYUKTAS BILL, 2011*

MR. CHAIRMAN : Now we take up item no. 22A. Shri V. Narayanasamy.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a body of Lokpal for the Union and Lokayukta for States to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: Motion moved:

> "That leave be granted to introduce a Bill to provide for the establishment of a body of Lokpal for the Union and Lokayukta for States to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto."

Shrimati Sushma Swaraj.

… (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.12.2011

श्रीमती सुषमा स्वराज (विदिशा): सभापति महोदय, नियम 72 के तहत मैंने आपको एक नोटिस दिया है, जिसमें इस बिल पर इन्ट्रोडक्शन के समय मैं कुछ आपत्तियां उठाना चाहती हूं।

सभापति जी, वैसे तो देश बहुत दिनों से यह प्रतीक्षा कर रहा था कि एक सशक्त और प्रभावी लोकपाल बिल इस संसद में आयेगा और इस संसद के द्वारा पारित किया जायेगा, लेकिन बिल जिस प्रारूप में हमारे सामने आया है, उसने हमें बहुत निराश किया है। कैसे निराश किया है, इस पर तो मैं तब बोलूंगी, जब बिल चर्चा के लिए रखा जायेगा, बीएसी ने जो तीन दिन तय किये हैं, जब बिल पर चर्चा प्रारम्भ होगी तो मैं क्लॉज बाई क्लॉज आपको बताऊंगी कि बिल निःशक्त कैसे है, शक्तिविहीन कैसे है, निष्प्रभावी कैसे है। चूंकि इंट्रोडक्शन के समय मैं केवल आपत्तियां उठा सकती हूं, तो दो आपत्तियां प्रमुख रूप से मेरी इस बिल पर हैं और दोनों संविधान से संबंधित हैं।

पहली आपत्ति मेरी यह है कि यह बिल जिस आरक्षण का प्रावधान कर रहा है, वह आरक्षण संविधान सम्मत नहीं है। सभापति जी, बिल के चैप्टर 2 की धारा 3 में, आप प्रोवाइजो देखिए।

> "Provided that not less than 50 per cent members of the Lokpal from amongst the persons belonging to the Scheduled Castes, Scheduled Tribes, Other Backward Classes and Women."

जिसमें बाद में इराटा में इन्होंने माइनोरिटीज भी दिखाया है। सभापति जी, आप जानते हैं कि सुप्रीम कोर्ट के दर्जनों फैसले ऐसे आए हैं, जिसमें उन्होंने कहा है, एक कैपिंग करके कभी भी आरक्षण पचास फीसदी से ज्यादा नहीं होगा। पहली बार यह आया है। एक बिल में इस तरह की भाषा, नॉट लेस दैन फिफ्टी परसेंट। आपको मालूम है कि यह बिल नौ लोगों को प्रावधान कर रहा है। एक चेयरमैन होंगे लोकपाल के और आठ मेंबर्स होंगे, एक जमा आठ - नौ। नॉट लेस दैन फिफ्टी परसेंट का मतलब है कम से कम पांच, यह भाषा अपने आप में असंवैधानिक है। नेता सदन से मैं कहना चाहती हूं, यहां संविधान विशेषज्ञ बैठे हैं, कपिल सिब्बल जी यहां बैठे है, पवन कुमार बंसल जी, ये सब लोग एडवोकेट्स हैं, ये जानते हैं। क्या आप लोगों ने यह बिल देखा नहीं कि कभी भी नॉट लेस दैन फिफ्टी परसेंट शब्द आ ही नहीं सकता, लेकिन आपने प्रोवाइजो में डाला है, नॉट लेस दैन फिफ्टी परसेंट। अगर यह बिल आज पास होने के बाद कोर्ट में चला जाए, तो पहले दिन ही स्ट्राइक करके स्ट्रक डाउन कर दिया जाएगा। क्या हम ऐसा बिल लाना चाहते हैं कि 43 वर्षों के बाद के एक बिल पारित हो और वह जाते ही वह वायड अब इनीशियो कर दिया जाए। इसलिए नॉट लेस दैन फिफ्टी परसेंट की भाषा असंवैधानिक भाषा है, संविधान सम्मत नहीं है। इसलिए जो आज माइनोरिटीज का प्रावधान ये लेकर आए हैं इराटा के माध्यम से, धर्म आधारित आरक्षण संविधान सम्मत नहीं है। ...(व्यवधान) हमारे यहां एससी, एसटी, ओबीसी का प्रावधान है, शेड्यूल कास्ट्स

और शेड्यूल ट्राइब्स का आरक्षण है। 27 परसेंट का आरक्षण मंडल आयोग के माध्यम से भी किया गया है, लेकिन मजहब पर आधारित आरक्षण की व्यवस्था और कल्पना भारतीय संविधान नहीं करता। मेरी पहली आपत्ति है।...(व्यवधान) हम चर्चा के समय टर्निंग अवश्य लाएंगे। क्योंकि संसद से कोई असंवैधानिक बिल निकले, कम से कम हमारे रहते यह नहीं होगा। हम टर्निंग लाएंगे। यह मेरी पहली आपत्ति है। मेरी दूसरी आपत्ति यह है कि यह बिल संघीय ढांचे पर प्रहार करता है। सभापति जी, इस बिल के साथ दो बिल आए हैं - एक कॉस्टिट्यूशन अमेन्डमेंट बिल/संविधान संशोधन बिल और एक दूसरा बिल आया है। जो संविधान संशोधन बिल है उसकी धारा 323(डी) में अमेन्डमेंट की जो बात की है उसमें कहा है कि 'There shall be Lokayukta for every State'. उसके बाद हर जगह कहा है कि 'The law will be made either by Parliament or State Legislature as the case may be'. आपने हर जगह वह ऑप्शन दी है। कांस्टिट्यूशन अमेन्डमेन्ट 323(डी) में कर रहे हैं वहां आपने यह ऑप्शन दी है कि चाहे पार्लियामेन्ट बिल बनाए या स्टेट लेजिस्लेचर यानी राज्य विधान सभा बिल बनाए, यह संविधान सम्मत है लेकिन इसके साथ आप जब यह बिल ले कर आए हैं तो बिल में आपने चैप्टर-2 लिया है, जहां आपने कहा है कि 'Establishment of Lokayukta'....(व्यवधान)

मैं कह रही हूं कि संविधान सम्मत कैसे नहीं है? आपने जो 64 किया, आपको याद होगा जिस समय हम लोकायुक्त और लोकपाल की चर्चा कर रहे थे तो मैंने कहा था कि 252 सबक्लाउज-2 में अगर आप एक बिल लेकर आते हैं, दो स्टेट असेम्बली का रेजलूशन लेकर तो वह एक एनैबलिंग प्रोवीजन बन जाएगा और जो राज्य सरकारें उसको एडाप्ट करना चाहेंगी वे उसको एडाप्ट कर सकेंगी। आपने वह रास्ता नहीं अपनाया है। आपने 253 का रास्ता अपनाया है। 253 वह है जो कोई इंटरनेशनल कॉर्डिनेंस या कोई इंटरनेशनल ट्रीटी के माध्यम से, अगर आपने कोई अंतरराष्ट्रीय कोई संधी की है उसके आधार पर आप बिल बनाते हैं। हम बारबार यह कहना चाहते है, यहां पर संविधान विशेषज्ञ बैठे हैं कि 253 के नीचे बना हुआ बिल मैन्डेटरी होता है। उसमें ऑप्शन नहीं होता है। यह जो आपने कॉस्टिट्यूशन अमेन्डमेंट और बिल दिया है यही आपस में कन्ट्राडिक्ट्री हैं। आपका कॉस्टिट्यूशन अमेन्डमेंट आप्शन देता है और वह ऑप्शन स्टेट्स को मिलनी चाहिए। अगर स्टेट्स को वह आप्शन नहीं मिलती है तो बहुत से राज्यों ने बहुत अच्छे लोकायुक्त बिल बनाए हैं। कुछ राज्यों के पास यह नया है तो कुछ राज्यों के पास पुराना है। कर्नाटक का लोकायुक्त बिल पुराना है। उत्तराखण्ड और बिहार ने नया लोकायुक्त बिल बनाया है। वे सारे बिल रिडैन्डेन्ट हो जाएंगे जो इससे ज्यादा प्रभावी बिल हैं, ज्यादा शक्तिशाली बिल हैं। वे बिल नहीं रह पाएंगे क्योंविक यह बिल मैन्डेटरी का प्रोवीजन करता है। इसलिए मैंने आपसे कहा कि बिल के नरिश पर चर्चा मैं बाद में

करूंगी। मेरी ये दोनों आपत्तियां सांविधानिक आपत्तियां हैं। पहला, आप जो आरक्षण का प्रावधान कर रहे हैं वह संविधान सम्मत नहीं है। दूसरा, आप संघीय ढांचे पर प्रहार कर रहे हैं। क्योंकि 253 के नीचे बनाया हुआ बिल आप्शनल नहीं होगा, वह मैन्डेटरी होगा। हमलोगों को संघीय ढांचे पर प्रहार करने का कोई अधिकार नहीं है। जो राज्य अच्छा बिल बना चुके हैं वे भी इस खराब बिल के लिए मजबूर हो जाएं। ऐसी मजबूरी में हमें राज्य सरकारों को नहीं डालना चाहिए। इन दोनों के आधार पर मैं चाहती हूं कि आप इस बिल को वापस लिजिए। इसको वापस संविधान सम्मत बना कर यहां ले कर आइए तो फिर हम इस बिल को पारित करेंगे। यह असंवैधानिक बिल आज इन्ट्रोड्यूस नहीं होना चाहिए। यह मेरी दो प्रमुख आपत्तियां हैं। धन्यवाद।

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I would just like to make one submission that normally at the stage of the introduction of the Bill objection can be raised on the legislative competence of the House to take up that Bill; whether the House has the competence to consider the Bill.

So far as the legislative competence is concerned, in the Concurrent List Item 1, Item 2, and Item 11(a) provide the competence to the Central Government, this Parliament to pass a legislation on this subject.

The other issues which the hon. Leader of the Opposition has raised relate to the merit of the Bill. These cannot be discussed at the time of introduction of the Bill. Many a Bills have been passed in this House or in other House or in both the Houses which the Supreme Court has struck down as unconstitutional. But that does not mean that Lok Sabha or Rajya Sabha, while passing the Bill, insulted the Constitution or violated the provisions of the Constitution. It is the Constitutional responsibility of this House to pass the laws within its legislative competence and it is for the Judiciary to decide whether the laws passed, the various provisions of the Bill, are in conformity with the various provisions of the Constitution. Let this House do not assume the role of the Judiciary and declare the Bill void *ab initio* by describing it as un-constitutional.… (*Interruptions*) Therefore, my most respectful submission is that the Minister is within his right; this House has legislative competence to take up this Bill. Whether the Bill will

be passed or not, it depends on the Members of the House. We should not sit on judgement upon it.

I agree with the Leader of the Opposition that this Bill and debate on this Bill, is attracting the attention of entire nation because this Bill is just not a simple piece of legislation initiated by the Government alone; there is a long history; some agitation is also going on. It went on earlier. There were series of discussions. On 27th of August, both the Houses, this House and the other House, expressed the wish of the House in certain formulations which were drafted collectively, and this is the consequence of that process and that exercise. The Parliament also decided, both, this House and the other House, in an unprecedented manner; the entire proceedings of the business of the day were forwarded to the Standing Committee to consider them while formulating their recommendations on the Lokpal Bill which was placed before them.

Therefore, my respectful submission would be that the hon. Members are fully entitled to make their comments and to decide in what form and in what state they will finally pass the Bill. But, let the Bill be introduced and let us have the opportunity of discussion on it.

श्रीमती सुषमा स्वराज : सभापति महोदय, मेरा प्वाइंट ऑफ आर्डर है।

सबसे पहले मैं यह कहना चाहूंगी कि जो नेता, सदन ने कहा है कि इंट्रोडक्शन के समय आपत्ति केवल लैजिसलेटिव कॉमपिटैंस पर उठाई जा सकती है, यह गलत है। नेता, सदन बहुत अनुभवी हैं। उन्हें रूल्स एकदम उंगलियों पर याद हैं। लेकिन बहुत बार यह गलती हम भी कर लेते हैं। इसलिए हमारे टीचर ने लॉ में यह सिखाया था कि बोलने से पहले जरूर एक बार किताब देखकर बोलो। कई बार दिमाग में अलग-अलग चीजें रहती हैं। हम सबके दिमाग में रहता है कि केवल लैजिसलेटिव कॉमपिटैंस पर आपत्ति की जा सकती है। नहीं, रूल यह कहता है कि लैजिसलेटिव कॉमपिटैंस पर अगर आपत्ति है तो पूरी डिबेट होगी और अगर लैजिसलेटिव कॉमपिटैंस के अलावा आपत्ति है तो आप नोटिस देंगे और ब्रीफ स्टेटमैंट करेंगे। आप कहें तो मैं रूल 72 पढ़कर सुना देती हूं।

> "If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the member who opposes the motion and the member who moved the motion,

may, without further debate, put the question: Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon."

अगर मैं इसे लैजिसलेटिव कॉमपिटैंस पर उठाती तो पूरी डिसकशन होती। मैंने ब्रीफ स्टेटमैंट क्यों दिया - क्योंकि लैजिसलेटिव कॉमपिटैंस के बिना मैं संवैधानिक आपत्तियां उठा रही हूं। नेता, सदन ने जो कहा कि हम ज्यूडिशियरी का रोल न ले लें, दादा, यह बहुत ज्यादा जरूरी है कि हम पहले से देख लें कि हमारे बनाए हुए कानून कहीं जाकर न्यायपालिका में खत्म तो नहीं कर दिए जाएंगे। इसीलिए यहां इतने कानूनदां बैठे हैं, जो कानून नहीं जानते, उनके ऊपर भी यह जिम्मेदारी आती है कि जब वे कानून बनाएं तो पेटैंटली इललीगल, पेटैंटली अनकौन्सटीट्यूशनल न बनाएं जो जाते ही खत्म हो जाएं। यह हम पेटैंटली अनकौन्सटीट्यूशनल बना रहे हैं। ये दोनों बातें जो मैंने कहीं, ये पेटैंटली अनकौन्सटीट्यूशनल हैं। 50 प्रतिशत से ज्यादा के आरक्षण का प्रावधान करना, धर्म आधारित आरक्षण का प्रावधान करना, यह पेटैंटली अनकौन्सटीट्यूशनल है। संघीय ढांचे पर प्रहार करना, 253 के नीचे मैनडेटरी प्रोवीजन करना - किसके लिए? मेरे पास कौन्सटीट्यूशन है। कौन्सटीट्यूशन की लिस्ट 2 एंट्री 41 क्या कहती है - स्टेट पब्लिक सर्विस। जो पब्लिक सर्विसेज ऑफ दी स्टेट्स हैं, उन्हें लोकायुक्त देखेगा। इसलिए लोकायुक्त का जो कानून है, वह राज्य सरकारें बनायें। यहां से एक मॉडल बिल बन सकता है जिसे राज्य सरकारें स्वीकार करें या न करें, लेकिन अगर आप मेनडेटरी बिल यहां से बनाते हैं, यह पेटैंटली अनकांस्टीट्यूशनल है। दो असंवैधानिक काम आप इस बिल के माध्यम से कर रहे हैं, इसलिए मैने अपनी आपत्ति रखी है।...(व्यवधान)

MR. CHAIRMAN : You have made your point.

… (*Interruptions*)

श्री मुलायम सिंह यादव (मैनपुरी): सभापति महोदय, मैं केवल पढ़ कर अपने दो सवाल आपके सामने, सदन के सामने रखकर ... (व्यवधान) अपनी बात खत्म करता हूं, क्योंकि बात लंबी हो जायेगी और आप उसकी अनुमति नहीं देंगे। लोकपाल बिल पेश किये जाने के खिलाफ हमारी कुछ आपत्तियां हैं। पहली आपत्ति है कि विधेयक दूरगामी परिणामों वाला है। इसे इंट्रोड्यूस करने से पहले संसद सदस्यों के बीच प्रसारित किया जाना चाहिए था। लेकिन ऐसा नहीं किया गया और सीधे ही प्रस्तुत करने का प्रयास किया जा रहा है, जो नियमानुकूल नहीं है। संसदीय शासन प्रणाली हमारे संविधान का मूल ढांचा (बेसिक स्ट्रक्चर) है, जिसे बदलने का अधिकार संसद को भी नहीं है। संसदीय शासन प्रणाली में प्रधान मंत्री जी सीधे संसद के प्रति उत्तरदायी हैं। लेकिन इस लोकपाल के जरिये परोक्ष रूप से प्रधान मंत्री जी को लोकपाल के प्रति

जवाबदेह बनाया जा रहा है, जो सरासर भारतीय संविधान की आत्मा के खिलाफ है। इसलिए इस विधेयक को सदन में प्रस्तुत करने की इजाजत नहीं दी जानी चाहिए। लोकपाल बिल पारित होने पर छोटे कर्मचारी से लेकर मंत्री तक फैसला लेने और फाइल पर हस्ताक्षर करने से हिचकेंगे। इससे पूरा प्रशासनिक ढांचा ध्वस्त हो जायेगा। लोकपाल के अन्तर्गत अध्यक्ष सहित उनके सभी अधिकारी ईमानदार होंगे, दूध के धुले होंगे, ऐसा मानकर चला जा रहा है। क्या यह सच है? क्या लोकपाल अपनी शक्तियों का दुरुपयोग नहीं करेगा? क्या लोकपाल की मशीनरी सरकारी मशीन को हर रोज ब्लैकमेल नहीं करेगी? क्या लोकपाल ब्लैकमेल करने का भ्रष्टाचार का नया प्रशासन नहीं बन जायेगा?

सभापति जी, मैं आपके माध्यम से सदन से अनुरोध करता हूं कि इस बिल को इंट्रोडक्शन की इजाजत न दी जाये।

श्री लालू प्रसाद : सभापति महोदय, मैं सरकार को एक प्वाइंट पर धन्यवाद देना चाहता हूं कि माइनॉरिटीज को इनके प्रभाव से इन्होंने छोड़ दिया था, पकड़ में आने की बात है। ...(व्यवधान) सुधार कर लिया है। ...(व्यवधान) आप बाद में बोलिये। ...(व्यवधान) यहां विद्वान लोग बैठे हैं, वे बोलेंगे। ...(व्यवधान) सुना जाये। हड़बड़ी में काम मत करवाइये। ...(व्यवधान) आप सबकी बात सुनिये। पास करना, बनाना, नहीं बनाना, यह हम लोगों का काम है।

महोदय, 50 प्रतिशत सब लेयर पर लोकपाल बिल बन रहा है, जिसमें आपने शैडयूल्ड कास्ट्स, शैडयूल्ड ट्राइब्स, ओबीसी, माइनॉरिटीज़ और महिलाओं को स्वीकार किया। आपको कभी भी इनके झांसे में नहीं आना चाहिए और ठीक से काम करना चाहिए। इसके लिए मैं धन्यवाद देता हूं। ...(व्यवधान)*

MR. CHAIRMAN: It should not be recorded.

श्री लालू प्रसाद : इसे रिकार्ड से निकाल दो। ...(व्यवधान) *

MR. CHAIRMAN: This will not go in record.

* Not recorded

श्री लालू प्रसाद : पहली बात यह है कि माननीय लीडर ऑफ दी ऑपोजिशन ने जो आपत्ति उठायी है, वह बहुत मामले में ठीक उठायी है। लेकिन 50 प्रतिशत रिजर्वेशन के बारे में यह जो बोल रही हैं कि अनकांस्टीट्यूशनल हो जायेगा, उनकी यह सोच गलत है। यह गवर्नमैंट सर्विस नहीं है, सरकारी नौकरी नहीं है। ...(व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): That is the point.

श्री लालू प्रसाद : यह सरकारी नौकरी नहीं है कि एबव होगा, डायलूट नहीं करना चाहिए और अगर आप किताब में पढ़ते हैं, तो वह सरकारी सेवाओं के लिए है, सरकार की नौकरी के लिए है। मानइनॉरिटीज का मतलब है - सिक्ख, ईसाई, मुस्लिम कम्यूनिटी, बुद्धिस्ट आदि ...(व्यवधान) सब लोग उसमें आते हैं।...(व्यवधान) मेरी बात सुनिए।...(व्यवधान) यह ठीक नहीं है। इधर आरएसएस का बीच में बयान आया था, पता नहीं क्यों आपके आरएसएस वाले बोलते हैं, फिर पलट जाते हैं कि मुसलमानों से दोस्ती करनी पड़ेगी सत्ता के लिए। करना चाहिए। आज तक गलती आपने की है। इस रिजर्वेशन को करेक्ट कर लिया, यह अच्छी बात है और जो बिल आया है, यह आनन-फानन में आया है, देश चलता है तो रौब से चलता है, प्रताप से चलता है, एजिटेशन से नहीं चलता है। वही आदमी कल फिर बोलेगा, यह काम करो और हम सबको गुलाम समझेगा कि यह काम नहीं करोगे, तो तुम्हारे घरों पर हम लोग आंदोलने कराएंगे, सोनिया जी के घर पर आंदोलन कराएंगे, राहुल जी के घर पर आंदोलन कराएंगे, एमपीज के घर पर आंदोलन कराएंगे, अगर इस तरह हमारे संविधान निर्माताओं के बनाए हुए, दिए हुए ढांचे पर प्रहार हो रहा है, जो मैं शुरू से बोल रहा हूं कि मैं इसके खिलाफ नहीं हूं। भ्रष्टाचार, बात, दुनिया, जहान में यह सब चलता रहता है, जो आप बोल रहे हैं, लेकिन यह क्या हो रहा है? चाहे इधर के एमपी हों या उधर के एमपी हों, मैं संक्षेप में बोल रहा हूं, उस दिन विस्तार से बोलूंगा, जब मौका मिलेगा।...(व्यवधान) एमपी को पब्लिक सर्वेंट माना गया, ठीक है माना गया, तो हम फेस करते हैं, सीआरपीसी में होगा, लेकिन इसमें जो एक्स-एमपी है, आदमी हारता है, जीतता है, इसको इसमें शामिल किया गया है। मुझे जहां तक जानकारी है अन्ना टीम ने भी यह मांग नहीं की थी, यह कैसे जुटा कि एक्स-एमपी को, सात साल तक अगर कोई कंप्लेंट कर देगा, तो उसे फिर झोला उठाकर कोर्ट-कचहरी में जाना पड़ेगा, इसीलिए मैंने कहा कि आप व्हिप जारी मत कीजिए। यह बहुत गलत है।...(व्यवधान) चाहे इधर के एमपी हों या उधर के एमपी हों, ये कौन विद्वान लोग देश को गलत दिशा में ले जा रहे हैं और कौन लोग इस तरह की बातों को, सारी चीजों को गुमराह कर रहे हैं? लोक नायक जयप्रकाश नारायण जी की कोख से हम लोग पैदा हुए हैं, भ्रष्टाचार का मुद्दा उठाना कोई नई बात नहीं है। जयप्रकाश जी ने इस सवाल को उठाया था, लंबी लड़ाई लडी, हमारी कितने पुरखे लड़े

और अब भ्रष्टाचार मिटाने के लिए एमपीज को कहा गया। इसका यह मतलब नहीं कि मैं किसी का विरोध करता हूं, गलतफहमी है, मीडिया के लोग नहीं समझते हैं, चिल्लाते हैं कि लालू विरोध कर रहा है। सब लोग, बहुत लोग जोर लगाए थे कि आज फाड़ देना, हम बराबर फाड़ते रहे हैं क्या? काहे फाड़ेंगे? यह पार्लियामेंट कंपीटेंट है, यह तय करेगी। जैसा प्रणब बाबू ने कहा है कि यह हमको तय करना है, 545 एमपी, जितने एमपी हैं अमेंडमेंट लाएंगे, पूरी बात को सुनिए, अध्ययन किसी ने किया नहीं है, किसी आदमी ने पढ़ा भी नहीं। स्थायी समिति में हम लोगों ने क्या किया था, क्या रातोंरात बदला गया, कैसे कौन बदलते रहता है, इसलिए आपको एजिटेशन के डर से यह गलत काम नहीं करना चाहिए, हमको सही काम करना है।...(व्यवधान) शरद भाई, मैं अभी बोल रहा हूं, क्या आप बीच में कुछ बोलेंगे?

श्री शरद यादव (मधेपुरा): नहीं-नहीं।

श्री लालू प्रसाद : इसमें हमारा सीधा नजरिया साफ है कि लोकपाल बिल बने, कोई विरोध नहीं करता, भ्रष्टाचार के खिलाफ सब लोग बोलते हैं, सब लोग लड़ते हैं, लोकपाल बिल बने, लेकिन लोकपाल बिल सशक्त बनना चाहिए। यह सशक्त लोकपाल बिल नहीं हैं, इसमें चारों तरफ से कैंची लगी हुई है, कोई इधर काटा, कोई उधर काटा, क्या काटा, नहीं काटा। इस देश में क्या भ्रष्टाचार मिटेगा। आप लोग भी हैं और हम लोग भी हैं। हम लोग देखेंगे। भ्रष्टाचार, भ्रष्टाचार, भ्रष्टाचार, कैंडिल जलाने वाला भ्रष्टाचार, कैंडिल जला रहा है, जा रहा है, आ रहा है। इसीलिए कहा है कि सभी स्तरों से भ्रष्टाचार खत्म होना चाहिए।

सबकी सम्पत्ति को नेशनलाइज करना चाहिए और उसका इक्वल डिस्ट्रिब्यूशन करना चाहिए। सारे खातों को जब्त करना चाहिए, लेकिन एक आदमी भी तैयार नहीं होता है, कोई मेरी तरफ नहीं ताकता है। भ्रष्टाचार, एड़ियां लगा-लगाकर लोग भाषण करते है, धन और धरती बंटकर रहेगा, अपना-अपना छोड़कर के। आप ही बताइए एक रिटायर्ड पुलिस अधिकारी, दो वकील, एक सामाजिक कार्यकर्ता, ये तीन-चार व्यक्तियों द्वारा मिलकर सांसद को, संसद को डिक्टेट किया जा रहा है कि इसको पास करो, नहीं तो हम आंदोलन करेंगे। यह कोई तमाशा है!...(व्यवधान) हम लोग लॉ मेकिंग बॉडी हैं, हम संविधान बनाते हैं, हमें कानून बनाना है। यह क्या समझ लिया गया है, कल कोई आएगा अनशन करने, धरना देने। अनशन करें, प्रदर्शन करें, कुछ भी करें, अपना स्वास्थ्य ठीक करें। उससे क्या लेना-देना हमें। हम देश कि किस दिशा में ले जाना चाहते हैं। हमने जो रास्ता चुना है, यह देश के लोकतंत्र को, बाबा के बनाए हुए संविधान को, सारी चीजों को नेस्तनाबूद करने का एक बड़ा भारी षड्यंत्र है। जो भी ऐसा षड्यंत्र चलाता हो, जहां से भी ऐसा षड्यंत्र चलता हो, विदेश से चलता हो या देश से चलता हो, यह मामूली सवाल नहीं है। हमें इसके लिए देश कभी माफ नहीं करेगा।

एमपी लैड है, उसमें सांसद अनुशंसा देगा, उसका ओपोनेंट कम्प्लेंट कर देगा। उसकी जांच होगी, जिससे काम कराया है, वह कहेगा हुजूर हमने कराया है, वह तो एमपी साहब को दे आए। तो यह कलमाडी का कितना दोष आप बनाना चाहते हैं, हजारों दोष कलमाडी के बनाना चाहते हैं...(व्यवधान) मेरी बात सुनिए, अभी तो यह शुरूआत है। इसलिए विस्तार से इस पर चर्चा बाद में होगी। अब बताएं कि एक्स. एमपी का क्या कसूर है। एक्स. एमपी आता है बाथरूम में भी उसे कोई जगह नहीं देता है। अगर कोई देता है तो बताएं। रंजन यादव जैसे एक्स. एमपी हो गए, वह लड़ने वाले हैं, तो इन्हें उठने ही न दें हम, उनके खिलाफ 50 लोगों से दरख्वास्त दिलवा देंगे। इसी तरह वह हमारे खिलाफ दिलवा देंगे। इस तरह से तलवार लटकी रहेगी कि चोर है-चोर है, खा गया-खा गया। खा गया सो गायब हो गया, जो नहीं खाया, उस पर भी कहा जाएगा।

पार्लियामेंट की सुप्रीमेसी, न्यायपालिका की स्वतंत्रता, हम टकराव की बात नहीं करते। हमने कहा कि नहीं लोकतंत्र में न्यायपालिका का अलग स्थान है। इसीलिए हमने उस पर हाथ नहीं लगाया और कहा कि लोकपाल विधेयक में न्यायपालिका को नहीं लाना चाहिए। उसके लिए जो दूसरा बिल आएगा, तब उस पर अपनी बात कहेंगे।

महोदय, इसलिए जो यह बिल इंट्रोड्युस किया है, आनन-फानन में किया है। हम लोगों ने इसे पूरी तरह पढ़ा नहीं है। इस पर कई तरह की आपत्तियां हैं, हमारी भी और अन्य की भी आने वाली हैं। इसलिए इसे बढ़िया से ठोक-बजाकर आप लाएं। अण्णा हजारे जी ने जो मांग नहीं की है, वह भी इसमें है। आप बताएं कि क्या पास करेंगे और किस चीज की वह मांग कर रहे हैं। वह भी इस लोकपाल बिल को नहीं मान रहे हैं। आप बताएं कि क्या वह आपके इस लोकपाल बिल को मान रहे हैं? वह तो इसे लेकर आंदोलन करने जा रहे हैं। यह बात ठीक है कि एक टीवी चैनल आईबीएन-7 में हम दोनों आमने-सामने आए थे। हमने कहा था कि अण्णा जी हम आपके खिलाफ नहीं है। हमारे यादव बाबा की आप पूजा करते हैं, अच्छी बात है।...(व्यवधान) वहां है, यह अच्छी बात है। इसलिए आप स्वास्थ्य पर ध्यान दीजिए। दिल्ली में कड़ाके की ठंडक है। वह जा रहे हैं महाराष्ट्र में...(व्यवधान) बात सुनिए। कड़ाके की ठंड है यहां इसलिए महाराष्ट्र जा रहे हैं। लेकिन वहां बाल ठाकरे साहब ने कहा कि कोई लोकपाल बिल की जरूरत नहीं है।...(व्यवधान) इनका यह रिमार्क बाल ठाकरे जी के विषय में है। हम बाल ठाकरे जी की आइडोलॉजी का विरोध करते हैं। यह कह रहे हैं कि थोड़ा सा बूढ़ा है, आप कौन सा जवान हैं। आप भी बूढ़ा गए हैं।...(व्यवधान) बात सुनिए। हम सबकी तरफ से बोल रहे हैं।

16.00 hrs.

महोदय, हम अपनी बात कह रहे हैं क्योंकि एमपीज़ ने हमें अधिकृत किया है। आप बताएं कि इसमें मीडिया को कैसे डाल दिया? मीडिया देश का स्तम्भ है। हम भाषण करते हैं, तो मीडिया हमारी फोटो सारे गांवों में दिखाता है, उसे भी इसमें डाल दिया और इन्हें ब्रीफ कर दिया कि नहीं आपको निकाल दिया है, इसमें कारपोरेट है। कारपोरेट में मीडिया आ जाता है। आप बताएं कि मीडिया को भी फांसी लगा रहे हैं। बहुत सोच-समझ कर हमने कहा कि प्रधानमंत्री सिर्फ प्रधानमंत्री नहीं हैं, प्रधानमंत्री देश का लीडर है। आज मनमोहन सिंह जी हैं कल कोई और पीएम होंगे, आडवाणी जी होंगे या नरेन्द्र मोदी जी होंगे, कौन होंगे, निश्चित नहीं है। ये जो गर्दन में फांसी लगा रहे हैं, इसे बचाने की जरूरत है। इसमें कहा कि यह विभाग, वह विभाग छोड़ कर प्रधानमंत्री को ले लिया, प्रधानमंत्री देश का लीडर है। 50 केस कोई न कोई कर देगा, चाहें पांच साल बाद ही करे। अगर प्रधानमंत्री विदेश में गए, तो वहां के शासक बोलेंगे कि अरे ये तो जेल जाने वाला है। अरे इंडिया में तो स्टेबिलिटी नहीं है और देश का प्रधानमंत्री करप्शन में फंसा है। वे हम पर हंसेंगे। हमारा उस समय भारत की क्या सूरत होगी? हमने कहा कि प्रधानमंत्री को बिलकुल इससे बाहर रखा जाए, लेकिन इसमें क्या लिख दिया, क्या कर दिया, यहां चिदम्बरम जी को बोलने ही नहीं दिया जाता है।...(व्यवधान) आप लोग हमारी बात सुनिए। यह लास्ट मौका है, फिर पोटा की तरह रिपील करना पड़ेगा, उस समय हम आएंगे या नहीं। लोगों को खराब लगता है, लेकिन हम इसके विरोध में नहीं हैं। यह कोई सशक्त लोकपाल बिल नहीं है। यह बेकार का बिल है और इसे स्टैंडिंग कमेटी में भेजिए। हम लोग इसे बनाएंगे। ऑल पार्टी मीटिंग हुई थी और हम लोगों ने सुझाव दिया था। सुश्री सुषमा जी ने भी सुझाव दिया था। सुषमा जी के बारे में ये मत समझिए कि बीजेपी की नेता हैं, ये हमारी पार्टी में थीं। हम लोग इनके साथ थे। हम इसलिए इनके खिलाफ रहते हैं, क्योंकि ये पार्टी बदल कर चली गईं। मैं इनका आदर भी करता हूं।

महोदय, हमारे कुछ और साथी भी इधर चले गए। फुटपाथ से, सड़कों से संसद नहीं चलती है। डिबेट की जगह संसद है। कांग्रेस के एमपीज़, बीजेपी के एमपीज़, सीपीएम के एमपीज़, शिवसेना के एमपीज़ मैं इसलिए बोलता हूं कि देश हमें कभी माफ नहीं करेगा। व्हिप जारी करके आपको कोई पार्टी कहे कि ऐसा करो और सदन में प्रेजेंट रहो, तो गलत काम के लिए कभी ऐसा नहीं करना, नहीं तो इतिहास हमें और आपको कभी माफ नहीं करेगा। We are competent, लेकिन कहा गया कि लोकसभा में 180 चोर बैठे हुए हैं। क्या हम चोर हैं? कहते हैं कि गद्दारों से डर है, चोरों से डर है, हम लोगों को गद्दार कहा जा रहा है। लालू यादव का जन्म सन् 1948 में हुआ, हमारे आने के पहले अंग्रेज यहां से भाग गए।

श्री लालू प्रसाद : एमपीज़ बोलिए, क्या करेंगे लोग? केस बना। मायावती जी पर 10,000 केस ठोक देंगे। कल मुलायम सिंह यादव जी मुख्यमंत्री बनने वाले हैं, इन पर केस ठोक देंगे। हम तो एक्सपर्ट हैं ही, इसमें कोई शक नहीं है, हम पर ठोकते ही रहते हैं। न्यायपालिका की स्वायत्तता रहनी चाहिए। सीबीआई को एक इंच भी लोकपाल में नहीं देना चाहिए, कभी भी आपको गलती नहीं करनी है। लड़ाई होगी। हम हैं, पक्ष में हैं, सशक्त लोकपाल बनाइए। हमें कन्विंस कीजिए। अन्ना जी सुन रहे होंगे, अन्ना जी देखिए, यह सशक्त लोकपाल बिल नहीं है। आनन-फानन, जान छुड़ाओ, ऐसे नहीं करना है। आप इसे समझिए, बड़ी मुश्किल से जीतकर आते हैं, दिन भर आदाब-आदाब, प्रणाम-प्रणाम होता है। ...(व्यवधान)

MR. CHAIRMAN : Please address the Chair.

श्री लालू प्रसाद : महोदय, आप हमारी बात सुनिए, हम पांच मिनट में खत्म कर रहे हैं।

MR. CHAIRMAN : I know it, but please address the Chair.

श्री लालू प्रसाद : सभापति महोदय, आगे आपको प्रमोशन होने वाला है क्योंकि आप अच्छा संचालन करते हैं। You are handling the House better. आनन-फानन में नहीं बल्कि एक-एक चीज देखनी चाहिए ताकि सशक्त लोकपाल बिल बने। लोकपाल का असर सिर्फ पोलिटिशियन पर ही नहीं बल्कि ब्यूरोक्रेट्स ही नहीं जो कैंडल जलाने जाते हैं,...(व्यवधान) एपार्टमेंट है। एनजीओ है। प्रैस को हटाइए। प्रैस गाली देगा, बोलेगा भी और प्रसारण करेगा कि हम लोग कहते हैं नहीं देंगे लेकिन वह कोई न कोई न्यूज बना ही देता है। इनको मत डालिए, ये क्या करते हैं? और कुछ नहीं करते हैं, आपका ही प्रचार करते हैं। सिब्बल साहब की कितनी बढ़िया फोटो पेपर में छपती है।...(व्यवधान) संसदीय कार्य मंत्री पवन कुमार बंसल जी, मामूली विद्वान नहीं हैं। एक हाथ में दाबकर चलते हैं, सब रोकते रहते हैं। ...(व्यवधान) ये लोग समझ रहे हैं कि हम ही सरकार को ताने हुए हैं।

MR. CHAIRMAN: Please conclude now. You have made your point. Let us not hijack the proceedings.

श्री लालू प्रसाद : महोदय, आपकी डायरेक्शन हुई है, हम उसका सत्कार करते हैं।

MR. CHAIRMAN: Please conclude.

श्री लालू प्रसाद : अन्ना जी के लोग, चाहे किरण बेदी हैं या अन्य लोग हैं, सब सुन रहे होंगे। यह कोई बिल ही नहीं है, बेकार बदनामी होगी। मैं कांग्रेस से कहना चाहता हूं - रोपा पेड़ बबूल का तो आम कहां से होय। आप लोगों ने ये सब काम शुरु कर दिया इसलिए लोग चढ़े रहते हैं। शरद यादव जी और अन्य लीडर

बोलने वाले हैं इसलिए मैं अपनी बात को यह कहते हुए समाप्त करता हूं कि इस बिल को वापिस करके लाइए और फिर 10-15 दिन और हाउस बढ़ाइए। इसे स्टैंडिंग कमेटी में भेजिए और ठोक कर सब लोगों से राय लीजिए। आडवाणी जी से राय लीजिए। आडवाणी जी सब बातों को समझ रहे हैं कि किस पर ये सब कुछ लागू होगा। हम विरोध में नहीं हैं। मुलायम सिंह और हम लोगों के मुंह में डाल रहे हैं, मुलायम सिंह, लालू यादव, महाभारत, गरम हो गया, रातभर आपको देखा। मुलायम सिंह ये बात बोले थे कि दरोगा को इतनी पावर हो जाएगी, जैसे एमपी की सिक्योरिटी को धकेल दिया। इस क्रम में बोले थे। हमारा, मुलायम सिंह, और सब पार्टियों की यही राय है। राजनाथ सिंह जी को दबाइए नहीं, वे सही आदमी हैं।
उन्हें बोलने देना चाहिए, उन्हें भाग लेने देना चाहिए। सिन्हा साहब बहुत विद्वान हैं, उनकी और सबकी बात सुनिये, इसको हटाइये। इसका मतलब यह नहीं है कि हम विरोध कर रहे हैं। आप इसे ठोक-ठाककर लाइये, अभी ढाई साल तक हाउस है।

यह बात सही है कि माननीय सोनिया गांधी जी का हम लोग आदर करते हैं, वह सैंसिटिव हैं, वह चाहती हैं कि सबकी इज्जत, सबका सम्मान रहे और यह बात बने, भ्रष्टाचार रुके। लेकिन भ्रष्टाचार कैसे रुकेगा। भ्रष्टाचार रोकने के लिए जैसे शरद भाई बोलते थे कि डिब्बा खोलना पड़ेगा। आप इसे डेफर करिये। मैं अपनी बात समाप्त करता हूं।

… (*Interruptions*)

MR. CHAIRMAN : Now Shri Asaduddin Owaisi. First I am considering all those Members who have given in writing. I am giving time to others later.

… (*Interruptions*)

MR. CHAIRMAN: There has to be some rule. They have given in writing, that is why, that have to be given the chance first.

SHRI ASADUDDIN OWAISI (HYDERABAD): I have given notice under rule 72(1). My reasons for opposing the introduction of the proposed Bill are, firstly, by including the Prime Minister under the jurisdiction of the Lokpal, we are definitely undermining and weakening the institutional autonomy of the executive. Under our constitutional scheme, we are going to create an extra-constitutional power over and above the entire executive, which will be accountable to none. There is a conceptual problem in this Bill. That is, it starts on the premise that not only the Members of the august House, but also the Prime Minister is corrupt. Do we want such a scenario? Today, it is Dr. Manmohan Singh who is the Prime Minister. But, power is not eternal. I am sure, a young man is going to replace him in the Congress Party. I hope that, maybe, the NDA can come to power; we cannot stop that. It is for the ruling party to see what is behind all these things and whose hands it is tying. What will be the respect which a Prime Minister commands after this Bill becomes a law?

The second issue is about not including the minorities. Minorities comprise 19 per cent of our population. Is it natural justice that 19 per cent people should not be represented in the Lokpal institution? It has now been brought in after whatever happened this early morning. The question here is, if you have not taken care of the errata, a message would have gone that minorities are not capable of fighting corruption. A deliberate attempt is being made over here to cleverly confuse this august House by talking about articles 15 and 16. We very well know what articles 15 and 16 stand for. As regards the question of 50 per cent, I would request the hon. leader who has raised this issue to go and read article 381(d) of the Constitution. What does it talk about? When the people oppose by saying no reservation on the basis of religion, what is the Presidential Order of 1950, what is article 340? Is it not a black mark on our Constitution?

Therefore, for the aforesaid two reasons, I oppose the introduction of the Bill and I welcome the errata that has been issued.

श्री शरद यादव : सभापति महोदय, मैं ज्यादा विस्तार से नहीं कहूंगा। मैं इतना ही निवेदन करना चाहता हूं कि सुषमा जी ने जो सवाल फैडलरिज्म का उठाया, सूबों का उठाया, आप जिस तरह का कानून ला रहे हैं, वह मैनडेटरी है। मेरी आपसे विनती है कि कई सूबों में लोगों ने लोकायुक्त बनाया हुआ है और उस बात को ध्यान में रखकर सुषमा जी ने जो सुझाव दिया है, प्रणव बाबू, इसी समय उस बात को सुधारने का काम होना चाहिए। यह इसलिए जरूरी है कि लोगों ने महीनों, सालों लगकर अपने यहां एक लोकायुक्त बनाने का काम किया है। अब आपके इस मैनडेटरी सवाल के सामने एक संकट खड़ा हो जायेगा और कोर्ट में यह बिल जाए और इसमें गड़बड़ हो तो यह ठीक नहीं होगा। मेरी आपसे विनती है कि जिन लोगों ने मेहनत कर के लोकायुक्त बनाया है, उनका ख्याल रखते हुए आज का बिल पास करें तो ज्यादा अच्छा होगा।

श्री दारा सिंह चौहान (घोसी): सभापति जी, पूरा सदन चाहता है कि मजबूत लोकपाल आए। लेकिन मसौदा देखने के बाद लगा कि यह मजबूत लोकपाल बिल नहीं है, इसमें बहुत सारी कमियां हैं। जब विस्तार से चर्चा होगी तो हम उन पर बिंदुवार चर्चा करेंगे। इस बिल को लाने से पहले हमें जो परिचालित किया गया, जब हमने देखा कि इसमें दलित, बैकवर्ड, एससी/एसटी, महिला के बाद इसमें मॉइनोरिटी शामिल नहीं की गई थी। मैं बधाई दूंगा कि हम लोगों द्वारा इस सवाल को उठाने के बाद आपने मॉइनारिटी को इसमें शामिल किया है। लेकिन मैं एक बात और कहना चाहता हूँ, जहां तक नेता प्रतिपक्ष इस बात को कह रहीं थीं, केवल इसमें ही नहीं, आने वाले दिनों में भी अगर कहीं मुस्लिम आरक्षण, मॉइनोरिटी आरक्षण के सवाल पर इस तरह की अड़चन पैदा होती है तो हमारी बहुजन समाज पार्टी यह कहती है कि अगर संविधान में संशोधन करना हो तो बहुजन समाज पार्टी आपके साथ है। अल्पसंख्यक समाज को इसमें और हर क्षेत्र में आरक्षण मिलना चाहिए।

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, today morning when the Bill was circulated to us, immediately we contacted our leader and our leader requested the Government to bring in the minorities by way of amendments and the Government has done it. We are seriously giving thanks to the Government for bringing it into the concept.

If we see Rule 72(1) of Rules of Procedure and Conduct of Business in Lok Sabha, it says :

> "If a motion for leave to introduce a Bill is opposed, the Speaker, after permitting, if he thinks fit, brief statements from the member who opposes the motion and the member who moved the motion, may, without further debate, put the question:
>
> Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the legislative competence of the House, the Speaker may permit a full discussion thereon:"

Therefore, the hon. Leader of the House, Shri Pranab Mukherjee, very rightly said that there is no scope for debate on this question regarding the introduction of the Bill. Sir, the second proviso says:

> "Provided further that the Speaker shall forthwith put to vote the motion for leave to introduce a Finance Bill or an Appropriation Bill."

Therefore, it naturally implies that excepting the Finance Bill and Appropriation Bill, there is no scope for taking any opinion from the House in respect of introduction of the Bill and introduction of the Bill is an automatic thing, and other debate is nothing but only an ordinary thing. This is an academic thing. Therefore, Sir, I support whatever has been said by our leader, Shri Pranab Mukherjee, in respect of the interpretation of Rule 72(1) that there is no scope for debate.

In the morning, I wanted to say one thing that give chance to the Members of the parties which are having majority of Members. From the Chair, kindly do not allow anybody, any leader … (*Interruptions*)

MR. CHAIRMAN : This is irrelevant.

SHRI KALYAN BANERJEE : Sir, in the morning, it has happened. Kindly do not allow first the leaders, whoever the leaders, from the parties which are having minimum Members. … (*Interruptions*)

Sir, we have seen in 35 years how Muslims have been oppressed in our State. … (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) ... *

* Not recorded

DR. M. THAMBIDURAI (KARUR): Mr. Chairman, Sir, my party is for the Lokpal Bill, but at the same time, because of the manner in which this Bill is being introduced and the name it is called by, we are against the Lokpal and Lokayukta Bill. As our Finance Minister said, we have the competence to enact the laws. I have no objection to that. At the same time, in the name of the enacting laws on the subjects under the Concurrent List, encroaching upon the right of the State Governments is against the principle of our democracy and federal set up. In that context, I am opposing the introduction itself. We are for Lokpal Bill, but at the same time, we are not for Lokpal and Lokayukta Bill.

Secondly, we have also raised it many times that the Prime Minister's name must not be included in this Lokpal Bill. This is the view of our party. My leader has also been also stating that since the Office of the Prime Minister is the highest office, his name must not be included. We are against the inclusion of Prime Minister under it.

Sir, State Governments are given powers under the federal set up. Once again we are requesting the Government that we must not encroach those powers, even though we have the right. We have to respect the State Government and the State Legislature which is there. Therefore, the issue of Lokayukta must not be thrust on the State Governments. It should be left to the choice of the State Governments. We cannot thrust it on them from the Parliament. That is our submission.

SHRI T.K.S. ELANGOVAN (CHENNAI NORTH): After the demands made by various political parties this morning, I welcome the Government's stand that minorities will also be given reservation in the composition of Lokpal. At the same time, the Constitution Amendment Bill is coming. That Bill includes Lokayukta in its provision which means that Lokayukta becomes mandatory for the State Governments to have, but the composition of Lokayukta and rules should be left to the respective State Governments to decide because we are not supporting the Government of India trespassing into the powers of the State Government as it may affect the federal structure of the Constitution.

With these words, I welcome the Bill.

… (*Interruptions*)

SHRI YASHWANT SINHA (HAZARIBAGH): Sir, I also want to speak. … (*Interruptions*)

MR. CHAIRMAN: From your party, your leader has already spoken. I cannot allow another Member.

Shri Basu Deb Acharia.

… (*Interruptions*)

SHRI YASHWANT SINHA : Sir, we are the largest party in the House. … (*Interruptions*) You have to give me a chance. … (*Interruptions*) आप हमें अभी बुलाइये।...(व्यवधान) आप हमें इसी वक्त बुलाइये।...(व्यवधान)

सभापति महोदय : मैं अभी आपको समय देता हूं। Please wait. I will allow you after him.

...(व्यवधान)

श्री यशवंत सिन्हा : नहीं, यह नहीं चलेगा।...(व्यवधान)

MR. CHAIRMAN: He has already been requested to speak.

… (*Interruptions*)

SHRI YASHWANT SINHA : The Leader of the House has said that all of us are equal. You are treating Members unequally in this House. This is the problem.

(*Interruptions*) मैं कब से आपसे निवेदन कर रहा हूं, कब से मैं आग्रह कर रहा हूं कि मुझे बोलने का मौका दिया जाये।...(व्यवधान) यह हम नहीं चलने देंगे।...(व्यवधान)

MR. CHAIRMAN: Please do not disturb.

Shri Basu Deb Acharia.

SHRI BASU DEB ACHARIA (BANKURA): Mr. Chairman, Sir, we are always for a strong, effective and credible Lokpal. When it was debated in the last Session, we had pointed out that the federal structure of our Constitution in regard to constitution of Lokayukta should not be disturbed. There may be an enabling provision and a model Act can be framed, but it should not interfere with the domain of the State Government. If such provision is there, the Government must seriously look into it and bring an amendment so that the federal structure of our Constitution is not disturbed.

I thank the Government for one thing. It was pointed out in all-party meeting by almost all the political parties that along with the Scheduled Castes, Scheduled Tribes, women, Other Backward Classes, minorities should also be provided reservation and that has been done.

Another important point is that we are for providing constitutional status to the Lokpal.

One Constitution Amendment Bill has been circulated. In order to provide Constitutional status, that Constitution Amendment Bill should be enacted first and then the Lokpal Bill. We want the Bill to be passed within this Session. It should not be delayed. The House is being extended by three days. During these three days, there will be a structured debate when we will point out some deficiencies that are there. The suggestions that we made in the All-Party Meeting have not been incorporated in the Bill. We will table our amendments and we will discuss them at length. But it should not be delayed. We want a strong Lokpal to tackle corruption in our country. … (*Interruptions*)

MR. CHAIRMAN : Shri Yashwant Sinha, already Shrimati Sushma Swaraj has spoken.

SHRI YASHWANT SINHA : I have a different point to make.

MR. CHAIRMAN: Please make your point in just two minutes.

SHRI YASHWANT SINHA : Shri Lalu Prasad could speak as long as he likes, but you will ask me to speak for just two minutes! I will speak for as long as I require to make my point. … (*Interruptions*)

MR. CHAIRMAN: Please do not cast aspersions.

SHRI YASHWANT SINHA : I am not casting any aspersions. I only want justice from you.

सभापति महोदय, आप नियमों की बात कर रहे हैं। हम लोग सुबह से इस सदन में बैठकर इस बिल का इंतज़ार कर रहे हैं। जब हम 11 बजे यहाँ आए तो हमने सोचा सरकार की तरफ से बिल आएगा और इंट्रोड्यूस होगा, लेकिन नहीं हुआ। हमें बताया गया कि दो बजे इंट्रोड्यूस होगा, लेकिन दो बजे इंट्रोड्यूस नहीं हुआ। उसके बाद साढ़े तीन बजे इंट्रोड्यूस हो रहा है। साढ़े तीन बजे इंट्रोड्यूस होने के समय इनका सप्लीमैंट्री एजेन्डा का जो नोटिस था, वह उस समय दिया जा रहा था। पहले से नोटिस भी नहीं था। उसके बाद यह जो कॉरिजैन्डा आया है, यह कॉरिजैन्डा कब आया है? यह कॉरिजैन्डा तब आया है, जब हम यहाँ आकर बैठ गए थे। ...(व्यवधान)

MR. CHAIRMAN: Please do not disturb him.

श्री यशवंत सिन्हा : यहाँ पर कॉरिजैन्डा आया है जब हम यहाँ आकर बैठ गए थे और आप कह रहे हैं कि नोटिस दो। कब नोटिस देंगे? न सप्लीमैंट्री एजेन्डा है, न कॉरिजैन्डा है, तो कब नोटिस देंगे? मैं आपसे कह रहा हूँ कि आप कॉरिजैन्डा देखिये। इस कॉरिजैन्डा में 46 आइटम्स हैं। वे क्या हैं - क्लॉज़ेज़, क्लॉज़ेज़, आप यहाँ से वहाँ तक उठाकर देख लीजिए, मैं आपसे कह रहा हूँ। Further down, it says '*for "Courts to be notified", read "Courts to be constituted"*; फिर क्लॉज़ेज़, क्लॉज़ेज़; *"assets, proceeds, receipts and benefits"*; बैनिफिट्स की स्पैलिंग गलत है, उसको करैक्ट किया है।

The point I am making is this that जब आप *कॉरिजैन्डा* या *इरैटा* लाते हैं, तो उसमें आप जो टाइपोग्राफिकल एरर हो गया है, उसको ठीक करते हैं; जहाँ आपने शब्दों के चयन में गलती की है, उसको ठीक करते हैं। कॉरिजैन्डा में आप बिल को अमैन्ड नहीं करते हैं। You are amending this Bill. My point is you are seeking to amend this Bill through this Corrigenda. This is blackmail; this is not a parliamentary practice, and I oppose it strongly. The Government has no business doing this through this Corrigenda. कॉरिजैन्डा में जहाँ

इन्होंने माइनॉरिटी जोड़ा है, क्या वह कॉरिजैन्डा है? जहाँ माइनॉरिटी जोड़ा है, मैं पूछता हूँ कि is that not an amendment? It is not a corrigendum. आपको हिम्मत है तो जब बिल आएगा डिसकशन में, उसमें आप ऑफिशियल अमैन्डमैंट मूव कीजिए। तब आपकी बात हम मान सकते हैं कि रहना चाहिए या नहीं रहना चाहिए। तब बहस होगी। लेकिन आज आप कैसे इसको इसमें जोड़ सकते हैं? आप नहीं जोड़ सकते हैं। इसलिए मैं यह कह रहा हूँ, आपसे निवेदन कर रहा हूँ कि ...(व्यवधान)

MR. CHAIRMAN: You have made your point.

SHRI YASHWANT SINHA : No, I have not made my point. You have to give me time. मैं आपसे निवेदन कर रहा हूँ और आपके माध्यम से इस पूरे सदन से निवेदन कर रहा हूँ। … (*Interruptions*)

MR. CHAIRMAN: Please do not disturb him.

SHRI YASHWANT SINHA : This Government has shown a monumental inefficiency in dealing with this Bill.

किसी को कुछ पता नहीं है। सरकार को भी नहीं पता है क्या है? और ठीक है यदि प्वाइंट उठाया गया है।

MR. CHAIRMAN : Now, please conclude as you have made your point.

श्री यशवंत सिन्हा : प्लीज, प्लीज, क्या? मैं आपसे कहना चाहता हूं ...(व्यवधान) जितना हुआ है, सब गलत है। बेसिक बात इसमें गलत है।..... *

MR. CHAIRMAN : Please conclude. I am not allowing Shri Sinha. Nothing will go in record.

… (*Interruptions*)

MR. CHAIRMAN : I have given you time. Please do not overdo.

* Not recorded

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, we were waiting for this Bill to come today. … (*Interruptions*)

MR. CHAIRMAN : Hon. Members, please maintain decorum. This is a very important business.

SHRI BHARTRUHARI MAHTAB : Yesterday in the internet, we saw that the Bill is going to be withdrawn. And today, before we arrived here in the morning, we were expecting that the Bill will be circulated along with the Parliamentary Papers. When we arrived here, we saw the Bill arriving in the Lobby. Subsequently, it was circulated both in Hindi and in English versions. Subsequently, this corrigendum was circulated around 3.30 p.m. My point of concern here is that on 27th August, 2011, when we all deliberated and the Leader of the House read out a Statement mentioning three particular issues expressing the sense of the House which was later on, in the evening carried by one of the leading Ministers of the Cabinet to Anna Hazare who was on fast at Ram Lila Maidan, at least I was satisfied, my party Biju Janata Dal was satisfied with the concern which we had expressed relating to formation of Office of Lok Pal. The basic issue which I would like to mention here is that the Lokayukta will be established by the appropriate authority. But I was dismayed by the Bill which was debated, discussed by the Standing Committee to which Anna DMK, as a Party, has given their note of dissent. Our Member had also expressed his opinion in that Committee. But Biju Janata Dal always stood for the federal structure of the Constitution. We will always strive to maintain the federal structure of the Constitution. At no point of time, Biju Janata Dal will compromise in relation to the protection to the federal structure of the Constitution. But here in this Bill because during that period an impression had gone around, a model of Lokayukta will be circulated. The Constitution provides if two States prepare a Lokayukta and implement it, the Central Government can take it as a model and circulate it to the other States and that can be implemented. If the concern is that respective State Governments may not implement that model, in a specific time period then

that provision can be worked out. It did not require to be a part of this Bill. In this Bill, by bringing Lokayukta, you are trampling into the affairs of the State Legislative Assembly. The interest and the dignity of the State Legislative Assembly and the States need to be protected and this is the House where it should be maintained and this Bill is actually trampling that power of the State.

With these words, I would only urge upon the Government, please consider and reconsider this aspect before bringing this Bill to the House for consideration.

श्री अनंत गंगाराम गीते (रायगढ़): सभापति जी, शिव सेना ने लोकपाल का विरोध किया है। शिव सेना प्रमुख बालासाहब ठाकरे देश के पहले नेता हैं जिन्होंने राजनीतिक लाभ या नुकसान का विचार न करते हुए राष्ट्र हित में, और आने वाले भविष्य की चिंता करते हुए इसका विरोध किया। हमारा संविधान, हमारी संसद, ये सर्वोच्च है, हम लोकपाल के माध्यम से हमारी संविधान और हमारी संसद को कम आंकने का काम कर रहे हैं। जो लोकतंत्र और लोकतांत्रिक प्रणाली हमने स्वीकार किया है, जिसमें जनता से चुने हुए प्रतिनिधि जनता पर राज करते हैं, उस चुनाव का, उस मतदान का, उस मत का अवमूल्यन करने का काम, उसको खत्म करने का काम हम कर रहे हैं। लोकपाल, जो किसी के प्रति भी एकाउंटेबल नहीं होगा, जिसकी एकाउंटेबिलिटी किसी के प्रति नहीं है, उसके हाथ हम सारी पावर देना चाहते हैं। एक तौर पर यह आशंका आज बालासाहब ठाकरे जी के मन में है कि कहीं हम लोकतंत्र से हट कर तानाशाही की ओर तो नहीं जा रहे हैं। यह जो आशंका मन में है और इस पर राजनीतिक तौर से विचार न करते हुए इसे जनता के समक्ष रखने का काम बालासाहब ठाकरे जी ने किया है। मैं आज का ही उदाहरण दूंगा। जबसे इस लोकपाल की बात आयी है, सरकार किस हड़बड़ी में है या सरकार किस बात से डरती है, यह सदन के समझ के बाहर की बात है। ...(व्यवधान)

सभापति जी, हम लोकपाल के मेरिट पर नहीं बोल रहे हैं। सभापति जी, लोकपाल का जब बिल आएगा, जब बहस होगी तो उस समय हम अपनी बात रखेंगे। लेकिन जिस तरीके से इस लोकपाल विधेयक को लाने का प्रयास किया गया, आज सुबह से ही यह सुना कि यह ग्यारह बजे आएगा, फिर दो बजे आएगा, फिर साढ़े तीन बजे आ गया, और साढ़े तीन बजे सप्लीमेंटरी लिस्ट ऑफ बिजनेस में आया है। जो देश का भविष्य बनाने हम जा रहे हैं, उसके लिए सप्लीमेंटरी लिस्ट ऑफ बिजनेस में जगह है तो इसका अर्थ यह होता है कि सरकार भी अपना मन नहीं बना पाई है। लालू जी ने सही कहा कि आप व्हिप मत लगाइए और लोकपाल को लेकर आइए। हम भ्रष्टाचार को खत्म करने के इरादे से हैं, हम भ्रष्टाचार के खिलाफ हैं। भ्रष्टाचार के खिलाफ लड़ना भी चाहिए। लेकिन भ्रष्टाचार को खत्म करते समय हमसे कोई गलत कदम न उठे कि आने वाला भविष्य हमें माफ न करे, इस संसद को माफ न करे, जिस संसद ने यह कानून बनाया है। यह कानून कहीं ऐसा न हो कि बीमारी से इलाज भारी हो। इसलिए इस पर हड़बड़ी और जल्दबाजी किस बात की है? हमने बार-बार यह कहा है कि लोकपाल जैसा एक कानून जब हम बनाने जा रहे हैं, भ्रष्टाचार को खत्म करने के लिए एक सशक्त कानून बनाने जा रहे हैं तो उसके लिए जल्दबाजी किस बात की है? क्या यह जरूरी है कि यह आज ही होना चाहिए? क्या यह जरूरी है कि यह कल ही होना चाहिए? जब हम देश के भविष्य की बात कर रहे हैं तो कोई भी कदम हड़बड़ी और जल्दबाजी में नहीं

उठाना चाहिए। हमने इसे स्टैण्डिंग कमेटी में भेज दिया। स्टैण्डिंग कमेटी ने उस पर चर्चा की, उस पर रिपोर्ट आई। उसके बाद कैबिनेट के सामने गया। आज जो पुराना बिल स्टैण्डिंग कमेटी ने हमारे पास अमेन्ड करके, सुझाव देकर भेजा था, उसको तो सरकार ने विथड्रॉ किया और हमारे सामने एक नया विधेयक रखा है जिसके बारे में हमें पता ही नहीं है।

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): यह नया विधेयक नहीं, वही है।

श्री अनंत गंगाराम गीते : नया नहीं था तो इंट्रोड्यूस क्यों किया?

श्री पवन कुमार बंसल : बात वह कहिए जिस बात का मतलब हो। स्टैण्डिंग कमेटी ने 70 सिफारिशें दीं, इस पर 70 अमेंडमेंट बनती हैं, उन सभी अमेंडमेंट को बार-बार एक ही बिल में लाने की जगह उसको नए फॉर्म में ले आए हैं।

श्री अनंत गंगाराम गीते : स्टैण्डिंग कमेटी ने जो एमेंडमेंट करके भेजा था, क्या उसमें माइनॉरिटीज की बात थी?...(व्यवधान)

सभापति महोदय, हम इतना बड़ा सुपर पावर सेंटर बनाने जा रहे हैं, जो लोक प्रतिनिधि और जनप्रतिनिधि हैं, उनके ऊपर हम इसे थोपने जा रहे हैं। ऐसे समय में कोई जल्दबाजी नहीं होनी चाहिए। इसलिए हम इस इंट्रोडक्शन का विरोध करते हैं। सरकार इसे वापस ले और आप सर्वदलीय नेताओं की बैठक बुलाएं। आप सर्वदलीय नेताओं की बैठक बुलाइए, इस पर चर्चा हो और उसके बाद भ्रष्टाचार को खत्म करने के लिए जो भी सशक्त कानून लाना है, सरकार जरूर लाए, हम उसका स्वागत करेंगे। लेकिन हड़बड़ी, जल्दबाजी में या किसी भी तरह से किसी के दबाव में आकर यदि हम लोकतंत्र से हट कर तानाशाही की और जाना चाहते हैं तो उसका विरोध हम आखिर तक करते रहेंगे, यही मुझे कहना है।

SHRI GURUDAS DASGUPTA (GHATAL): Sir, better late than never! The country was awaiting for such a legislation for a pretty long time. No Government from this side or no Government from that side had sought to enact such a Bill. Therefore, I appreciate the move of the Government to introduce this Bill – up to this only!

Let me tell you that we should not do it under duress. Let us not surrender the sovereignty of the Parliament. I am saddened by the speech of the Leader of the House. The Leader of the House was referring to some hunger strike by some individual. Today again, he is referring to an impending phase of agitation. Is it that? Are we not fighting corruption on our own? We are doing it because somebody else is threatening the country as a whole. Is it the way the Leader of the House should speak in the House?

I appeal to the Congress Party and the Government that under no circumstances, the sovereignty of the Parliament should be surrendered. It should not do anything under duress.

Having said so, there are a number of concerns. This Bill is being sought to be introduced in an unusual haste. I am here in the Parliament for many years. But I have never seen this; in the Order Paper there was no reference to this Bill. Even half-an-hour ago, we did not know what is going to happen. Suddenly there was a Supplementary List. You have the right and I do not question the right. Supplementary List came out and after that, there was a turmoil in the House; after that we got a corrigendum or in the name of a corrigendum, an amendment. Is it the way a constitutionally constituted Government should function? It is absolutely parliamentary mismanagement; and the Government is acting in peril. The Government is acting in peril. You are representing the country – the Government is representing the country and we are representing the whole nation.

Let us not be afraid of anybody, least of all an ex-policeman, least of all, an ex-bureaucrat, least of all somebody who pretends to be another Father of the

Nation. There is only one Father of the Nation. There is only one Father of the Nation – Mahatma Gandhi. Let there be no one pretend himself to be so.

Let us not allow anybody. I am not naming anybody because it is not parliamentary practice. Let nobody pretend as the single crusader against corruption. We fought against corruption. How does the JPC in Harshad Mehta case came about? How the JPC in 2G case came about? The Congress Party also fought against corruption; BJP also fought; we also fought against corruption; many parliamentarians raised a number of Calling Attention motions against corruption.

Therefore, there is not a single crusader against corruption. Please do not be afraid of any individual. Please do not be afraid of another phase of hunger strike. Do not surrender the sovereignty of Parliament.

Sir, I have two more concerns.

SHRI P. VISWANATHAN (KANCHEEPURAM): It is the creation of Media.… (*Interruptions*)

SHRI GURUDAS DASGUPTA : Yes, I understand and also agree that it is a creature of Media but we should also remember that Media is backed up by the corporate house. It is a creature of Media backed up by the corporate house. But my concern is that the source of corruption in this country is the black-money and the corporates. Why the corporates have not been included? They must be included in this Bill. This is my first concern.

Secondly, the federal system of the country must not be infringed upon.

Thirdly, nobody should be beyond the arm of law. Whatever may be his or her position in the Government or outside, nobody should be beyond the arm of law. The law should be universal for everybody whether he is a Member of Parliament, Prime Minister or the Leader of the Opposition. Everybody must be equal in the eyes of law. Thank you, Sir.

SHRI NAMA NAGESWARA RAO (KHAMMAM): Thank you, Chairman, Sir. From the beginning our Party and our Leader, Nara Chandrababu Naidu ji wanted a strong and effective Lokpal Bill. जहां तक, अभी जल्दबाजी की जो बात चल रही है, यह कोई जल्दबाजी नहीं है। 40 साल से इस देश में लोकपाल बिल के बारे में लोगों के अन्दर चर्चा है। पिछले 1968 से लेकर आज तक लोकपाल बिल के बारे में कई पार्लियामेंट निकल गईं, मगर वह बिल बाहर नहीं आया, मगर 15वीं लोक सभा में यह सब नहीं होना चाहिए। अभी देश की जनता देख रही है, अभी इण्डियन पीपुल की जो प्रेजेण्ट सिचुएशन है, उसमें वे सब लोग वाच कर रहे हैं कि आज के दिन हम लोग जरूर स्ट्रॉंग और इफैक्टिव लोकपाल बिल लाएंगे, यह जरूर लाना चाहिए। अभी लीडर ऑफ दि हाउस ने अपनी बात बोलने के समय में I quote: "Passing or not is left to the Members of the House". Yes, it is correct.

हम लोगों की इंटेंशन इस बिल को पास करने के लिए होनी चाहिए। स्ट्रॉंग एण्ड इफैक्टिव लोकपाल बिल को पास करने के लिए हमारा मन होना चाहिए। अगर कहा जाये तो सरटेन इश्यूज़ जो अभी आये हैं, लीडर ऑफ दि अपोजीशन ने जो रेज़ किये हैं, उन सब पाइंट्स को कवर करते हुए जरूर स्ट्रॉंग एण्ड इफैक्टिव लोकपाल बिल लाना चाहिए। उस के लिए हम लोग सपोर्ट कर रहे हैं। धन्यवाद।

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Chairman, Sir, I would like to… (*Interruptions*)

MR. CHAIRMAN : Please maintain order in the House. Mr. Minister you may continue with your speech.

… (*Interruptions*)

SHRI PRANAB MUKHERJEE: Chairman, Sir, I would not like to go into the merits of the debate… (*Interruptions*) I would not like to go into the merits of various points which the hon. Member has referred to. During the course of discussion these will be covered. First of all, I would like to assure that there is no question of undue haste. The country has been waiting for 40 years, not one or two days, for the Lokpal Bill. Several Governments have come and gone. Even in 2001 one of the Reports of the Standing Committee presided over by me recommended the Lokpal Bill. NDA was in the Government at that time. After getting the Report for two years they could not bring the Bill for certain reasons. I do not blame anybody. The fact of the matter is several Governments, several times made efforts to bring an effective Lokpal, an ombudsman type of organization to deal with corruption at high places. So far as the current events are concerned, suddenly some hon. Members have come and started saying that जल्दबाजी मत करो। Efforts are going on from April onwards.

The Civil Society started agitation. The Government had appointed a negotiating committee with the representatives of the Civil Society. There were series of meetings and four meetings of all political parties took place from the month of June till the last one. Not one or two but four meetings have taken place and various political parties gave their views.

There was discussion in both the Houses of Parliament on 27th August, 2011. Somebody was talking of duress but where is the question of duress? Somebody, who is advising me to be strong, should advise his political leaders. They went and sat on *Dharna Manch* of Shri Anna Hazare. Please check up what did they say there.

Therefore, my submission is that it is not undue haste. It may be that there might have been a mismatch with the normal legislative process in submitting the Order of Business for the day and delay in issuing the Supplementary List. But there is nothing unusual. All of you have said that you were expecting it from Eleven O'clock or Twelve O'clock. So, there was an expectation. There had been some issues and problems, which we have to sort out.

Shri Yashwant Sinha has rightly said that a corrigendum, normally deals with the factual errors, editorial mistakes, spelling mistakes or sometimes factual mistakes. It is actually a factual mistake. Original proposal was to include the minorities. Thereafter, we held some consultations with the various political parties.

A question was raised about the constitutional validity of the Bill, whether it will be legally valid or tenable. Thereafter, there was further reflection on it. After that, it was decided that let us not sit in judgement and let the Judiciary decide whether it will be constitutionally valid or not.

So many laws have been passed within the legislative competence of the Parliament, for which we had taken decisions. Sometimes they were declared *ultra vires* by the higher judiciary. Sometimes we accepted their verdict as the law of the land and sometimes we again came to the Parliament to amend the law. Nothing is being dictated.

We, 543 Members of this House will finally decide what will be the fate of the Lokpal. I will not decide it. I am one of the 543 Members of Parliament. All of you will collectively decide which Clause, Sections and provisions you would like to have. But please do not blame the Government, for which it is not responsible.

If you feel that it is not necessary, do not have it. It is because the Bill is to be passed by the Parliament and by nobody else. The legislation and authority of the domain of Parliament is there. A legislation cannot be done at the *Dharna Manch*, on the streets or by the threat of the agitation.

Please remember and do not forget that what the wish of the House was on 27th August, 2011. You have expressed your desire about three concerns, which Shri Anna Hazare indicated - lower bureaucracy should be brought within the purview of Lokpal through appropriate mechanism; Citizens' Charter should be a part of Lokpal and Lokayukta would be a part of Lokpal. It was the wish of the House … (*Interruptions*)

I may tell Shri Bhartruhari Mahtab, appropriate mechanism was related to the placement of the lower bureaucracy under Lokpal. It was the phrase, which was used with appropriate mechanism in context of Lokpal not with Lokayukta.

Therefore, it was thought that it is necessary to bring in Lokayukta. The constitutional point which has been made, that will be addressed. That is why, it has been stated in section 1 of Clause 4 that different sections of this Act will be notified on different dates. It is put in Part-III. When the question of operationalising it through notification will come, at that point of time, this issue will be addressed adequately.

Sir, therefore, my most respectful submission would be to see that this Bill be introduced. We already had more than required debate for introduction. Normally, a brief debate is permitted by the Chair. As Mr. Kalyan Banerjee has correctly pointed out, we could have a brief debate as per the rules. But you have allowed an elaborate debate and rightly so because it is an important issue.

I would like to reiterate that it is collectively for us to pass this Bill. The whole country is looking at us as to what type of Lokpal Bill we are going to have. If you find that there are deficiencies and shortcomings, you amend it and change it. The Bill is to be passed by the Members of this House. Majority of the Members will have to press the buttons in favour or against that. Therefore, keeping that in view, I would request you to allow the Bill to be introduced by putting the motion to vote… (*Interruptions*)

श्री लालू प्रसाद : जब पार्लियामेन्ट के मेम्बर तय करेंगे, तो व्हिप को हटाइए। ...(व्यवधान)

श्री प्रणब मुखर्जी : आप बताइए कि कौन व्हिप दिया?

श्री लालू प्रसाद : व्हिप मत दीजिए।

MR. CHAIRMAN : No more discussions. You have already taken enough time.

The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a body of Lokpal for the Union and Lokayukta for States to inquire into allegations of corruption against certain public functionaries and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI V. NARAYANASAMY: I introduce* the Bill.

---

* Introduced with the recommendation of the President

16.58 hrs.

GOVERNMENT BILLS – INTRODUCED – CONTD.

(iii) THE CONSTITUTION (ONE HUNDRED AND SIXTEENTH AMENDMENT) BILL, 2011*
(Insertion of a new Part XIV B)

MR. CHAIRMAN: The House will now take up Item No.22 B.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI V. NARAYANASAMY: I introduce the Bill.

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 22.12.2011

16.59 hrs.

DISCUSSION UNDER RULE 193

Agrarian crisis in the country and incidence of suicides by farmers

MR. CHAIRMAN: Now, we will take up Discussion under Rule 193. Shri Basu Deb Acharia.

SHRI BASU DEB ACHARIA (BANKURA): Mr. Chairman, Sir, I must thank you for allowing a discussion on a very important and burning problem which millions and millions of farmers are facing today.

There is crisis in the agrarian sector. It has not been the crisis that has been developed recently.

17.00 hrs.

If we have to look at the agrarian crisis of today, then we will have to analyse the genesis of this crisis. During the last two decades, since 1991, when the economic reforms were initiated by Government of India, we have come across suicides being committed by farmers. We have not seen suicides by farmers pre-1991 in such large numbers. There were some instances of suicide by farmers but from 1995 onwards the farmers of our country resorted to suicides in greater numbers.

MR. CHAIRMAN : Shri Acharia, this is an important matter and you can continue with this next time.

… (*Interruptions*)

SHRI BASU DEB ACHARIA: Sir, we had been waiting for this to be taken up since last week… (*Interruptions*)

MR. CHAIRMAN: Now, the House will take up `Zero Hour'.

Shri Ramkishun.

श्री रामकिशुन (चन्दौली): सभापति महोदय, भारत के कामगार विदेशों में काम करने जाते हैं, खास तौर से खाड़ी के देशों में। उन खाड़ी के देशों में उनका वीज़ा, पासपोर्ट जो कम्पनियां ले जाती हैं...(व्यवधान) मैं ज़ीरो आवर में बोल रहा हूं।...(व्यवधान)

सभापति महोदय : केवल एक ईशू पर बोलिए।

...(व्यवधान)

श्री रामकिशुन : मैं केवल एक ईशू पर ही बोल रहा हूं।

रोजगार के लिए उत्तर प्रदेश, बिहार, बंगाल, पश्चिम उत्तर प्रदेश, पंजाब, हरियाणा से किसानों के बेटे, गरीब लोग खाड़ी के देशों में काम करने जाते हैं।...(व्यवधान)

SHRI BASU DEB ACHARIA : When will it be taken up next?

MR. CHAIRMAN: We will definitely take it up. We will give priority to this. Please co-operate.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : It should be allowed today... (*Interruptions*)

श्री नामा नागेश्वर राव (खम्माम): सभापति महोदय, नियम 193 के अंतर्गत चर्चा में सब लोग बोलना चाहते हैं।...(व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): It was not only you but it was also the Government which was willing for a discussion on the issue. We accepted this despite the fact that the House was not permitted to function yesterday only on this ground for more than half of the day. Still we accepted this and we were ready for this discussion. But the hon. Members who are present in the House and because after this we are adjourning for 4 days wanted their `Zero Hour' matters to be taken up. Therefore, this has been taken up and whenever there is an occasion, not necessarily in the next three days because there is other business to be taken up then. It may be taken up in the next Session... (*Interruptions*)

SHRI BASU DEB ACHARIA : Would we have to wait for the next Session for this discussion?… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Perhaps, yes. We will see but we cannot say that this discussion will be taken up on 27th or 28th or 29th. We were prepared for this. You can ask the hon. Members present in the House. You cannot blame the Government or the Chair for this. We accepted your motion. That is not fair to say… (*Interruptions*)

SHRI BASU DEB ACHARIA : We want a discussion on this issue… (*Interruptions*)

MR. CHAIRMAN: We will continue next time.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Sir, you may take the sense of the House and you may decide. I only want to say that we discussed this matter at length in the Rajya Sabha as well and thereafter sine the hon. Members wanted it here, I am reiterating that point that we accepted this here also. You may take the sense of the House… (*Interruptions*) Hon. Members said so and hon. Members also told me that they wanted their `Zero Hour' matters to be taken up. … (*Interruptions*) Sir, the Members also want that the House should adjourn at 6 o'clock. How can both the things be done?… (*Interruptions*)

SHRI BASU DEB ACHARIA : Sir, then the Lok Sabha cannot discuss the farmers' issue.… (*Interruptions*)

MR. CHAIRMAN: Who said that it cannot be discussed? It is only the question of time. Proper time will be given to all the Members to speak.

SHRI PAWAN KUMAR BANSAL: Sir, then you may take another decision. Let there be no 'Zero Hour' and let the Members continue with this discussion. … (*Interruptions*)

MR. CHAIRMAN: What is the sense of the House? Shall we continue with the discussion or take up 'Zero Hour'?

… (*Interruptions*)

श्री रामकिशुन : सभापति जी, आप जीरो ऑवर ले लीजिए। ...(व्यवधान) यह अंतर्राष्ट्रीय मामला है। ...(व्यवधान) यह बहुत महत्वपूर्ण मामला है। ...(व्यवधान) आप इसके बाद नियम 193 पर चर्चा कराइये।

SHRI BASU DEB ACHARIA : We want the debate on the farmers' issue. 'Zero Hour' can be taken up afterwards. We may have the debate for two hours. … (*Interruptions*)

MR. CHAIRMAN: Hon. Members, please sit down. Let me give my ruling. Till 6 p.m., we will continue with the discussion and then, at 6 p.m., we will take up 'Zero Hour'. Shri Acharia, you may continue now.

… (*Interruptions*)

श्री रामकिशुन : सभापति महोदय, आपने हमें बोलने के लिए बुलाया है। ...(व्यवधान) यह अंतर्राष्ट्रीय मामला है। ...(व्यवधान) खाड़ी के देश में हमारी भारतीय फसल ...(व्यवधान)

MR. CHAIRMAN: Please cooperate with the Chair. Nothing will go on record.

(Interruptions) ...[*]

MR. CHAIRMAN: Shri Acharia, please continue.

SHRI BASU DEB ACHARIA : Sir, 2,57,996 farmers have committed suicides. Let us divide the figure into eight years each. The period 1995 – 2002 is when the farmers started committing suicides. During 2003-2010, we may find that the number of suicides committed by farmers is more than the number of farmers who committed suicide in the earlier eight years' period. Why have so many farmers committed suicide?

[*] Not recorded

17.08 hrs.

(Shri Inder Singh Namdhari *in the Chair*)

Why is it that 90 per cent of the incidents of suicides are in only five States? In Maharashtra alone, 50,000 farmers have committed suicides. The next comes Karnataka. In Karnataka, during this period, 41,000 farmers have committed suicides. Then comes Andhra Pradesh where almost 39,000 farmers have committed suicides in this period.

MR. CHAIRMAN : Shri Acharia, please address the Chair.

श्री बसुदेव आचार्य : सभापति महोदय, मैं चेयर को ही एड्रैस कर रहा हूं। ...(व्यवधान) Then comes the States of Madhya Pradesh and Chhattisgarh.... (*Interruptions*) अगर सरकार एश्योरेंस दे कि इस विषय को 27 तारीख को टेकअप करेंगे ...(व्यवधान) आप एक दिन, यानी 27 तारीख को इस पर चर्चा करा दीजिए। ...(व्यवधान)

MR. CHAIRMAN: You may take it up in the Business Advisory Committee. You will get the required response there.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I am again saying that I appreciate the sentiments of the hon. Members. I know the importance of the matter. Therefore, we had accepted this to be taken up. Since I find that the Members are not really interested in taking up this, but only wanting put across the important points under the 'Zero Hour', I had said – and I can only repeat that – that whenever we can find time at the earliest, we would like to take it up. But there are priorities which have to be decided. We can take it up. What else can I say on this matter? … (*Interruptions*)

SHRI BASU DEB ACHARIA : You assure that on 27th you will take it up for two hours. … (*Interruptions*)

MR. CHAIRMAN : Nothing will go on record.

(Interruptions) ... *

MR. CHAIRMAN: The matter is important.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: What I am saying is this. I tried to convince the hon. Member. After the Government business, that is essential to be taken up on 27th and 28th, if we have time on 29th we will try to take it up on 29th. … (*Interruptions*)

SHRI BASU DEB ACHARIA : You take it up on 27th, not on 29th. This should get priority. The farmers issue should get priority. … (*Interruptions*)

MR. CHAIRMAN: Shri Acharia, please continue. That would be decided later. Shri Bansal, please try to adjust it on 27th.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: We cannot have it on 27th. … (*Interruptions*)

MR. CHAIRMAN: What about 28th?

SHRI PAWAN KUMAR BANSAL: I cannot say about 28th. On 29th, after all the essential Government business is transacted, we may take it up. … (*Interruptions*) It is always like that. Sixty-six per cent of the time of the House has been wasted in only stalling the proceedings. Some Government business is the responsibility of each one of us. There are important legislation which will have to be brought. They are legislation related to anti-corruption. … (*Interruptions*)

SHRI BASU DEB ACHARIA : The farmers issue should get priority. … (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: We have done that. That is why it has been listed. … (*Interruptions*)

---

* Not recorded

SHRI BASU DEB ACHARIA : Why not on 27th or 28th?… (*Interruptions*)

MR. CHAIRMAN: Shri Acharia, whatever time you have, that is also being wasted. What is the use of it? You please speak. After that it will be decided.

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: If Shri Acharia is not here on 29th, we can hear him today. Then, we can start with the 'Zero Hour'. … (*Interruptions*)

SHRI BASU DEB ACHARIA : No. This issue should get priority. … (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: I am sorry he is repeatedly using the word 'priority' as if we are not giving priority to this matter. We accord priority to the subject. That was the reason why the Minister was sitting here right from the morning till this time. … (*Interruptions*) What are we arguing about? … (*Interruptions*)

SHRI BASU DEB ACHARIA : It is not the priority of the Government. … (*Interruptions*)

… (*Interruptions*)

17.15 hrs.

SUBMISSION BY MEMBERS

Re: Need to rehabilitate Hindus who have migrated from Pakistan

श्री रामकिशुन (चन्दौली): सभापति जी, हमारे देश के मजदूर खाड़ी के देशों में काम करने जाते हैं। कम्पनीज उन्हें वहां काम कराने के लिए ले जाती हैं और उनका वीजा बनवाती हैं। उत्तर प्रदेश, बिहार, पंजाब आदि कई राज्यों से रोजगार की तलाश में किसानों के बेटे खाड़ी के देशों में जाते हैं। अभी तीन-चार महीने पहले कुवैत में भारत के 70-75 नागरिक काम करने गए थे। वहां की एक कम्पनी उन्हें यहां से ले गई थी। उस कम्पनी ने ही उन लोगों का वीजा और पासपोर्ट बनवाया और अपने पास जमा कर लिया। वह कम्पनी बाद में जैसा कि पता चला कि डिफाल्टर हो गई। मैं इस सम्बन्ध में प्रधान मंत्री जी और विदेश मंत्री जी को भी पत्र लिखा था। इसके अलावा मैंने कुवैत स्थित भारतीय राजदूत से भी सम्पर्क साधा था और बताया ता कि कुवैत में एक कमरे में हमारे देश के 70-75 मजदूर कैद पड़े हैं। जो भी व्यक्ति बाहर निकलता है, उसे वहां की सरकार के सिपाही गिरफ्तार कर लेते हैं और जेल में डाल देते हैं। हमारी आपके माध्यम से भारत से मांग है कि जो मजदूरों-किसानों के बेटे काम करने के लिए खाड़ी के देशों या अन्य देशों में जाते हैं, उनकी सुरक्षा के इंतजाम किए जाएं। खाड़ी के देशों, खासकर कुवैत में हमारे उत्तर प्रदेश के मेरे जनपद के कई ऐसे मजदूर वहां फंसे हुए हैं। इसलिए भारत सरकार उन्हें वापस बुलाने का काम करे, क्योंकि वहां उनके सामने भुखमरी के हालात पैदा हो गए हैं, खाने का सामान नहीं है। वहां की सरकार भी उनकी कोई मदद नहीं कर रही है, बल्कि उनके ऊपर पैनल्टी लगा रही है। भारतीय मुद्रा के हिसाब से उन पर प्रति दिन 5000 रुपए से लेकर 7000 रुपए तक का जुर्माना लगाया जा रहा है। मैंने कई बार विदेश मंत्रालय से इस बाबत सम्पर्क किया, लेकिन भारत सरकार कान बंद करके बैठी हुई है। मैं सरकार से कहना चाहता हूं कि जो भारतीय विदेशों में काम करने जाते हैं, उनकी वापसी की गारंटी होनी चाहिए। कुवैत में जिन लोगों का वीजा जब्त कर लिया गया है, उनके साथ शोषण और अत्याचार हो रहा है। मैं चाहूंगा कि हमारा विदेश मंत्रालय कुवैत स्थित भारतीय राजदूत को तत्काल इस मामले में हस्तक्षेप करने का आदेश दे और भारत से गए जो लोग हैं, उन्हें वापस लाया जाए।

श्री हुक्मदेव नारायण यादव (मधुबनी): महोदय, मैं शून्य काल में इस महत्वपूर्ण विषय को उठाना चाहता हूं। इस सम्बन्ध में मैं लोक सभा की वाद-विवाद पुस्तक में से कुछ अंश पढ़ना चाहूंगा, जब उस वक्त इस

विषय पर चर्चा हुई थी, तब ये बातें कही गई थीं। मैं ज्यादा समय नहीं लूंगा और वह कुछेक लाइन पढ़कर तथा संक्षेप में अपनी बात समाप्त कर दूंगा।

सभापति महोदय : क्या कोई कविता है?

श्री हुक्मदेव नारायण यादव : जी नहीं।

> ''हिन्दुस्तान और पाकिस्तान दोनों जगहों की जनता के सामने एक महान आदर्श रखें। किस तरह से जीने का अधिकार शायद दुनिया का सबसे बड़ा अधिकार है। जीने का अधिकार यह है महत्वपूर्ण कि हिन्दुस्तान का मुसलमान जीए और पाकिस्तान का हिन्दू जीए। मैं इस बात को बिल्कुल ठुकराता हूं कि पाकिस्तान के हिन्दू पाकिस्तान के नागरिक हैं इसलिए हमें उनकी परवाह नहीं करनी है। पाकिस्तान का हिन्दू चाहे जहां का नागरिक हो, लेकिन उसकी रक्षा करना हमारा उतना ही कर्त्तव्य है, जितना हिन्दुस्तान के हिन्दू और मुसलमान की। तो यह तर्क दे देना कि कौन कहां का नागरिक है, यह व्यर्थ है। इस मामले को बिगाड़ देता है। जीवन का अधिकार, जीवन की सुरक्षा हमें सबको देनी है।''

ये बातें डॉ. राम मनोहर लोहिया ने इसी सदन में 3 अप्रेल, 1964 को चर्चा के दौरान कही थीं। मैंने इसलिए इसे उठाया है कि लोग यह न समझें कि यह विश्व हिन्दू परिषद या संघ परिवार की दृष्टि है या भारतीय जनता पार्टी की दृष्टि है। डॉ. राम मनोहर लोहिया विश्व के विख्यात समाजवादी नेता थे। उन्होंने इस प्रश्न को उस समय उठाय था। आज यह प्रश्न इसलिए महत्वपूर्ण है कि पाकिस्तान के कुछ हिन्दू नागरिक हिन्दुस्तान आए हुए हैं। उनके वीजा की अवधि खत्म हो गई है, वे लोग यहां मजनूं का टीला पर दिल्ली में बसे हुए हैं।

सभापति महोदय: हुक्मदेव जी, एक मिनट के लिए आपको टोकूंगा। मैंने आज ही अखबार में पढ़ा है कि इस मुद्दे पर हाई कोर्ट ने कुछ डायरेक्शन भी इश्यू की है और सरकार से पूछा है।

श्री अर्जुन राम मेघवाल (बीकानेर): सरकार को कुछ आदेश दिया जाए और कहा जाए कि उन्हें शरणार्थी के रूप में मान्यता दी जाए।...(व्यवधान)

श्री हुक्मदेव नारायण यादव : अगर किसी तरह का निर्देश है, जो पाकिस्तान के हिंदू आएं हैं, यहां रुकें हैं, उनका वीजा खत्म है और वे वापिस नहीं जाना चाहते हैं, क्योंकि वहां उनको जान-माल, अपनी संस्कृति और धर्म का खतरा है। जिस तरह से हिंदुस्तान में हम मुसलमान को पूरी तरह से अपना भाई मानते हैं और उनके हर अधिकार के सुरक्षा की गारंटी लेते हैं, तो उसी तरह पाकिस्तान में जो हिंदू हैं, उन हिंदुओं को सांस्कृतिक, धार्मिक और सामाजिक कृत्य करने में अगर किसी तरह की कठिनाई होती है, तो भारत सरकार को उसी तरह उसमें हस्तक्षेप करना चाहिए, जिस तरह से हिंदुस्तान के हिंदू और मुसलमानों को हम सुरक्षा

देते हैं। पाकिस्तान के हिंदुओं के लिए या भारत के बाहर दुनिया में कहीं भी हिंदू बसे हुए हों, उनके सांस्कृतिक, धार्मिक और सामाजिक अधिकार में अगर खलल पड़ती हो, तो भारत सरकार को उसमें हस्तक्षेप करना चाहिए और उन्हें उनका अधिकार दिलाना चाहिए। यह मेरा सबसे महत्वपूर्ण मुद्दा है।

सभापति महोदय : श्री अर्जुन मेघवाल, श्री गोविंद प्रसाद मिश्र और श्रीमती जयश्रीबेन पटेल अपने को श्री हुक्मदेव नारायण यादव द्वारा उठाए गए मुद्दे से संबद्ध करते हैं।

बंसल जी, क्या आप इस विषय पर कुछ रिस्पोंड करना चाहेंगे?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, I cannot respond to the things spontaneously. But since you have asked me to stand up, I can only say that I will send this matter to the hon. Home Minister. He will look into the matter.

MR. CHAIRMAN : Shri Suresh Kashinath Taware – not there.

Shri S. Semmalai

SHRI S. SEMMALAI (SALEM): Mr. Chairman, Sir, I thank you for calling me to speak.

I wish to draw the attention of the hon. Minister of Communications and Information Technology to the plight of the small savings' agents due to the reduction of commission amount for their agency. Our economy is mainly dependent on savings. So, the savings habit has to be popularized among the people. Post Office service is a vital source of savings. The small savings' agents are the backbone of the Scheme. The commission for their agency service is very paltry. They serve as a main link between the depositors and the Post Offices. While such is the fact, recently the Government has reduced the commission amount with effect from first December. More than five lakh agents are being employed in the profession as full-time agents. Most of them are women who are

housewives. For rendering their service in this field, they have to be adequately compensated through a higher commission. I understand that on the recommendations of the Shyamala Gopinath Committee, the commission has been reduced. Earlier, they were getting one per cent commission. Now, it has been reduced to half a percent. After all half-a-per cent! By this reduction, how much amount is going to be added to the Exchequer? In what way is the Government going to be affected if it pays one per cent?

So, I would like to draw the attention of our hon. Minister to this matter. I would request him to look into this matter and restore the same commission amount - at least what they received earlier. I hope the hon. Minister will address this genuine demand with due consideration.

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Mr. Chairman, Sir, I want to raise a very important issue that is threatening the sovereignty of the country. This is regarding the Chinese aggression in the North-Eastern border, especially in the Arunachal Pradesh border. Across the Arunachal Pradesh border, China is escalating its arms and everything. It has constructed modern roads, airstrips. So far as our army personnel are concerned, it is not so. We are suffering a lot. In the electronic media and in the newspapers, a news item came saying that the Chinese Army entered the Tawang border of Arunachal Pradesh. It tore down the border wall of Tawang. It is a very important matter. We belong to the North-Eastern Region. In 1962, we had got the bitter experience. During that time, the slogan *Hindi-Chini bhai bhai* was going on. During that time, Assam and the entire North-Eastern Region had been given farewell by the then Prime Minister Pandit Jawaharlal Nehru. So, again these things should not occur. Our Army should be very much alert. It should act in the same way what the Chinese Army is doing across the border. Our Government, our Defence Minister should take care of it. Therefore, I bring this very serious matter to the notice of the House.

श्री इज्यराज सिंह (कोटा): महोदय, देश में कई कंपनियों द्वार निवेश पर अच्छा लाभांश एवं ब्याज देने के वायदे करके करोड़ों रुपए इकट्ठा कर कंपनियों के गायब होने की घटनाएं कई सालों से हो रही हैं।

सभापति महोदय : खासकर राजस्थान में ज्यादा हो रही हैं।

श्री इज्यराज सिंह : महोदय, मैं वही कह रहा हूं। अभी हाल ही में राजस्थान में गोल्डसुख ट्रेड इंडिया लिमिटिड नामक कंपनी द्वारा आम आदमी से 300 करोड़ रुपया इकट्ठा करके गायब हो गई। इस कंपनी के डायरेक्टर फरार है। आज आम आदमी इसलिए इन कंपनियों में निवेश करता है क्योंकि सरकार पंजीकरण करती है एवं कई कानूनों द्वारा इन पर नजर रखती है। मैं सदन के बताना चाहता हूं और मुझे बताते हुए खेद हो रहा है कि इस प्रकार की कंपनियों पर जिस प्रकार की निगरानी होनी चाहिए, वह नहीं हो पा रही है। इस कंपनी ने पूरे देश में डेढ़ लाख लोगों को ठगा है। इसके कार्यालय पर ताले लगे हैं। इस कंपनी के सोने की चार स्कीम पर लोगों ने विश्वास किया और लोग फंसे। इस कंपनी के पास क्वालिटी सर्विस, सराफा एसोसिएशन पंजीकरण प्रमाण पत्र एवं आयकर के सभी कागज हैं। इसका कारपोरेट कार्यालय जयपुर में है, 12 शहरों में शाखाएं हैं और कई जगह शोरूम हैं। मेरे संसदीय क्षेत्र कोटा में इस कंपनी द्वारा 12,000 निवेशक धन के ठगे जाने पर सकते में हैं, बड़े आक्रोश में हैं। कंपनी में निवेश करने वाले लोगों को तंग करने के बजाय निवेश हुई संपत्ति जब्त करना चाहिए एवं किस प्रकार धन वापिस लाया जाए, इसकी व्यवस्था करनी चाहिए। मैं सदन का ध्यान इस ओर आकर्षित करना चाहता हूं कि जनता की निवेश की गई पूंजी की किस प्रकार रक्षा करनी चाहिए, इस पर पहल होनी चाहिए। इस कंपनी के निदेशकों को तत्काल गिरफ्तार करना चाहिए। इनके बारे में आधुनिक तकनीक से पता लगाया जा सकता है। मैं सदन का ध्यान इस तरफ दिलाना चाहता हूं कि इस प्रकार की कंपनियों के पंजीकरण और प्रमाणीकरण को बेहतर करने के लिए पालिसी बनाई जाए।

योगी आदित्यनाथ (गोरखपुर): सभापति महोदय, मैं आपका संरक्षण चाहता हूं क्योंकि मैं बहुत महत्वपूर्ण मुद्दे की ओर सदन का ध्यान आकर्षित कर रहा हूं। इनसिफिलाइटिस से पूर्वी उत्तर प्रदेश के 35 जिले और देश के 26 राज्य प्रभावित हैं। पूर्वी उत्तर प्रदेश में 1978 से लगातार इस बीमारी से मौतें हो रही हैं। एक अनुमान के अनुसार अब तक एक लाख मासूम बच्चे इस बीमारी से मर चुके हैं और लगभग इतने ही शारीरिक और मानसिक रूप से विकलांग हुए हैं। यह केवल पिछले सात वर्षों के पूर्वी उत्तर प्रदेश के आंकड़े हैं। मैं सात जिलों के आंकड़े इस सदन बताना चाहता हूं। मैंने पिछले वर्ष 31 अगस्त को कालिंग अटैंशन प्रस्तुत किया था, इस संबंध में माननीय मंत्री ने स्वयं स्वीकार किया था कि इनसिफिलाइटिस से 2005 में 6061 मरीज भर्ती हुए जिनमें से 1500 की मौत, वर्ष 2006 में 2320 मरीज भर्ती हुए जिनमें 528 की मौतें, वर्ष 2007 में 3024 मरीज भर्ती हुए जिनमें से 995 की मौतें, वर्ष 2008 में 3015 मरीज भर्ती हुए जिनमें 684 की मौत, वर्ष 2009 में 784 की मौत हुई। मेरे पास बीआरडी मेडिकल कालेज गोरखपुर के पिछले

और इस वर्ष के आंकड़े हैं जिनके अनुसार वर्ष 2010 में 3503 मरीज भर्ती हुए, 514 की मौत हुई। इस वर्ष अब तक 3275 मरीज भर्ती हुए हैं जिनमें से 618 की मौत हो चुकी है। मैं लगातार 13 वर्षों से इस सदन में इस मुद्दे का उठा रहा हूं। आप भी पिछले ढाई वर्ष से देख रहे होंगे कि कोई सेशन नहीं है जिसमें मैंने इस सदन में इनसिफिलाइटिस के उन्मूलन और प्रभावी रोकथाम के लिए कदम उठाने की लगातार मांग न की हो। लेकिन अत्यंत दुर्भाग्यपूर्ण बात है कि जो बीमारी देश के 26 राज्यों में और प्रदेश के 35 जिलों में मासूम बच्चों को निगल रही है उसे केंद्र सरकार मात्र राज्य का विषय बनाकर इस देश के भविष्य के साथ सीधे-सीधे खिलवाड़ कर रही है। यद्यपि इस संबंध में माननीय अध्यक्ष जी ने कालिंग अटैंशन की बात कही थी लेकिन मुझे संसद की कार्यवाही बाधित होने के कारण अवसर नहीं मिला है। यह बहुत महत्वपूर्ण मुद्दा है।

सभापति महोदय : आप क्या कहना चाहते हैं?

श्री जगदम्बिका पाल (डुमरियागंज): महोदय, यह विषय बहुत महत्वपूर्ण है।

सभापति महोदय : आपके कहने से और महत्वपूर्ण हो गया है।

योगी आदित्यनाथ : 2010 में मेरे कालिंग अटैंशन पर माननीय मंत्री जी ने इस सदन के सामने जो आश्वासन मुझे दिये थे, उन आश्वासनों को अब तक सरकार ने पूरा नहीं किया है। बी.आर.डी. मैडिकल कालेज में इस बार दवा के अभाव में मासूम बच्चे मरे हैं, लेकिन वहां आज तक रिहैबिलिटेशन सैन्टर प्रारम्भ नहीं हो पाया है।

इसलिए मैं आपके माध्यम से सरकार से अनुरोध करूंगा कि जो महामारी इस बार उत्तर प्रदेश के 35 जिलों और देश के 26 राज्यों में हैं, वह केवल एक राज्य का विषय नहीं है। उसके लिए एक राष्ट्रीय कार्यक्रम बनाया जाए और इसके उन्मूलन के लिए एक कार्य योजना तत्काल लागू की जाए।

मेरी दूसरी मांग है कि गोरखपुर में जो वायरल रिसर्च सैंटर है, उस वायरल रिसर्च सैंटर को उच्चीकृत किया जाए। क्योंकि पिछले 33 वर्षों से वायरस का पता नहीं लग पाया है। वहां पर जब भी हम लोग इस बारे में पूछते हैं तो कोई जे.ई. कहता है, कोई वी.ई. कहता और कोई ए.ई.एस. के नाम पर भरमा देता है, इस तरह से वहां पूरा पूर्वी उत्तर प्रदेश इस भंवरजाल में फंसा हुआ है कि वायरस कौन सा है। वहां मासूम मर रहे हैं, तड़प-तड़प कर मर रहे हैं। अभी भी वहां मौतें हो रही है। लगातार चार से छः मौतें रोजाना बीआरडी मैडिकल कालेज में हो रही हैं। इसलिए मैं चाहता हूं कि बीआरडी मैडिकल कालेज के वायरल रिसर्च सैंटर को पर्याप्त मात्रा में सहायता प्रदान की जाए। क्योंकि उत्तर प्रदेश के उच्च न्यायालय, इलाहाबाद ने भी इस संबंध में केन्द्र और प्रदेश सरकार को सितम्बर, 2007 में डायरेक्शन दी थी कि दोनों उसे आर्थिक मदद देकर उच्च क्षमता का शोध केन्द्र गोरखपुर में स्थापित करें।

मेरी तीसरी मांग यह है कि राष्ट्रीय ग्रामीण स्वास्थ्य मिशन के तहत जो पैसा उत्तर प्रदेश को दिया जा रहा है, उसमें इनसिफलाइटिस उन्मूलन के लिए भी अलग से राशि प्रदान की जाए।

मेरी चौथी मांग है कि सैंटर ऑफ एक्सीलेंस फॉर जे.ई. गोरखपुर में स्थापित करने के लिए सरकार कदम उठाये।

मेरी पांचवी मांग है कि इनसिफलाइटिस से बचाव एवं रोकथाम के लिए व्यापक जन-जागरण हेतु सरकार कदम उठाये।

सभापति महोदय : इस बार आपका भाषण बहुत प्रभावी हो रहा है।

योगी आदित्यनाथ : मेरी छठी मांग है कि इनसिफलाइटिस से प्रभावित क्षेत्रों में साफ-सफाई, शुद्ध पेयजल की आपूर्ति एवं दवा के छिड़काव के संबंध में सरकार कार्रवाई करे।

मेरी सातवी मांग है कि इनसिफलाइटिस से जो बच्चे शारीरिक और मानसिक से अक्षम हुए हैं, उन बच्चों के रिहैबिलिटेशन के लिए, उनके पुनर्वास के लिए जो रिहैबिलिटेशन सैंटर बी.आर.डी. मैडिकल कालेज, गोरखपुर में खोलने का आश्वासन सरकार ने दिया था, उसे तत्काल प्रारम्भ किया जाए।

सभापति महोदय : श्री कमल किशोर जी, आप बोलिये, लेकिन बोलने के बाद जाएं नहीं, बैठे रहें।

श्री कमल किशोर 'कमांडो' (बहराइच) : सभापति महोदय, मेरा संसदीय क्षेत्र बहराइच जो नेपाल से लगा हुआ इलाका है और नेपाल से आने वाली बाढ़ का पूरा पानी बहराइच से होकर गुजरता है। वहां पानी आने के बाद तरह-तरह की बीमारियां उत्पन्न हो जाती हैं, जिससे वहां के मवेशियों से लेकर व्यक्तियों के ऊपर बहुत बड़ा प्रभाव पड़ता है तथा वहां जो भी विकास के काम हुए होते हैं, चाहे मकान का निर्माण हुआ हो या लोगों ने झुग्गी-झोंपड़ी डाली हो, हर साल उन सबकी बर्बादी हो जाती है।

महोदय, उस क्षेत्र में कई प्रकार की झीलें हैं। मेरी यह मांग है कि उन झीलों जैसे बघेल झील, डोलिया झील, बड़ैला झील, जो सेमरी कलकला में मिहीपुरवा के पास है, यदि इन सारी झीलों की सफाई करके पानी का नियंत्रण किया जाए तो वहां से नहरें निकाली जा सकती हैं और उन नहरों का पानी खेतों के प्रयोग के लिये लाया जा सकता है।

मेरी भारत सरकार से मांग है कि शीघ्र ही इसकी पूर्ण व्यवस्था की जाए, ताकि वहां जिन किसानों के घर बह जाते हैं, झुग्गी-झोंपड़ियां बह जाती हैं तथा जो धनराशि, चाहे वह उत्तर प्रदेश सरकार की हो या भारत सरकार हो, उन सबकी बर्बादी होती है, उससे बचाव किया जाए। धन्यवाद।

श्री अर्जुन राम मेघवाल : सभापति महोदय, मैं आपके माध्यम से एक अति महत्वपूर्ण लोक महत्व का मुद्दा जो दस साल के अनुभवी चिकित्सकों को उनके अनुभव के आधार पर मान्यता देने संबंधी मुद्दा सदन में

उठाना चाहता हूं। ग्रामीण क्षेत्रों में बहुत से ऐसे रिटायर्ड कंपाउंडर हैं या आर.एम.पी. की डिग्री अभी बंद कर दी है, लेकिन ऐसे बहुत से आर.एम.पी. टाइप लोग है, जो वर्षों से चिकित्सा के क्षेत्र में लोगों की सेवा कर रहे हैं, लेकिन उन्हें मान्यता नहीं दी जा रही है। सर्वोच्च सदन लोक सभा और राज्य सभा की पिटीशन कमेटियों ने भी दस साल के अनुभवी चिकित्सकों को उनके अनुभव के आधार पर मान्यता देने हेतु केन्द्र सरकार से सिफारिश की है।

MR. CHAIRMAN : Your subject is "Need to accord recognition to Physicians who have 10 years experience in the field". आखिर उसकी डिग्री क्या होगी? कौन से फ़िजीशन्स होंगे?

श्री अर्जुन राम मेघवाल : यही हम देख रहे हैं, डिग्री किस तरह की होगी। सरकार इसका अध्ययन क्यों नहीं करती है? ये क्या करते हैं, क्या नहीं करते हैं, सेवा दे रहे हैं या नहीं दे रहे हैं, समिति बना कर इसका एक अध्ययन कर लें। इस देश में मेडिकल कॉलेजों से प्रतिवर्ष निकलने वाले 46 हजार डॉक्टर ग्रामीण क्षेत्रों की ओर रूख नहीं करते हैं। हमारे राजस्थान में पीएससी, सीएससी बंद हैं क्योंकि वहां पर डॉक्टरों की हड़ताल हैं। मैं ग्रामीण क्षेत्रों में सेवा देने वाले लोगों की बात कर रहा हूँ, इनको मान्यता देनी है या नहीं देनी है, यह इश्यू नहीं है। इश्यू यह है कि ये काम तो कर ही रहे हैं, इनको कोई चेक भी नहीं कर रहा है, इन पर कोई प्रतिबंध भी नहीं है। कुछ तो झोला छाप होंगे। उन झोला छापों को हटाइए। कुछ ऐसे होंगे जो ठीक काम कर रहे होंगे। आप इसका वर्गीकरण करें। मैं इससे संबंधित दूसरा इश्यू जो इससे ही संबंधित है यह कहना चाहता हूँ. कि राजस्थान में डाक्टर्स की हड़ताल है, मरीज मर रहे हैं इनकी सेवाएं इनमें भी ली जा सकती हैं। सरकार को संवाद बंद नहीं करना चाहिए। डॉक्टरों से वार्ता कर ग्रामीण क्षेत्रों में विशेषकर चिकित्सा व्यवस्था चरमरा गई। इसका हल निकालना चाहिए (व्यवधान)*

सभापति महोदय : मेघवाल जी, एक साथ दो विषय नहीं जा सकते हैं।

श्री जगदम्बिका पाल (डुमरियागंज): सभापति महोदय, पिछले एक सप्ताह से लगातार दिल्ली, एनसीआर, झारखण्ड, बिहार उत्तर प्रदेश समेत संपूर्ण उत्तर भारत ठण्ड और कोहरे की चपेट में है। इसमें सबसे ज्यादा प्रभावित गरीब है। यहां तक कि देश की राजधानी दिल्ली में भी ठण्ड से मौतें हुई हैं। पूर्वी उत्तर प्रदेश में ठण्ड से 27 मौतें हुई हैं। आपको स्मरण होगा कि पिछले दिनों सुप्रीम कोर्ट ने इस बात का निर्णय किया था कि यह राज्य सरकारों का दायित्व है कि आज इस देश की आजादी के इतने वर्षों बाद कोई ठण्ड से न मरने पाए। उसके बावजूद भी अगर प्रकृति की मार से लोगों की मौंत हो रही है तो वह गरीब व्यक्ति की हो

* Not recorded

रही हैं। अगर वह व्यक्ति कमाऊ है, जिस पर पूरा परिवार आश्रित है, अगर उसकी मौत के बाद उसके परिवार को राहत नहीं मिलती है, कोई आर्थिक सहायता नहीं मिलती है तो स्वाभाविक है कि ठण्ड की मार उन्हीं पर पड़ती है जो फूंस की झोंपड़ियों में रहते हैं और खुले आसमान के नीचे सोते हैं। कम से केंद्र सरकार इस बात के लिए राज्य सरकार से कहे। उत्तर प्रदेश में ठण्ड से जो मौतें हुई हैं, उनको प्रशासन स्वीकार नहीं करता है कि ये मौतें ठण्ड से हुई हैं। आपके राज्य में भी जब इस तरह की घटनाएं होती हैं तो वहां पर लोग स्थानीय रूप से चंदा कर के उसके क्रिया-क्रम की व्यवस्था करते हैं।

सभापति महोदय : मैंने दूसरा नाम पुकार दिया है, आपकी बात रिकार्ड में आ गई है।

श्री जगदम्बिका पाल : मैंने सोचा कि आप शायद सरकार को रिस्पांड करने के लिए कहा है।

सभापति महोदय : अगर संसदीय कार्य मंत्री होते तो रिस्पांड कर भी देते। अब आप अपनी बात समाप्त करें।

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Mr. Chairman, Sir, I thank you for giving me this opportunity to raise a matter of urgent public importance regarding the urgent need to augment the storage capacity of the Food Corporation of India.

Sir, we all know that 1,346.33 tonnes of food grains accrued as damaged and non-issuable in the Food Corporation of India during 2011-12 upto 1st November, 2011 due to various reasons, which includes the grains damaged because of pests, leakage and other causes during transportation.

Many food experts say these damages can be minimized, if we can have sufficient storage capacity. Officially, a total of 62.8 million tonnes of storage capacity – FCI's 33.3 million tonnes and 29.5 million tonnes in States – was available for storing the country's food grains against the stock of 51.7 million tonnes as on 1st October, 2011.

But the storage capacity is well dispersed among the States and is not as per the States' requirement, especially in Andhra Pradesh, Maharashtra, Uttar Pradesh and Punjab. For example, in Andhra Pradesh, the present FCI storage capacity is 36 lakh tonnes, whereas the production of food grains is to the tune of 130 lakh tonnes.

I appreciate the Government's efforts for building up food grain storage capacity in PPP mode with the challenge of high real estate prices. The norms are also revised in favour of private partner to encourage new entrepreneurs.

In the light of the Food Security Bill, I would request the Government to augment the storage capacity of FCI as per the requirements and needs of States for effective PDS and food security.

डॉ. संजय जायसवाल (पश्चिम चम्पारण): महोदय, मैं आपके माध्यम से सदन का ध्यान एक महत्वपूर्ण मुद्दे की ओर दिलाना चाहता हूं। मेरे लोकसभा क्षेत्र में रक्सौल दूसरा सबसे बड़ा शहर है और वहां शहर के बीच में इंडियन आयल का डिपो स्थित है। हम लोगों ने बहुत बार इसके बारे में कहा। जयपुर में जब इंडियन ऑयल डिपो में आग लगी थी, उसमें सैंकड़ों लोग मारे गये थे और करोड़ों रूपए का नुकसान हुआ था, तब सरकार ने यह फैसला लिया था कि हम शहर के भीतर कहीं भी इंडियन आयल डिपो नहीं रहने देंगे। यह रक्सौल शहर के बार्डर पर स्थित है और हमेशा हम लोगों को नेपाल की तरफ से यह सूचना आती है कि नेपाल के जो माओवादी हैं, वह इसको डैमेज कर सकते हैं, क्योंकि इसके और नेपाल के बीच में केवल एक नदी की दूरी है। अगर कोई उस तरफ से भी कुछ करना चाहे तो वह इस इंडियन ऑयल डिपो को नुकसान पहुंचा सकता है। मैं दो साल पहले से इस चीज को उठा रहा हूं। माननीय मंत्री जी ने कहा था कि ठीक है इसे करेंगे। एक जगह का सिलेक्शन भी कर लिया और कोई ध्यान नहीं दिया। मेरा एक पूरा शहर आज बारूद के ढेर पर स्थित है और केवल हिंदुस्तान की तरफ से ही उसको डैमेज नहीं किया जा सकता है, नेपाल की तरफ से भी जब भी वहां माओवाद का प्रचार बढ़ता है, जब भी माओवादी वहां से कुछ करना चाहें, हमारे देश के एक पूरे शहर को माओवादी एक साधारण सा एक्शन लेकर खत्म कर सकते हैं। वहीं पर हिंदुस्तान का ड्राइपोर्ट भी है। नेपाल एक लैंडलॉक कंट्री है और उसका पूरे इलाके का ड्राइपोर्ट भी इंडियन ऑयल डिपो के पास ही स्थित है। इसलिए मेरा आपके माध्यम से निवेदन होगा कि इंडियन ऑयल डिपो को, जो भारत-नेपाल सीमा पर स्थित है, जो रक्सौल शहर के बीच में है, इसको शीघ्र से शीघ्र हटाया जाए। धन्यवाद।

श्री चंद्रकांत खैरे (औरंगाबाद): महोदय, मैं आपके माध्यम से महाराष्ट्र की हमारी भूमि पर जो संतों की नगरी है, उसके बारे में बोलने के लिए मैं खड़ा हुआ हूं। मेरा संसदीय क्षेत्र संभाजीनगर, औरंगाबाद है।

सभापति महोदय : औरंगाबाद में कौन से संत हुए हैं।

श्री चंद्रकांत खैरे : महोदय, बहुत संत हुए हैं। संत ज्ञानेश्वर जी भी हमारे जिले के ही हैं।

सभापति महोदय : संत नामदेव जी कहां के हैं?

श्री चंद्रकांत खैरे : संत नामदेव जी हमारे यहां के नहीं थे, वे महाराष्ट्र के थे। वे पंजाब में भी गये थे। मैं यह कहूंगा कि हमारी जो संतों की भूमि है, वह बहुत बड़ी भूमि है। हमारे यहां बहुत बड़ा दिगंबर जी का स्थान है, वह श्रीभंजन पहाड़ पर है। श्रीभंजन पहाड़ रत्नापुर के इलाके में है, यानी कि मेरे निर्वाचन क्षेत्र में है। वहां एक हजार से भी ज्यादा एकड़ जमीन सरकारी जमीन है, लेकिन वहां उस पहाड़ पर हमारे संत एकनाथ महाराज जी ने 12 साल तपस्या की। उनके गुरू जनार्दन स्वामी जी का भी इससे संबंध था। मैं यह कहूंगा कि यह इतना बड़ा संतों का स्थान होने के बावजूद भी, जब हमारे आदरणीय श्री विलासराव देशमुख जी मुख्यमंत्री थे, उन्होंने हमारे भैय्यू जी महाराज जी को एक हजार एकड़ जमीन संत नगरी बनाने के लिए दी थी। उन्होंने दो बार इसके आदेश दिये, लेकिन इस सरकार ने उसे रद्द कर दिया। वह क्यों रद्द की, क्योंकि वहां 336 एकड़ जमीन उन्होंने अलीगढ़ मुस्लिम विद्यापीठ की ब्रांच को देना तय किया है। मैं यह कहूंगा की अलीगढ़ मुस्लिम विद्यापीठ की ब्रांच हमारे यहां संभाजी नगर, औरंगाबाद में लाने की जरूरत क्या है? हमारे यहां डॉ0 बाबा साहेब अम्बेडकर मराठवाड़ा विद्यापीठ होने के बाद बहुत सी फैकल्टीज वहां है। इतनी फैकल्टीज होने के बावजूद वहां इस विद्यापीठ की कोई आवश्यकता नहीं है।

मेरा जिला बहुत सैन्सिटिव है जिस कारण वहाँ कोई वारदात भी हो सकती है। खुल्दाबाद या रत्नापुर के बाद जो शूलीभंजन पहाड़ है, उसके बाजू में घश्मेश्वर का मंदिर है जो 12 ज्योतिर्लिंगों में आता है। वहाँ एलोरा की गुफाएँ हैं, जहाँ पर्यटक आते हैं। यही नहीं, वहाँ भद्रा हनुमान जी का जो मंदिर है, वहाँ करीब दस लाख लोग हनुमान जयन्ती के दिन आते हैं और हर शनिवार को भी कम से कम दो लाख लोग आते हैं। इतना भक्तिभाव होने के बाद और इतने श्रद्धालु आने के बाद अलीगढ़ मुस्लिम विश्वविद्यालय वहाँ आने से डिसटरबैन्स हो जाएगा, लॉ एंड आर्डर बिगड़ जाएगा। आपको पता है कि वहाँ कई बार सिमी वगैरह का कांड भी हुआ है। वहाँ महिस्माल का एक पहाड़ है। वहाँ गिरजा माता का मंदिर है, तिरुपति बालाजी का भी मंदिर है। यह इतना धार्मिक स्थल होने के बाद वहाँ विद्यापीठ लाने की कोई आवश्यकता नहीं है। मैं आपके माध्यम से सरकार से निवेदन करूँगा कि अलीगढ़ मुस्लिम विद्यापीठ की स्थापना हमारे यहाँ न करके आप किसी अन्य स्थान पर करें। उनके अध्यक्ष वगैरह भी वहाँ आए थे, मगर यह स्थान जो चुना गया है, उसका वहाँ कई लोगों ने विरोध किया है, कई संप्रदायों ने वहाँ विरोध किया है, कई लोगों ने वहाँ आंदोलन किया है कि यह ज़मीन संतों की है। भय्यू महाराज जी वहाँ संतनगरी बनाने वाले थे। आदरणीय विलासराव देशमुख साहब को मालूम है। वह संतनगरी बनाना चाहते थे, यानी सब संतों का स्थान, जितने भी संत थे - संत ज्ञानेश्वर, संत नामदेव महाराज और भी जितने संत हैं ...(व्यवधान)

सभापति महोदय : देशमुख जी अभी भी सक्षम हैं।

श्री चंद्रकांत खैरे : वे सक्षम हैं। सर आप भी उनको निर्देश दीजिए कि अपनी सरकार से कहें।

सभापति महोदय : मैं नहीं कहूँगा, समझदार को इशारा काफी है।

...(व्यवधान)

श्री चंद्रकांत खैरे : महोदय, वहाँ संत नगरी में हिन्दू संत तो होंगे ही, लेकिन जो सूफी संत होंगे, उनका भी स्थान होने वाला था लेकिन उसको कैन्सेल करके अलीगढ़ मुसलिम विद्यापीठ स्थापित करने की कोशिश हो रही है। इसका हम कड़ा विरोध करते हैं। मैंने इस संबंध में सभी को पत्र दिया है। मुख्य मंत्री जी को दो-तीन बार पत्र दिया है, महामहिम गवर्नर साहब को दिया है, कपिल सिब्बल साहब को भी पत्र दिया है, लेकिन कोई जवाब मुझे किसी ने नहीं दिया। अगर उन्होंने वहाँ अलीगढ़ मुस्लिम विद्यापीठ की ब्रांच खोलने की कोशिश की तो हमारा बहुत कड़ा विरोध शिव सेना की तरफ से है, वहाँ की हिन्दू जनता का भी विरोध है, यह मैं आपके माध्यम से सरकार को बताना चाहता हूँ।

सभापति महोदय : खैरे जी, अब आपको निर्देश है कि आप जाएँगे नहीं, अभी बैठेंगे।

श्रीमती रमा देवी (शिवहर): माननीय सभापति महोदय, कृपया मुझे इस स्थान से बोलने की अनुमति दी जाए।

सभापति महोदय : और आगे आना चाहती हैं तो आ सकती हैं।

श्रीमती रमा देवी : उतना आगे आने की औकात नहीं है। ...(व्यवधान)

आदरणीय सभापति महोदय, मेरे संसदीय क्षेत्र का 15 वर्ष पुराना शिवहर जिला शुरू से ही नक्सली हिंसा व प्रतिहिंसा से प्राभावित जिला रहा है। लगभग सात लाख की जनसंख्या वाला यह बिहार का सबसे गरीब एवं घनी आबादी वाला जिला है जिसका अधिकतम भाग नक्सली हिंसा से प्रभावित रहा है। यहाँ व्याप्त अशिक्षा एवं बेरोज़गारी के कारण भी दिन-प्रतिदिन नक्सलियों की संख्या बढ़ती जा रही है। विदित हो कि विगत पाँच वर्षों में नक्सली हिंसा में दर्जनों नागरिक व पुलिसकर्मी मारे गए हैं तथा अनेकों नक्सली वारदात विगत दिनों में भी हुई हैं। उक्त जिला का कुछ क्षेत्र नेपाल बॉर्डर से सटे होने के कारण समुचित संसाधन के अभाव में स्थानीय प्रशासन इन नक्सली गतिविधियों को रोकने में असमर्थ है। बिहार सरकार ने गृह मंत्रालय, भारत सरकार को बिहार के कई जिलों को उग्रवाद प्रभावित जिलों में शामिल करने हेतु प्रस्ताव भेजा है। प्रत्युत्तर में भारत सरकार ने बिहार के मात्र छः जिलों को उग्रवाद प्रभावित जिला के तहत शामिल किया है। मंत्री महोदय से मैं यह आग्रह करना चाहती हूँ कि शिवहर जिला को भी उग्रवाद प्रभावित

जिला में शामिल किया जाए जिससे कि इस जिला का सर्वांगीण विकास हो सके तथा यहाँ के नक्सली समाज की मुख्यधारा में शामिल हो सकें।

अतः सदन के माध्यम से सरकार से अनुरोध है कि शिवहर जिला को उग्रवाद प्रभावित जिला में शामिल किया जाए जिससे कि उक्त गरीब जिला में नक्सली हिंसा में कमी के साथ-साथ समुचित विकास संभव हो सके।

सभापति महोदय : कुछ और जिले इनक्लूड हो रहे हैं एलडब्लूई में।

श्रीमती रमा देवी : सीतामढ़ी, मोतिहारी, ये सब जिले हैं।

सभापति महोदय : डॉ. मिर्ज़ा महबूब बेग। महबूब साहब खुद ही बहुत ब्रीफ़ बोलते हैं।

डॉ. मिर्ज़ा महबूब बेग(अनंतनाग): धन्यवाद। मैं समझता हूँ कि यह वार्निंग है।

सभापति महोदय : नहीं नहीं।

...(व्यवधान)

DR. MIRZA MEHBOOB BEG (ANANTNAG): Thank you, Sir. Way back, in October, 2010, Government of India had nominated three interlocutors. They were given an assignment to look into the political alienation which was prevailing in the State of Jammu and Kashmir. This happened, because, there were huge protests in almost all the streets of Jammu and Kashmir and in Kashmir in Particular.

Sir, three reputed interlocutors were nominated. I am very glad to tell you that they visited all the three regions of the State. They visited all the districts of the State and talk to various sections of the society. Then, the interlocutors submitted a detailed Report to the hon. Home Minister on October, 2011.

MR. CHAIRMAN : Was it an interim Report or final Report?

DR. MIRZA MEHBOOB BEG : It was a final Report. They have been submitting interim reports from time to time. They submitted a final Report in October, 2011. Reportedly, it says that the Government of India should restore political autonomy to the State of Jammu and Kashmir and devolution of powers at the regional and sub-regional level.

I am surprised to see this Report. For the last two months, I urge upon the Government of India to make it public, so that, a discussion, a debate starts in the States within the State and also in the rest of the country. It would be a mistake to think that things are normal. We must not take things for granted. We must address the political alienation and address the internal dimensions once and for all. There are external dimensions also but the Government of India, so far as internal dimensions of Kashmir issue are concerned, should address them at the internal dimensions, so that, we can have lasting peace in the State of Jammu and Kashmir.

श्री नारायण सिंह अमलाबे (राजगढ़): माननीय सभापति महोदय, मैं आपके माध्यम से माननीय संचार मंत्री जी का ध्यान इस ओर दिलाना चाहता हूं कि मध्य प्रदेश के अन्तर्गत मेरा संसदीय क्षेत्र राजगढ़ आता है। जिला मुख्यालय राजगढ़ के अंतर्गत आने वाली तहसील जीरापुर जो कि लगभग 30 वर्ष पूर्व बन चुकी है व मेरा गृह ग्राम भी इसी तहसील के अंतर्गत आता है। लेकिन दुर्भाग्य से संचार विभाग अभी तक उसे तहसील मुख्यालय मानने को तैयार नहीं है। इसलिए इस तहसील मुख्यालय पर अभी तक एसडीओ (टेलीफोन) की पोस्ट स्वीकृत नहीं की गई है, जिसके कारण मेरे क्षेत्र के इस तहसील के उपभोक्ताओं को टेलीफोन व मोबाइल संबंधी सुविधाओं व शिकायतों के संबंध में लगभग 70 किलोमीटर दूर आना-जाना पड़ता है।

महोदय, आज का युग इंटरनेट का युग है, संचार सुविधायें आज जीवन का एक आवश्यक अंग बन चुकी है। इसी को ध्यान में रखते हुए बीएसएनएल भी अपने उपभोक्ताओं को कई प्रकार की सुविधायें सुलभ ढंग से उपलब्ध करा रहा है। विभाग द्वारा ट्रॉफिक कंजेक्शन कम से कम हो इस ओर भी ध्यान दिया जाता है, लेकिन मेरे संसदीय क्षेत्र राजगढ़ में तहसील जीरापुर को अभी तक सेपरेट एसटीडी कोड एलाट नहीं हो सका है जबकि जिले की अन्य तहसीलों में खिलचीपुर, सारंगपुर, राजगढ़, ब्यावरा, नरसिंह गढ़ में क्रमशः 07370, 07371, 07372, 07374, 07375 एसटीडी कोड़ क्रियाशील है। इस क्रम में 07373 कोड अभी खाली पड़ा हुआ है, जो कि वर्तमान में संभवतः मेरी जानकारी अनुसार प्रदेश ही नहीं देश के किसी भी शहर को एलाट नहीं है।

महोदय, इस संबंध में आपके माध्यम से माननीय संचार मंत्री जी से मेरा अनुरोध है कि मेरे संसदीय क्षेत्र राजगढ़ की तहसील जीरापुर को सेपरेट एसटीडी कोड 07373 शीघ्र एलाट करने व एसडीओ (टेलीफोन) की पोस्ट भी शीघ्र स्वीकृत करने संबंधी समुचित आदेश प्रदान करने का कष्ट करें। आपने मुझे बोलने का अवसर दिया, उसके लिए बहुत-बहुत धन्यवाद।

सभापति महोदय : मिथिलेश जी, आपका नाम इसमें है और पहला नाम है, लेकिन एक बात मैं आपको बता दूं कि रिमार्क्स में लिखा हुआ है कि मैटर इज़ सबज्यूडिस। जिस पर आप बोलना चाहते हैं, वह मामला न्यायालय में लंबित है।

श्री मिथिलेश कुमार (शाहजहांपुर): नहीं महोदय, वह मामला अभी न्यायालय में पहुंचा ही नहीं है।

सभापति महोदय : लेकिन यहां रिमार्क में लिखा है मैटर इज़ सबज्यूडिस।

श्री मिथिलेश कुमार : महोदय, वह सही नहीं है, हम दूसरी बात कहना चाहते हैं।

सभापति महोदय : ठीक है, आप बोलिए।

श्री मिथिलेश कुमार : आदरणीय सभापति महोदय, मैं बात करना चाहता हूं नवम्बर, 1994 की जब मोबाइल सर्विस को चार महानगरों - दिल्ली, मुम्बई, कोलकाता, और चेन्नई - में सेवा के लिए लाइसेंस दिया गया था। उस समय भारत सरकार ने अधिकतम 4.5 मेगाहट्र्ज क्युमुलेटिव स्पेक्ट्रम आवंटित किया था। लेकिन वर्ष 2001 में क्युमुलेटिव स्पेक्ट्रम को 4.5 मेगाहट्र्ज से बढ़ाकर 4.4 + 4.4 मेगाहट्र्ज कर दिया गया जिससे प्राइवेट ऑपरेटरों को दुगुना फायदा हो गया। इसके लिए न तो कोई प्रक्रिया बनाई गयी और न ही फेरबदल का कोई सरकारी अनुबंध किया गया। जो सरकारी अनुबंध पहले था, यह मामला बिल्कुल इसके विपरीत था जिससे देश को अरबों रूपए का नुकसान हुआ।

इसके साथ यह भी रियायत कर दी गयी थी कि ऑपरेटर अपने फायदे के अनुसार 6.2 + 6.2 मेगाहट्र्ज तक का इस्तेमाल कर सकते हैं तथा ग्राहकों की संख्या बढ़ने पर और अधिक स्पेक्ट्रम का इस्तेमाल कर सकते हैं। सबसे बड़ी आश्चर्य की बात तो तब हुई है जब बिना किसी सरकारी प्रावधान के वर्ष 2006 में इस स्पेक्ट्रम के इस्तेमाल करने की क्षमता को बढ़ाकर 10.8 + 10.8 मेगाहट्र्ज कर दिया गया जिससे मोबाइल ऑपरेटरों का कई गुणा फायदा किया गया, लेकिन देश की बहुमूल्य संपदा का ह्रास होता रहा।

सभापति महोदय : यह मामला तो बहुत पुराना है। इसमें तो लिखा जाता है कि जो अविलंबनीय मुद्दे हों।

श्री मिथिलेश कुमार : जी हां, टू-जी स्पेक्ट्रम तो दुनिया देख रही है। लेकिन जो असली स्पेक्ट्रम का घोटाला किया गया, उसकी तरफ कोई सरकार नजर में नहीं आ रही है। कभी ये सरकार इधर थी तो कभी ये इधर थे। यह दोनों सरकारों के टाइम पर हुआ है। ये केवल इस सरकार को दोषी ठहरा रहे हैं, ऐसा नहीं है।

सभापति महोदय : आप क्या चाहते हैं?

श्री मिथिलेश कुमार : मैं चाहता हूं कि इस मामले की पूर्णतया जांच कराके 4.5 मेगाहट्र्ज के आवंटन के बाद 10.8 + 10.8 मेगाहट्र्ज का इस्तेमाल होने पर सरकार के रूपए का जो नुकसान हुआ है, सरकारी राजस्व का जो घाटा हुआ है, उसकी भरपाई आप कैसे करेंगे, एक व्यवस्था आप यह दीजिएगा। दूसरा मैं कहना चाहता हूं ...(व्यवधान)

सभापति महोदय : दूसरा मामला नहीं, आपने बहुत विस्तार से बता दिया। इससे अगर दूसरा प्वायंट है तो फिर मैं एक्सपंज करा दूंगा।

श्री मिथिलेश कुमार : मैं कोई दूसरा सब्जेक्ट के बारे में नहीं बोलूंगा। मैं कहना चाहता हूं कि इससे हमारे देश को जो नुकसान हुआ है, उस नुकसान की भरपाई के लिए, जिन कंपनियों ने यह नुकसान किया है, उनके खिलाफ़ देशद्रोह का मुकदमा चलाया जाए और उन्होंने स्पेक्ट्रम का जो इस्तेमाल किया गया, मय ब्याज के पूरा पैसा उनसे वसूल किया जाए। आपने मुझे बोलने का मौका दिया, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN : All is well that ends well.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): जी सभापति महोदय, मैं बहुत देर से प्रतीक्षा कर रहा था।

सभापति महोदय : मैंने इसीलिए कहा कि 'All is well that ends well'.

डॉ. रघुवंश प्रसाद सिंह : महोदय, जो दबा हुआ, पिछड़ा हुआ गरीब आदमी है, हमारे यहां बिहार में लोहार जाति है। लोग कहते हैं कि "सौ चोट सुनार की तो एक चोट लोहार की "। लोहार जाति लोहा बनाने का काम करती है। उनका महासंघ है। मनोज शर्मा, नेता इसके लिए बराबर लड़ रहे हैं कि अनुसूचित जनजाति में उनका नाम डाल दिया जाए।

सभापति महोदय : रघुवंश बाबू, एक बात मैं आपसे पूछना चाहता हूं। जैसे झारखण्ड में लोहार को लुहरा भी कहा जाता है। लुहरा जो है, वह ट्राइबल में हैं।

डॉ. रघुवंश प्रसाद सिंह : वे ट्राइबल में हैं। इसीलिए अंग्रेजी में लोहार लिखता है तो उसको लोग लुहरा बोलते हैं। महोदय, बिहार-झारखण्ड तो पहले एक था। झारखण्ड में लुहरा ट्राइबल में है और बिहार के लोहार को कह दिया कि आप लोहार हैं, आप अनुसूचित जनजाति में नहीं रहिए। इसलिए उनकी मांग है। केवल लोहार की मांग नहीं है। नोनिया लोग हैं, वे भी गरीब हैं और वहां एनेक्सर-वन में हैं। वे भी कहते हैं कि हमारा नाम अनुसूचित जनजाति में होना चाहिए। फिर क्यों उसी में भिन्न-भिन्न सब सेक्शन हैं? मल्लाह, कैवर्त्त हैं, बींध हैं, बेलदार हैं, गोंड़ हैं, ये सभी जाति अलग-अलग संघ बनाए हुए हैं और सभी मिलकर एक महासंघ बनाए हुए हैं। सब लड़ रहे हैं। हम लोगों के ऊपर चढ़े हुए हैं कि हमको अनुसूचित जनजाति में करवा दीजिए। हम इसके लिए राज्य सरकार को लिखते हैं, भारत सरकार को लिखते हैं।

18.00 hrs.

इथनोग्राफी होती है, रजिस्ट्रार जनरल ऑफ इंडिया होता है।

सभापति महोदय, मैं इतिहास बताता हूं। इन सभी जातियों के लिए जिस समय में सन् 1981 से 1984 तक गृह विभाग में ट्राइबल पहले अलग विभाग नहीं था, सोशल जस्टिस अलग नहीं था, गृह विभाग में शामिल था। उस समय लिखा-पढ़ी हुई थी। राज्य सरकारों से जानकारी ली गई थी, मांगी गई थी। ये सभी कागज, पत्र हैं। श्री जी. कृष्णन ज्वाइंट सैक्रेट्री थे। उन्होंने लिखा-पढ़ी की थी कि इन जातियों में राज्य सरकार का क्या कहना है। राज्य सरकार भी, जो समाज अध्ययन संस्थान है, उन सभी से राय करती है। रांची में समाज अध्ययन संस्थान है। बिहार में भी अनुगृह समाज अध्ययन संस्थान है। इथनोग्राफी में अंग्रेजी राइटर ने भी लिखा है, ये जातियां ट्राइबल में पुराने जमाने में थीं, लेकिन कोई सुनवाई नहीं हुई। इसी तरह से तांती, ततवा, गरेड़िया,...(व्यवधान)

सभापति महोदय : रघुवंश बाबू, हम लोगों ने छ: बजे तक के लिए टाइम तय किया था, अगर आपने लम्बा बोलना हो तो हम टाइम बढ़ा दें।

डॉ. रघुवंश प्रसाद सिंह : सभापति महोदय, मैं एक मिनट में अपनी बात खत्म कर रहा हूं। गरेड़िया, जो भेड़ चराने वाली जाति है, उन्हें पाल बोलते हैं। कुम्हार, जो मिट्टी के बर्तन का काम करते हैं। तुरहा, धानु, सभी जातियों का संघ और महासंघ बना कर ये कहते हैं कि हमें अनुसूचित जाति में डाला जाए। पहले हमने जो कहा, वे कहते हैं कि अनुसूचित जनजाति में डाला जाए। राज्य सरकार भी कभी लिख देती है, कभी नहीं लिखती है। ये लोग बड़ी संख्या में हैं और बहुत दबे हुए हैं। सामाजिक, आर्थिक और शैक्षणिक, सभी ढंग से पीछे हैं।

सभापति महोदय, आपके माध्यम से हम सरकार से मांग करते हैं कि इन सभी जातियों के संघों के महासंघों को, नेताओं को बुला कर जानकारी ली जाए। इथनोग्राफी कराई जाए। समाज अध्ययन संस्थान से जांच कराई जाए और राज्य सरकार से जवाब-तलब करके इन सभी जातियों को, इनकी जो अनुसूचित जाति, जनजाति में डालने की मांग है। अनुसूचित जाति एवं जनजाति में डालने से इनका बड़ा भारी कल्याण होगा। उधर बड़ी संख्या में जो लोग हैं, वे पिछड़ी जाति का हिस्सा ले लेते हैं, इन्हें इनका हिस्सा नहीं मिलता। इसीलिए इन सभी को ट्राइबल में लेने की जो मांग करते हैं और जो अनुसूचित जाति एवं जनजाति में मांग करते हैं, उनकी मांग के संबंध में हम सरकार का ध्यान आकृष्ट करते हैं कि लिखा-पढ़ी और प्रोएक्टिव हो करके दबे हुए समुदाय के लिए कल्याण का काम करें।

MR. CHAIRMAN : The House stands adjourned to meet again on Tuesday, 27th December, 2011 at 11 a.m.

18.03 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 27, 2011/ Pausa 6, 1933 (Saka).